

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision

MEETING NUMBER : 33/82-ALC4/2012 **MEETING DATE** : 21.03.2013

The Meeting No. 33/82 in the year 2012-13 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 21.03.2013 under the Chairmanship of, Shri Mukesh Bhatnagar, Addl DGFT in Room No.11, Udyog Bhawan, New Delhi..

Following members were present:-

1. Shri D.N. Mathur, Advisor, Department of Pharmaceutical
2. Shri Jasbir Singh, Advisor, Department of Chemicals and Petrochemicals
3. Shri R.C. Meena, Deputy Director General of Foreign Trade

Case No. A -10	M/s. Fermenta Biotech Limited
Meeting no. 33/AM 13	01/82/162/128/AM 13/DES III
Dated 21.3.2013	
Decision: It was decided to remind the firm to furnish the production and consumption data duly certified by Central Excise Authority. The case was deferred for 18.4.2013.	

Case No. B 498	M/s. Aqua Pharma Chemicals (Pvt.) Limited, Pune
Meeting no. 33/AM 13	F. No. 01/82/162/170/AM 12 F. No. 01/82/162/172/AM 12 F. No 01/82/162/173/AM 12 F. No. 01/82/162/183/AM 12
Dated 21.3.2013	

Decision: It was decided to defer the case for 18.4.2013 for comments of Department of Chemicals and Petrochemicals.	
Case No. B 499	M/s. AMI Lifesciences Pvt. Limited
Meeting no. 33/AM 13 dated 21.3.2013	01/82/050/01384/AM 12/DES III 01/82/050/01321/AM 12/DES III 01/82/050/00052/AM 13/DES III 01/82/050/00195/AM 13/DES III
Advance Authorisation No.	3410033054 dated 27.1.2012 3410033146 dated 7.2.2012 3410033547 dated 13.3.2012 3410033820 dated 12.4.2012
RLA's File NO.	34/24/040/00226/AM 12 34/24/040/00237/AM 12 34/24/040/00280/AM 12 34/24/040/00009/AM 13
Decision: It was noticed that certificate of analysis from the supplier and quantity & value of by product obtained in the process and shown in the reaction are not found. It was decided to request the firm to furnish the same. The case was deferred for 18.4.2013.	

Case No. B 500	M/s. Shalina Laboratories Pvt. Limited
Meeting no. 33/AM 13 dated 21.3.2013	01/82/050/00383/AM 13/DES III (Pt.)
Advance Authorisation No.	0310695641`dated 22.5.2012
RLA's File No	03/95/040/00077/AM 13
Decision: In line with the earlier decision taken in meeting no. 32/82-dated 3.11.2009, it was decided to revise the minutes ratified in NC meeting no. 14/82 dated 31.7.2012 in respect of the above advance authorization under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:	

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Diprosone Lotion 30 ml	One 30 ml pack	1.	Betamethasone Base BP/IP/USP	16.816mg/30 ml pack
		2.	Propylene Glycol [Mono Propylene Glycol]	18.00 gm/30 ml pack

		3.	Purell [packing material]	Relevant, as per packing policy
RA may take appropriate action as per the decision of Norms Committee.				

Case No. B 501	M/s. AMI Lifesciences Pvt. Limited
Meeting no. 33/AM 13 dated 21.3.2013	01/82/050/01220/AM 12/DES III
Advance Authorisation No.	3410032719 dated 27.12.2011
RLA's File No	34/24/040/00189/AM 12
Decision: It was decided to reject the request of the firm for enhancement of norms as there is no justification for enhancement. Further the norms are ratified on the basis of comparison of yield. RA may take appropriate action as per the decision of Norms Committee.	

Case No. B 502	M/s. Shalina Laboratories Pvt. Limited
Meeting no. 33/AM 13 dated 21.3.2013	01/82/050/00195/AM 12/DES III (Pt.)
Advance Authorisation No.	0310573268 dated 22.5.2012
RLA's File No	03/95/040/00077/AM 13
Decision: It was decided to revise the minutes ratified in NC meeting no. 19/82 dated 9.8.2011 in respect of the above advance authorization under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:	

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Diprosone Lotion 30 ml	One 30 ml pack	1.	Betamethasone Base BP/IP/USP	16.816 mg/30 ml pack
		2.	Propylene Glycol [Mono Propylene Glycol]	18.00 gm/30 ml pack
		3.	Purell [packing material]	Relevant, as

				per packing policy
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RA may take appropriate action as per the decision of Norms Committee.

Case No. B 503	M/s. Sterling Auxillaries Pvt. Limited, Mumbai
Meeting no. 33/AM 13 dated 21.3.2013	01/82/050/01016/AM 11/DES III (Pt.)
Advance Authoristion No.	0310601007 dated 11/11/2010
RLA's File No	03/95/040/00600/AM 11
Decision: It was decided to defer the case for 18.4.2013 for comments of Department of Chemicals and Petrochemicals.	

Case No. B 504	M/s. Medreich Limited
Meeting no. 33/AM 13 dated 21.3.2013	01/82/050/00764/AM 09/DES III 01/82/050/778/AM 09 DES III 01/82/050/779/AM 09 DES III 01/82/050/1334/AM 09 DES III
Advance Authoristion No.	0710058625 dated 18.7.2008 0710058622 dated 22.7.2008 0710058663 dated 22.7.2008 0710061410 dated 28.11.2008
RLA's File No	
Decision: The following was observed in the meeting: - In terms of Para 4.7(a) (i) of HBP v1, no Advance Authoristion shall be issued under the paragraph for the import of All vegetable/edible oils classified under Chapter 15 and all types of oilseeds classified under chapter 12 of ITC(HS) Book. In view the above, RA is advised not to issue any license for vegetable/edible oils under Para 4.7 of HBP v1. - The firm is also advised not to take license under Para 4.7 of HBP v1 for vegetable oils in future	

- In view of the comments of Directorate of Vanaspati, Vegetable Oils and Fats, that hydrogenated oil/cottonseed oil is to be used as lubricant to produce Paracetoamol 100 mg, Aspirin 400 mg, and Caffeine 30 tablets and the oil imported was not edible in nature, comments of Department of Pharmaceutuicals have been sought. The case was deferred for 18.4.2013 the comments of Department of Pharmaceuticlas.

Case No. B 505	M/s. Alkyl Amines Chemicals Limited, Mumbai
Meeting no. 33/AM 13 dated 21.3.2013	01/82/162/0025/AM 13/DES III
Advance Authoristion No.	01310615974 dated 14.2.2011
RLA's File No	03/94/040/00426/AM 10
Decision: It was decided to defer the case for 18.4.2013 for comments of Department of Pharmaceuticals.	

Case No. B 506	M/s. Belchem Industries (India) Pvt. Ltd.
Meeting no. 33/AM 13 dated 21.3.2013	01/82/050/00635/AM 10/DES III 01/82/050/00705/AM 13/DES III
Advance Authoristion No.	0310567060 dated 29.3.2010 0310711429 dated 3.10.2012
RLA's File No	03/94/040/00557/AM 13 03/94/040/01031/AM 11
Decision: It was decided to amend the description of export product from DMDM Hydantoin 52%-55% Assay 55% max to "1-3,Dimethylol-5,5-Dimethyl Hydantion". The rest of the minutes would remain same. RA may take appropriate action as per the decision of Norms Committee.	

1	Case No.:8/32/82-ALC4/2010	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/00990/AM11/	RLA File :22/24/040/00050/AM11/	Lic.No/Date:2210010581 28.10.2010	Defer Date:18.04.2013
	Decision : It was decided to call from the firm as well as RLA a copy of application. The case was deferred for 18.4.2013			

2

Case No.:2/34/82-ALC4/2010	Party Name:ALEMBIC LIMITED		Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved
HQ File :01/82/050/01008/AM11/	RLA File :34/24/040/00207/AM11/		Lic.No/Date:3410028544 09.11.2010	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/604/2012-PI(Norms) dated 6.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Azithromycin Tablet 600 mg (30 pack bottle)	1 tablet	1.	Azithromycin Dihydrate or its raw material as per SION A 2440 on pro rata basis	622.82 mg
		2.	Pregelatinized Starch (Starch 1500)	62.91 mg
		3.	Anhydrous Diabasic Calcium Phosphate	323.50 mg
		4.	Croscarmellose Sodium (AC Di Sol)	20.97 mg
		5.	Magnesium Stearate	8.89 mg
		6.	Sodium Lauryl Sulphate	2.16 mg
		7.	HDPE Bottle	Relevant , as per packing policy.
		8.	Closure or Caps	
		9.	Aluminium Foil	
		10	PVC Foil	
		11.	Peelable Paper/Aluminium Foil	

Azithromycin Tablet 250 mg (30 pack bottle)	1 tablet	1.	Azithromycin Dihydrate or its raw material as per SION A 2440 on pro rata basis	259.50 mg
		2.	Pregelatinized Starch (Starch 1500)	26.21 mg
		3.	Anhydrous Diabasic Calcium Phosphate	138.80 mg
		4.	Croscarmellose Sodium (AC Di Sol)	8.74 mg
		5.	Magnesium Stearate	3.628 mg
		6.	Sodium Lauryl Sulphate	0.900 mg
		7.	HDPE Bottle	Relevant, as per packing policy
		8.	Closure or Caps	
		9.	Aluminium Foil	
		10.	PVC Foil	
		11.	Peelable Paper/Aluminium Foil	
Azithromycin Tablet 500 mg (30 pack Blister)	1 tablet	1.	Azithromycin Dihydrate or its raw material as per SION A 2440 on pro rata basis	519.02 mg
		2.	Pregelatinized Starch (Starch 1500)	52.42 mg
		3.	Anhydrous Diabasic Calcium Phosphate	269.58 mg
		4.	Croscarmellose Sodium (AC Di Sol)	17.48 mg
		5.	Magnesium Stearate	7.348 mg
		6.	Sodium Lauryl Sulphate	1.80 mg
		7.	HDPE Bottle	Relevant, as per packing policy
		8.	Closure or Caps	
		9.	Aluminium Foil	

		10	PVC Foil
		11.	Peelable Paper/Aluminium Foil
RA may take appropriate action as per the decision of Norms Committee.			

3	Case No.: 30/41/82-ALC4/2010	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Case Deferred
	HQ File :01/82/050/01378/AM11/	RLA File :05/23/040/00270/AM11/	Lic.No/Date:0510280724 30.12.2010	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.4.2013 for comments of Department of Pharmaceuticals.			

4	Case No.: 23/6/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Case Deferred
	HQ File :01/82/050/00141/AM12/	RLA File :09/24/040/00484/AM11/	Lic.No/Date:0910045232 27.01.2011	Defer Date:18.04.2013
	Decision : As requested by the technical member from the Department of Pharmaceuticals, a copy of application has been sent to them. The case was deferred for 18.4.2013 for comments of Department of Pharmaceuticals.			

5	Case No.: 6/8/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Case Deferred
	HQ File :01/82/050/00206/AM12/	RLA File :09/24/040/00032/AM12/	Lic.No/Date:0910046590 02.05.2011	Defer Date:18.04.2013
	Decision : As requested by the technical member from the Department of Pharmaceuticals, a copy of application has been sent to them. The case was deferred for 18.4.2013 for comments of Department of Pharmaceuticals.			

6

Case No.:20/14/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved	
HQ File :01/82/050/00397/AM13/	RLA File :05/24/040/00082/AM12/	Lic.No/Date:0510292925 10.06.2011	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/626/2012-PI(Norms) dated 12.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg)
Candesartan Cilexetil (Bulk drug/Pharmacopeal Grade)	1 kg	1	1-chloroethyl chloroformate	0.45
		2	4-(bromomethyl)-2-cyanobiphenyl	1.66

		Cyanocyclopentadiene	1.00
	3	Acetone	3.45
	4	Acetonitrile	2.50
	5	Activated carbon	0.100
	6	Cyclohexane	5.88
	7	Dimethyl formamide	1.52
	8	Ethyl acetate	10.00
	9	Formic acid	1.30
	10	Iso propyl alcohol	0.50
	11	Methanol	10.00
	12	Methylene chloride	5.00
	13	Tertiary butanol	2.00
	14	Tetra ethyl ortho carbonate	1.19
	15	Tetrabutyl ammonium bromide (TBAB)	0.18
	16	Toluene	5.00
	17	Triethylamine	0.31
RA may take appropriate action as per the decision of Norms Committee.			

7	Case No.:47/14/82-ALC4/2011	Party Name:FDC LTD	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/00438/AM12/	RLA File :03/94/040/00152/AM12/	Lic.No/Date:0310637790 22.06.2011	Defer Date:18.04.2013
	Decision : As requested by technical member from Department of Pharmaceuticals, a copy of application has been again sent to them. The case was deferred for 18.4.2013 for comments of Department of Pharmaceuticals.			

	Case No.:31/21/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved
	HQ File :01/82/050/00613/AM12/	RLA File :09/24/040/00143/AM12/	Lic.No/Date:0910047366	Defer Date:

8

HQ File :01/82/050/00610/AM12/		RLA File :09/24/040/00178/AM12/		Lic.No/Date:0910047796 29.06.2011		Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/692/2012-PI(Norms) dated 12.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg)		
Darunavir (Chloroketone Route)		1 kg	1	(3S)-3-(tert-butoxycarbonyl)amino-1-chloro-4-phenyl-2-butanone (Chloroketone)	1.59		
			2	Isobutylamine	2.06		
			3	Aluminum isopropoxide	0.38		
			4	Ceca Carbon	0.100		
			5	Methylene Dichloride	10.22		
			6	Methanol	3.06		
			7	Isopropyl alcohol	3.85		
			8	N-Methyl-2-pyrrolidone	Not shown in Reaction		
			9	Acetic acid	1.59		
RA may take appropriate action as per the decision of Norms Committee.							

9	Case No.:28/21/82-ALC4/2011	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved
	HQ File :01/82/050/00610/AM12/	RLA File :09/24/040/00178/AM12/	Lic.No/Date:0910047796 21.07.2011	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/698/2012-PI(Norms) dated 12.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg)
Cefpodoxime Proxetil	1 kg	1	7-Amino Cephalosporanic Acid (7-ACA)	0.956
		2	Sulfolane Anhydrous	1.29
		3	MAEM	0.956

		4	Tetrahydrofuran	2.10
		5	Methylene Dichloride	3.16
		6	1-Chloroethyl Isopropyl Carbonate	0.55
		7	Sodium Iodide	0.39
		8	18 Crown-6 ether	0.022
		9	N,N-Dimethyl acetamide	2.80
		10	1,1,3,3-Tetramethyl guanidine	0.223
		11	Toluene	2.50
		12	Methanol	0.95
		RA may take appropriate action as per the decision of Norms Committee.		

10	Case No.:25/26/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/00708/AM12/	RLA File :03/94/040/00385/AM12/	Lic.No/Date:0310646711 05.08.2011	Defer Date:18.04.2013
	Decision : Reply received from the firm sent to Department of Pharmaceuticals. The case was deferred for the comments of Department of Pharmaceuticals.			

11	Case No.:38/32/82-ALC4/2011	Party Name:GRANULES INDIA LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/00919/AM12/	RLA File :09/24/040/00239/AM12/	Lic.No/Date:0910048379 25.08.2011	Defer Date:18.04.2013
	Decision : It was decided to call from the firm a copy of Drug Manufacturing License along with list of approved items with their composition. The written comments from Department of Pharmaceuticals in this regard will follow. The case was deferred for 18.4.2013.			

	Case No.:9/35/82-ALC4/2011	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved
	HQ File :01/82/050/00936/AM12/	RLA File :05/24/040/00226/AM12/	Lic.No/Date:0510304974 11.10.2011	Defer Date:
	Decision : In the light of earlier decision taken in meeting no. 21/82 dated 4.10.2012 and written comments received from Department of Pharmaceuticals vide their OM No. 35011/698/2012-PI(Norms) dated 12.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

12

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
L-Asparaginase Inyectable 10000UI (L-Asparaginase in 10000UI Onconase 10000 UI Inj. R.M (Inj)	1 vial	1.	L-Asparaginase (Injectable Grade) Raw Material	81.53 mg/vial
Ticarcillin & Clavulanic Acid for Injection USP Ticarnic 1.6 gm	1 vial	1.	Ticarcillin Disodium & Potassium Clavulanate (15:1) Raw material (Medicine)	1.68 gm/vial
Ticarcillin & Clavulanic Acid for Injection USP Ticarnic 3.2 gm	1 vial	1.	Ticarcillin Disodium & Potassium Clavulanate (15:1) Raw material (Medicine)	3.36 gm/vial

RA may take appropriate action as per the decision of Norms Committee.

13	Case No.:25/41/82-ALC4/2011	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01026/AM12/	RLA File :08/24/040/00179/AM12/	Lic.No/Date:0810105257 08.11.2011	Defer Date:18.04.2013
	Decision : As requested by technical member from Department of Pharmaceuticals, a copy of application has been sent again to them. The case was deferred for 18.4.2013 for comments of Department of Pharmaceuticals.			

Case No.:31/49/82-ALC4/2011	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved	
HQ File :01/82/050/01340/AM12/	RLA File :09/24/040/00332/AM12/	Lic.No/Date:0910049719 16.11.2011	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/251/2012-PI(Norms) dated 12.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg)
(2S)-1-(2S)-azido-2(S)-4(S)-	1 kg	1	(S)-Benzyl-2-	

14	[(2S), [(2S), oxazolidin-2(S)-yl)-ethyl]-3-methylbutiric acid 2dicyclohexyl amine salt		(S)-Benzyl-2-oxazolidinone (AKN-08)	3.00
		2	Isovaleric acid (AKN-04)	2.42
		3	Li HMDS solution 24%)1.26 M)	3.00
		4	(E)-1,4-Dibromo but-2-ene	1.49
		5	Tricapryl methyl ammonium chloride (Aliquate)	0.35
		6	n-Heptane	5.75
		7	Tetrahydrofuran	6.73
		8	Methyl tertiary butyl ether	4.19
		9	Diisopropyl ether	12.40
RA may take appropriate action as per the decision of Norms Committee.				

15	Case No.:7/45/82-ALC4/2011	Party Name:SANO MEDICAL KITS PVT. LTD.,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01184/AM12/	RLA File :04/24/040/00244/AM12/	Lic.No/Date:0410131205 01.12.2011	Defer Date:18.04.2013
	Decision : The case was deferred for 18.4.2013 for comments of Department of Industrial Policy and Promotion.			

16	Case No.:38/3/82-ALC4/2012	Party Name:BROOKS LABORATORIES LTD.,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/00042/AM13/	RLA File :22/24/040/00068/AM12/	Lic.No/Date:2210012375 29.12.2011	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.4.2013 for comments of Department of Pharmaceuticals.			

17	Case No.:41/1/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01483/AM12/	RLA File :09/24/040/00459/AM12/	Lic.No/Date:0910050480 29.12.2011	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.4.2013 for comments of Department of Chemicals and Petrochemicals.			

18

Case No.:43/21/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved
HQ File :01/82/050/00673/AM13/	RLA File :09/24/040/00458/AM12/	Lic.No/Date:0910050481 29.12.2011	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/138/2011-Ch. II dated 27.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg)
Reversacol Granite	1 kg	1.	4 Fluro 4 Methoxy Benzo Phenone	2.00
		2.	Tri Methyl Silyl Chloride (TMSC)	1.400 kg
		3.	Toluene	21.25 kg
		4.	TMSA (Tri Methyl Silyl Acetylene)	2.30 kg
		5.	ADHN (1-Anisyl-3,4 Dihyd Ronaphtalene)	2.80 kg
		6.	TEPA (Triethylphosphonoacetate)	2.00 kg
		7.	DMS-C-15	1.000 kg
		8.	Methanol	18.00 kg
		9.	Hexane	28.500 kg
		10.	Potassium Carbonate	0.901 kg

RA may take appropriate action as per the decision of Norms Committee.

19	Case No.:3/41/82-ALC4/2011	Party Name:RUSAN PHARMA LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01004/AM12/	RLA File :03/95/040/00803/AM12/	Lic.No/Date:0310673724 30.12.2011	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.4.2013 for comments of Department of Pharmaceuticals.			

20	Case No.:13/3/82-ALC4/2012	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/00017/AM13/	RLA File :09/24/040/00467/AM12/	Lic.No/Date:0910050600	Defer

		03.01.2012	Date:18.04.2013
Decision : It was decided to defer the case for 18.4.2013 for comments of Department of Pharmaceuticals.			

21	Case No.: 16/29/85-ALC3/2011	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Case Deferred
	HQ File :01/85/050/00173/AM12/	RLA File :03/95/040/00831/AM12/	Lic.No/Date:0310674968 05.01.2012	Defer Date:18.04.2013
	Decision : It was decided to call from the firm a copy of Drug Manufacturing License and also a list of approved items. The case was deferred for 18.4.2013.			

22

Case No.:11/49/82-ALC4/2011	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved	
HQ File :01/82/050/01320/AM12/	RLA File :04/24/040/00280/AM12/	Lic.No/Date:0410132899 18.01.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 23/82 dated 1.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Gabapentin	1 kg	1.	1,1-Cyclohexane Diacetic Acid Monamide	1.63 kg
		2.	Methanol	0.445 kg
		3.	Toluene	0.89 kg
		4.	Isopropyl alcohol	2.165 kg
		5.	Caustic Soda Flakes	0.723 kg
RA may take appropriate action as per the decision of Norms Committee.				

23

Case No.: 35/3/82-ALC4/2012	Party Name: VIVIMED LABS LIMITED		Meet No/Date: 33/82-ALC4/2012 21.03.2013	Status: Case Approved
HQ File :01/82/050/00039/AM13/	RLA File :09/24/040/00532/AM12/		Lic.No/Date:0910051038 31.01.2012	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/138/2011-Ch. II dated 7.3.2013, it was decided to ratify norms under para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Reversacol Royal Purple	1 kg	1.	Isobutyl Fischer Base	6.00 kg
		2.	1-Nitroso-2-Napthol	7.220 kg
		3.	Methanol	30.00 kg
		4.	Toluene	6.250 kg
		5.	DMF (Di Methyl Formamide)	2.800 kg
RA may take appropriate action as per the decision of Norms Committee.				

	Case No.: 39/3/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Case Approved
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24

HQ File :01/82/050/00043/AM13/		RLA File :09/24/040/00528/AM12/		Lic.No/Date:0910051037 31.01.2012		Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/138/2011-Ch. II dated 7.3.2013, it was decided to ratify norms under para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
Reversacol Citrus		1 kg	1.	4-Fluoro Benzophenone	0.995 kg		
			2.	Morpholine	1.728 kg		
			3.	NBS(N-Bromo Succinimide)	0.991 kg		
			4.	4M2N(4-Morpholino2-Naphthol)	0.746 kg		
			5.	Pural-MG-70	0.250 kg		
			6.	TMSA (Trimethyl Silyl Acetylene)	0.500 kg		
			7.	THF (Tetra Hydro Furan)	3.750 kg		
			8.	DMSO(Dimethyl Sulphoxide)	2.625 kg		
			9.	Toluene	15.00 kg		
			10.	Methanol	18.75 kg		
			11.	Hexane	6.250 kg		
RA may take appropriate action as per the decision of Norms Committee.							

25	Case No.:56/3/82-ALC4/2012	Party Name:VINDHYA PHARMA (INDIA)PVT LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/00060/AM13/	RLA File :09/24/040/00494/AM12/	Lic.No/Date:0910051044 31.01.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.4.2013 for comments of Department of Pharmaceuticals.			

26

Case No.:28/3/82-ALC4/2012	Party Name: VIVIMED LABS LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved	
HQ File :01/82/050/00032/AM13/	RLA File :09/24/040/00527/AM12/	Lic.No/Date:0910051095 02.02.2012	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/138/2011-Ch. II dated 7.3.2013, it was decided to ratify norms under para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
DPE-Sulphate or 2,4 Diaminophenoxy Ethanol Sulphate Dihydrate	1 kg	1.	2,4 Dinitro Choloro Benzene (2,4 DNCB)	2.150 kg
		2.	Mono Ethylene Glycol (MEG)	4.985 kg
		3.	Methanol	1.260 kg
RA may take appropriate action as per the decision of Norms Committee.				

27	Case No.:4/3/82-ALC4/2012	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Rejected
	HQ File :01/82/050/00008/AM13/	RLA File :09/24/040/00509/AM12/	Lic.No/Date:0910051114 03.02.2012	Defer Date:
	Decision : It was decided to close the case as the firm has not submitted the requisite information despite repeated reminders.			

28	Case No.:55/4/82-ALC4/2012	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/00135/AM13/	RLA File :03/95/040/00886/AM12/	Lic.No/Date:0310681867 14.02.2012	Defer Date:18.04.2013
	Decision : It was decided to remind the firm to furnish the technical details as per Appendix 33 without any further delay otherwise their case would be closed. The case was deferred for 18.4.2013.			

29	Case No.:20/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Rejected
	HQ File :01/82/050/00100/AM13/	RLA File :03/94/040/01027/AM12/	Lic.No/Date:0310683207 23.02.2012	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders.			

30	Case No.:27/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Rejected
	HQ File :01/82/050/00107/AM13/	RLA File :03/94/040/01049/AM12/	Lic.No/Date:0310683243 24.02.2012	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders.			

31	Case No.:66/4/82-ALC4/2012	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved									
	HQ File :01/82/050/00146/AM13/	RLA File :07/24/040/00479/AM12/	Lic.No/Date:0710086622 28.02.2012	Defer Date:									
	Decision : In the light of earlier decision taken in meeting no. 23/82 dated 1.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Export Quantity</th><th>S.No</th><th>Import items</th><th>Quantity Allowed</th></tr> </thead> <tbody> <tr> <td>Amikacin Sulphate Injection USP 250 MG/ML, 2 ml vial</td><td>1000 nos.</td><td>1.</td><td>Amikacin Sulphate USP/BP</td><td>366.98 gm</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Export Quantity	S.No	Import items	Quantity Allowed	Amikacin Sulphate Injection USP 250 MG/ML, 2 ml vial	1000 nos.	1.	Amikacin Sulphate USP/BP
Export product	Export Quantity	S.No	Import items	Quantity Allowed									
Amikacin Sulphate Injection USP 250 MG/ML, 2 ml vial	1000 nos.	1.	Amikacin Sulphate USP/BP	366.98 gm									

32	Case No.:88/4/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/00168/AM13/	RLA File :09/24/040/00601/AM12/	Lic.No/Date:0910051490 28.02.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.4.2013 for comments of Department of Chemicals and Petrochemicals.			

Decision : It was decided to defer the case for 18.4.2013 for comments of Department of Chemicals and Petrochemicals.

33	Case No.:22/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/00102/AM13/	RLA File :03/94/040/01067/AM12/	Lic.No/Date:0310684092 29.02.2012	Defer Date:18.04.2013
	Decision : As requested by technical member from Department of Pharmaceuticals, a copy of application has been again sent to Department of Pharmaceuticals. The case was deferred for 18.4.2013 for comments of Department of Pharmaceuticals.			

34	Case No.:32/3/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/00036/AM13/	RLA File :03/94/040/01066/AM12/	Lic.No/Date:0310684076 29.02.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.4.2013 for comments of Department of Pharmaceuticals.			

35	Case No.:19/3/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/00023/AM13/	RLA File :03/94/040/01095/AM12/	Lic.No/Date:0310684494 02.03.2012	Defer Date:21.03.2013
	Decision : It was decided to close the case as the firm has not furnished the information despite repeated reminders.			

36	Case No.:25/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/00105/AM13/	RLA File :03/94/040/01078/AM12/	Lic.No/Date:0310684488 02.03.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.4.2013 for comments of Department of Pharmaceuticals.			

37	Case No.:36/11/82-ALC4/2012	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/00303/AM13/	RLA File :07/24/040/00004/AM13/	Lic.No/Date:0710087698 16.04.2012	Defer Date:18.04.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals, it was decided to call from the firm the complete technical details as per Appendix 33. The case was deferred for 18.4.2013.			

38	Case No.:18/18/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/00513/AM13/	RLA File :09/24/040/00034/AM13/	Lic.No/Date:0910052325 25.04.2012	Defer Date:18.04.2013
	Decision : As requested by the technical member from Department of Pharmaceuticals, a copy of application has been again sent to them. The case			

was deferred for 18.4.2013 for comments of Department of Pharmaceuticals.

39

Case No.:6/6/82-ALC4/2012		Party Name: BALAJI AMINES LIMITED		Meet No/Date:33/82-ALC4/2012 21.03.2013		Status:Case Approved	
HQ File :01/82/050/00184/AM13/		RLA File :31/83/040/00262/AM12/		Lic.No/Date:3110053954 30.04.2012		Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/122/2011-Ch. II dated 10.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Export Quantity	S.No	Import items	Quantity Allowed		
Morpholine		1 kg	1.	Diethylene Glycol	1.354 kg		
			2.	Ammonia Anhydrous	0.217 kg		
			3.	Hydrogen	Is not an importable commodity		
			4.	Morpholine Catalyst	Details not given		
RA may take appropriate action as per the decision of Norms Committee.							

40	Case No.:2/9/83-ALC1/2012	Party Name:PIRAMAL HEALTHCARE LTD.	Meet No/Date:33/82-ALC4/2012	Status:Case
		(FORMERLY NICHOLAS PIRAMAL)	21.03.2013	Rejected
	HQ File :01/83/050/00176/AM13/	RLA File :03/95/040/00092/AM13/	Lic.No/Date:0310694716 15.05.2012	Defer Date:
	Decision :It was decided to close the case as the firm has not furnished information despite repeated reminders.			

41

Case No.:19/14/82-ALC4/2012		Party Name:NEULAND LABORATORIES LTD		Meet No/Date:33/82-ALC4/2012 21.03.2013		Status:Case Approved	
HQ File :01/82/050/00396/AM13/		RLA File :09/24/040/00101/AM13/		Lic.No/Date:0910052939 08.06.2012		Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/631/2012-PI(Norms) dated 12.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg)		
Levetiracetam		1 kg	1.	(S)+2-Amino Butyramide Hcl	0.95		
			2	4-Chlorobutyryl Chloride	1.35		
			3	Acetonitrile	2.71		

		4	Potassium Carbonate	0.838
		5	Methylene Chloride	1.93
		6	Di-Isopropyl Ether	1.30
RA may take appropriate action as per the decision of Norms Committee.				

42	Case No.:53/14/82-ALC4/2012	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/00430/AM13/	RLA File :03/94/040/00888/AM12/	Lic.No/Date:0310697981 08.06.2012	Defer Date:18.04.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/596/2012-PI(Norms) dated 7.2.2013, it was decided to call from the firm the following technical details: • Complete and balanced chemical reaction at each stage showing correct molecular weight of each input and their molar requirement. • Chemical description of intermediates formed in the process and their molecular weight. • % yield on molar basis for each step of manufacturing process. • Copy of technical literature in support of yields envisaged and molar requirement of each input. The case was deferred for 18.4.2013.			

43	Case No.:84/18/82-ALC4/2012	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/00579/AM13/	RLA File :07/24/040/00108/AM13/	Lic.No/Date:0710088798 13.06.2012	Defer Date:18.04.2013
	Decision :In the light of written comments received from Department of Pharmaceuticals vide thier OM No. 35011/655/2012-PI(Norms) dated 12.3.2013, it was decided to call from the firm the following technical details: DML for the export item no. 2 & 3 as the same is not found in the approved list of DML furnished by them. The case was deferred for 18.4.2013.			

44	Case No.:2/23/82-ALC4/2012	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/00802/AM13/	RLA File :22/24/040/00012/AM13/	Lic.No/Date:2210013015 14.06.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.4.2013 for comments of Department of Pharmaceuticals.			

45	Case No.:14/18/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved
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Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/724/2012-PI(Norms) dated 12.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg)
Gatifloxacin Hemihydrate		1	Ethyl-1-cyclopropyl-6,7-difluoro-1,4-dihydro-8-methoxy-4-oxo-3-quinoline carboxylate (GFX-Ester)	1.04
		2	Acetonitrile	0.70
		3	2-Methyl piperazine	0.39
		4	Methanol	5.00
		5	Triethylamine	1.00

RA may take appropriate action as per the decision of Norms Committee.

Case No.:40/18/82-ALC4/2012

Party Name:MYLAN LABORATORIES LIMITED

Meet No/Date:33/82-ALC4/2012
21.03.2013

**Status:Case
Approved**

HQ File :01/82/050/00535/AM13/

RLA File :09/24/040/00399/AM12/

Lic.No/Date:0910053076
18.06.2012

Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/723/2012-PI(Norms) dated 12.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg)
Quetiapine Fumarate	1 kg	1.	Dibenzo-[b,f][1,4]thiazepine-11-(10H)-one (DBTP)	0.58
		2	Piperzine	0.78
		3	2,2-Chloro ethoxy	

		3	2-(2-Chloro ethoxy) ethanol	0.36
		4	N-Methyl 2-Pyrrolidone	Not required in the process
		5	Fumaric Acid	0.39

RA may take appropriate action as per the decision of Norms Committee.

47

Case No.:44/18/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved	
HQ File :01/82/050/00539/AM13/	RLA File :09/24/040/00666/AM12/	Lic.No/Date:0910053075 18.06.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/721/2012-PI(Norms) dated 12.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg)
Capecitabine	1 kg	1	D-Ribose	2.09
		2	Methanol	0.50
		3	Acetone	0.95
		4	Dichloro methane (MDC)	3.12
		5	Sodium borohydride	0.58
		6	Dimethyl sulphoxide	0.90
		7	Triethyl amine	0.93
		8	Isopropyl alcohol	0.22
		9	Hexamethyl disilazine (HMDS)	0.60
		10	5-Fluorocytosine	0.553
		11	n-pentyl chloroformate	1.122
		12	n-Heptane	0.54
RA may take appropriate action as per the decision of Norms Committee.				

Case No.:50/18/82-ALC4/2012	Party Name:AMULETSCIENCE P LTD	Meet No/Date:33/82-ALC4/2012	Status:Case
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48

Case No.:30/18/82-ALC4/2012	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved	
HQ File :01/82/050/00545/AM13/	RLA File :34/24/040/00072/AM13/	Lic.No/Date:3410034467 22.06.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/705/2012-PI(Norms) dated 12.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg)
Quercetin Dihydrate	1 kg	1.	Crude Quercetin (Assay NMT 80%)	1.16
RA may take appropriate action as per the decision of Norms Committee.				

49

Case No.:4/18/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved	
HQ File :01/82/050/00499/AM13/	RLA File :09/24/040/00110/AM13/	Lic.No/Date:0910053114 25.06.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/722/2012-PI(Norms) dated 12.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg)
Emtricitabine	1 kg	1	(2R,5S)-5-(4-amino-5-fluoro-2-oxo-2H-pyrimidin-1-yl) [1,3]oxathiolane-2-carboxylicacid-2S-Isopropyl-5R-Methyl-1R-cyclohexyl ester(FCE)	2.50
		2	Sodium borohydride	0.51
		3	Toluene	0.32
		4	Methanol	0.64
		5	Triethylamine	1.10
		6	Methylene dichloride	3.35
RA may take appropriate action as per the decision of Norms Committee				

50

Case No.: 108/18/82-ALC4/2012	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved	
HQ File :01/82/050/00603/AM13/	RLA File :05/23/040/00471/AM12/	Lic.No/Date:0510328338 27.06.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/699/2012-PI(Norms) dated 12.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg)
Paclitaxel Semi Synthetic -white to off white powder- Assay (on anhydrous solvent free basis) (%w/w): 97.0-102.0	1 kg	1.	(4S,5R)-2-(4-Methoxy Phenyl)-N-Benzoyl-4-Phenyl-Oxazolidine-5-Carboxylic Acid	1.12
		2.	Silica Gel 60	20.0
		3.	Taxus Baccatta Leaves	1722.0
RA may take appropriate action as per the decision of Norms Committee.				

51	Case No.:111/18/82-ALC4/2012	Party Name:JAGSONPAL PHARMACEUTICALS LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/00606/AM13/	RLA File :05/23/040/00075/AM13/	Lic.No/Date:0510328346 27.06.2012	Defer Date:18.04.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/636/2012-PI(Norms) dated 12.3.2013, it was decided to call from the firm Drug Manufacturing License for the export product Balancid Capsules. The case was deferred for 18.4.2013.			

52	Case No.:31/18/82-ALC4/2012	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/00526/AM13/	RLA File :09/24/040/00143/AM13/	Lic.No/Date:0910053188 04.07.2012	Defer Date:18.04.2013
	Decision : Department of Pharmaceuticals vide their OM No. 35011/653/2012-PI(Norms) dated 12.3.2013 has informed that the case pertains to Department of Chemicals and Petrochemicals as they have owned this export items in the past also. It was decided to transfer this case to Department of Chemicals and Petrochemicals. The case was deferred for 18.4.2013.			

53	Case No.:15/18/82-ALC4/2012	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/00510/AM13/	RLA File :08/24/040/00112/AM13/	Lic.No/Date:0810113196 09.07.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.4.2013 for comments of Department of Chemicals and Petrochemicals.			

54

Case No.:68/18/82-ALC4/2012	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved
HQ File :01/82/050/00563/AM13/	RLA File :09/24/040/00148/AM13/	Lic.No/Date:0910053214 09.07.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/642/2012-PI(Norms) dated 12.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg)
2-(N-Triphenyl methyl tetrazolyl)-4-bromo methyl biphenyl (TTBB)	1 kg	1	2-Cyano-4-methyl biphenyl	0.52
		2	Toluene	0.20
		3	Methylene dichloride	1.74
		4	Methanol	0.11

RA may take appropriate action as per the decision of Norms Committee.

55

Case No.:69/18/82-ALC4/2012	Party Name:SMILAX LABORATORIES LIMITED		Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved
HQ File :01/82/050/00564/AM13/	RLA File :09/24/040/00156/AM13/		Lic.No/Date:0910053216 09.07.2012	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/642/2012-PI(Norms) dated 12.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg)
2,4-O-Bis(trimethylsilyl)-erythromycin-A-9[O-(1-methoxy-1-methyl)ethyl)oxime	1 kg	1	Erythromycin thiocyanate	0.86
		2	Methylene dichloride	3.80
		3	Methanol	0.51
		4	Hydroxylamine HCL	0.377
		5	2-Methoxy propene	0.233
		6	Pyridine hydrobromide	0.212
		7	Hexamethyl disilazane	0.261

			Hexamethyl diisazane	0.201	
	RA may take appropriate action as per the decision of Norms Committee.				

56	Case No.:5/18/82-ALC4/2012	Party Name:SWISS PARENTERALS PVT.LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/00500/AM13/	RLA File :08/24/040/00122/AM13/	Lic.No/Date:0810113430 17.07.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.4.2013 for comments of Department of Pharmaceuticals.			

57	Case No.:51/18/82-ALC4/2012	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved
	HQ File :01/82/050/00546/AM13/	RLA File :04/24/040/00074/AM13/	Lic.No/Date:0410138168 17.07.2012	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/704/2012-PI(Norms) dated 12.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg)
2-Trifluoro Methyl Phenothiazine Intermediate	1 kg		3-Trifluoro Methyl Aniline Raw Material	2.36

RA may take appropriate action as per the decision of Norms Committee.				
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58	Case No.:70/18/82-ALC4/2012	Party Name:INGA LABORATORIES PVT LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved
	HQ File :01/82/050/00565/AM13/	RLA File :03/94/040/00284/AM13/	Lic.No/Date:0310702227 18.07.2012	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/652/2012-PI(Norms) dated 12.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg)
Tab. Cholergol (each film coated Tab. Contains 30 mg of nicergoline) BP/EP	1 tablet	1	Nicergoline	30.6 Mg/Tablet

RA may take appropriate action as per the decision of Norms Committee.				
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59	Case No.:23/21/82-ALC4/2012	Party Name: ASTRIX LABORATORIES LTD	Meet No/Date:33/82-ALC4/2012	Status:Case
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Case No.:31/21/82-ALC4/2012	Party Name:MSN LABORATORIES LTD.,	Meet No./Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved	
HQ File :01/82/050/00653/AM13/	RLA File :09/24/040/00155/AM13/	Lic.No/Date:0910053315 20.07.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/676/2012-PI(Norms) dated 12.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg)
Stavudine	1 kg	1	3',5'-Di-O-methanesulfonyl-2,2'-anhydro-5-methyluridine	3.31
		2	HBr in acetic acid (30-35% w/w)	2.78
		3	N-Methyl pyrrolidinone	1.40
		4	Activate Carbon	0.100
		5	Methanol	2.95
		6	Dimethyl formamide	2.86
		7	Iso propyl alcohol	6.93
RA may take appropriate action as per the decision of Norms Committee.				

60

Case No.:31/21/82-ALC4/2012	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved	
HQ File :01/82/050/00661/AM13/	RLA File :09/24/040/00171/AM13/	Lic.No/Date:0910053316 20.07.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/678/2012-PI(Norms) dated 12.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg)
Finasteride	1 kg	1.	N-T-Butyl-4-aza-5-Alpha-Androsta-3-one 17-Beta carboxamide	1.7647

		2	Bis-(Trimethylsilyl) Trifluoro acetamide	1.47
		3	2,3-Dichloro-5,6-Dicyano-1,4-Benzoquinone	0.86
RA may take appropriate action as per the decision of Norms Committee.				

61	Case No.:35/18/82-ALC4/2012	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/00530/AM13/	RLA File :08/24/040/00128/AM13/	Lic.No/Date:0810113566 20.07.2012	Defer Date:18.04.2013
Decision : In the light of written comments received from Department of Pharmaceuticals vide thier OM No. 25011/649/2012-PI (Norms) dated 12.3.2013, it was decided to call from the firm the complete technical details as per Appendix 33. The case was deferred for 18.4.2013.				

62	Case No.:61/21/82-ALC4/2012	Party Name:SATYADEVA PHARMACEUTICALS /P/ LTD.,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/00691/AM13/	RLA File :09/24/040/00184/AM13/	Lic.No/Date:0910053311 20.07.2012	Defer Date:18.04.2013
Decision : It was decided to defer the case for 18.4.2013 for comments of Department of Pharmaceuticals.				

63	Case No.:48/18/82-ALC4/2012	Party Name:RONAK CHEMICALS	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/00543/AM13/	RLA File :34/24/040/00109/AM13/	Lic.No/Date:3410034708 23.07.2012	Defer Date:18.04.2013
Decision : It was decided to defer the case for 18.4.2013 for comments of Department of Chemicals and Petrochemicals.				

64

Case No.:1/15/82-ALC4/2012		Party Name:EMCURE PHARMACEUTICALS LTD.		Meet No/Date:33/82-ALC4/2012 21.03.2013		Status:Case Approved	
HQ File :01/82/050/00436/AM13/		RLA File :31/83/040/00067/AM13/		Lic.No/Date:3110055076 24.07.2012		Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/702/2012-PI(Norms) dated 12.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg)		
Dexketoprofen Trometamol (Relevant Bulk Drug)		1 kg	1.	3-(1-Cynoethyl) Benzophenone	1.82		
			2.	N-Octyl-D-Glucamine	0.36		

RA may take appropriate action as per the decision of Norms Committee.

65

Case No.:58/21/82-ALC4/2012	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved	
HQ File :01/82/050/00688/AM13/	RLA File :09/24/040/00166/AM13/	Lic.No/Date:0910053338 24.07.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/671/2012-PI(Norms) dated 12.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg)
Methyl Alpha-(4,5,6,7-Tetrahydra-5-Thieno(3,2-c)pyridyl)(2-Chlorophenyl)Acetate Hyderochloride (CPG-20)	1 kg	1	4,5,6,7-Tetrahydrothieno [3,2-c]pyridine hydroxide (CPG -10)	0.74
		2	N-Bromosuccinamide	0.81
		3	Methyl -o-chlorophenyl acetate	0.77
RA may take appropriate action as per the decision of Norms Committee.				

66	Case No.:11/21/82-ALC4/2012	Party Name:ANUH PHARMA LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/00641/AM13/	RLA File :03/94/040/00293/AM13/	Lic.No/Date:0310703076 25.07.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.4.2013 for comments of Department of Pharmaceuticals.			

67	Case No.:27/21/82-ALC4/2012	Party Name:STELLENCE PHARMSCIENCE PVT LTD	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/00657/AM13/	RLA File :07/24/040/00183/AM13/	Lic.No/Date:0710089972 31.07.2012	Defer Date:18.04.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide thier OM No. 35011/667/2012-PI(Norms) dated 12.3.2013, it was decided to call from the firm the following details:			
	Complete technical details as per Appendix 33. End use of the export product.			

It was decided to defer the case for 18.4.2013.

68	Case No.:55/21/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved																															
	HQ File :01/82/050/00685/AM13/	RLA File :09/24/040/00203/AM13/	Lic.No/Date:0910053388 31.07.2012	Defer Date:																															
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/662/2012-PI(Norms) dated 12.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed (kg)</th></tr> </thead> <tbody> <tr> <td rowspan="8">Benazepril Hydrochloride</td><td rowspan="8">1 kg</td><td>1.</td><td>®-2-Hydroxy-4-Phenyl butanoic acid ethyl ester</td><td>0.704</td></tr> <tr> <td>2.</td><td>4-Nitrobenzensulfonyl Chloride</td><td>0.893</td></tr> <tr> <td>3.</td><td>Carbon Enoanticronos (Activated Carbon)</td><td>0.033</td></tr> <tr> <td>4.</td><td>Hexanes</td><td>3.52</td></tr> <tr> <td>5.</td><td>Potassium Carbonate</td><td>0.132</td></tr> <tr> <td>6.</td><td>Tert-Butyl (S)-3-Amino Capralactum</td><td>0.826</td></tr> <tr> <td>7.</td><td>Toluene</td><td>2.196</td></tr> <tr> <td>8.</td><td>Triethylamine</td><td>0.48</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg)	Benazepril Hydrochloride	1 kg	1.	®-2-Hydroxy-4-Phenyl butanoic acid ethyl ester	0.704	2.	4-Nitrobenzensulfonyl Chloride	0.893	3.	Carbon Enoanticronos (Activated Carbon)	0.033	4.	Hexanes	3.52	5.	Potassium Carbonate	0.132	6.	Tert-Butyl (S)-3-Amino Capralactum	0.826	7.	Toluene	2.196	8.	Triethylamine	0.48
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg)																															
Benazepril Hydrochloride	1 kg	1.	®-2-Hydroxy-4-Phenyl butanoic acid ethyl ester	0.704																															
		2.	4-Nitrobenzensulfonyl Chloride	0.893																															
		3.	Carbon Enoanticronos (Activated Carbon)	0.033																															
		4.	Hexanes	3.52																															
		5.	Potassium Carbonate	0.132																															
		6.	Tert-Butyl (S)-3-Amino Capralactum	0.826																															
		7.	Toluene	2.196																															
		8.	Triethylamine	0.48																															

69	Case No.:17/20/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved					
	HQ File :01/82/050/00628/AM13/	RLA File :05/24/040/00148/AM13/	Lic.No/Date:0510331126 01.08.2012	Defer Date:					
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/626/2012-PI(Norms) dated 12.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed (kg)</th></tr> </thead> <tbody> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg)
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg)					

Valganciclovir Hydrochloride (Bulk Drug/Pharmacoepal Grade)	1 kg	1	Acetone	1.43
		2	Acetivate carbon	0.100
		3	CBZ-L-Valine	2.465
		4	Dicyclohexyl Carbodiimide	3.064
		5	Dimethyl Sulphoxide	13.57
		6	Ganciclovir	2.14
		7	Isopropyl Alchohol	12.85
		8	Methanol	31.44
		9	Methylene Chloride	11.94
		10	Palladium Sponge	1 gm/kg
RA may take appropriate action as per the decision of Norms Committee.				

70

Case No.:17/21/82-ALC4/2012	Party Name:LUPIN LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved
HQ File :01/82/050/00647/AM13/	RLA File :03/95/040/00304/AM13/	Lic.No/Date:0310704078 03.08.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/664/2012-PI(Norms) dated 12.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Meloxicam 7.5 mg tabs (Net Weight 2361.38 kgs, weight of drug 2408.61 kgs)	1 tablet	1.	Meloxicam	7.65 mg
		2.	Microcrystalline Cellulose (Avicel 101)	117.0 mg
		3.	Lactose Monohydrate (Pharmatose 200 m)	39.7 mg
		4.	Crospovidone (Kollidon CL)	5.0 mg
		5.	Povidone (K-30/BASF)	5.0 mg
		6.	Sodium Citrate (Dihydrate/Merck)	2.70 mg
		7.	Colloidal Silicon Dioxide	0.90 mg

			(Aerosil 200)	
		8.	Magnesium Stearate (Veg. Grade)	0.90 mg
		9.	33 MM CR Closure with HS 123-35 PRT KERR	Relevant, as per packing policy
Meloxicam 15 mg tabs (Net weight 7745.13 kgs, weight of drug- 7900.03 kgs)	1 tablet	1	Meloxicam	15.3 mg
		2	Microcrystalline Cellulose (Avicel 101)	110.0 mg
		3	Lactose Monohydrate (Pharmatose 200 m)	39.7 mg
		4	Crospovidone (Kollidon CL)	5.0 mg
		5	Povidone (K-30/BASF)	5.0 mg
		6	Sodium Citrate (Dihydrate/Merck)	2.70 mg
		7	Colloidal Silicon Dioxide (Aerosil 200)	0.90 mg
		8	Magnesium Stearate (Veg. Grade)	0.90 mg
		9	33 MM CR Closure with HS 123-35 PRT KERR	Relevant, as per packing policy

RA may take appropriate action as per the decision of Norms Committee.

71	Case No.:18/21/82-ALC4/2012	Party Name:LUPIN LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved
	HQ File :01/82/050/00648/AM13/	RLA File :03/95/040/00303/AM13/	Lic.No/Date:0310704080 03.08.2012	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/664/2012-PI(Norms) dated 12.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Levofloxacin 250 mg tabs. (net weight-743.75 kgs, weight of drug-758.63 kgs)	1 no. of Levofloxacin Tablet	1.	Levofloxacin Hemihydrate	255.0 mg
		2.	Microcrystalline Cellulose Avicel 101	40.0 mg
		3	Crospovidone Kollidon	9.0 mg

		3.	Crospovidone Kollidon CL	9.0 mg
		4.	Hypermellose Methocel E3 LVP	5.0 mg
		5.	Microcrystalline Cellulose Avicel 102	35.0 mg
		6.	Magnesium Stearate (Veg. grade)	6.0 mg
		7.	33 MM CR closure with HS 123-35 PRT KERR	Relevant, as per packing policy
Levofloxacin 500 mg tabs (Net weight -7163.50 kgs, weight of drug 7306.77 kgs)	1 no. of Levofloxacin Tablet	1.	Levofloxacin Hemihydrate	510.0 mg
		2.	Microcrystalline Cellulose Avicel 101	80.0 mg
		3.	Crospovidone Kollidon CL	18.0 mg
		4.	Hypermellose Methocel E3 LVP	10.0 mg
		5.	Microcrystalline Cellulose Avicel 102	69.0 mg
		6.	Magnesium Stearate (Veg. grade)	12.0 mg
		7.	33 MM CR closure with HS 123-35 PRT KERR	Relevant, as per packing policy
Levofloxacin 750 mg tabs (net weight 2266.76 kgs, weight of drug- 2312.10 kgs)	1 no. of levofloxacin tablet	1.	Levofloxacin Hemihydrate	765.0 mg
		2.	Microcrystalline Cellulose Avicel 101	120.0 mg
		3.	Crospovidone Kollidon CL	27.0 mg
		4.	Hypermellose Methocel E3 LVP	15.0 mg
		5.	Microcrystalline Cellulose Avicel 102	104.0 mg

		6.	Magnesium Stearate (Veg. grade)	18.0 mg
		7.	33 MM CR closure with HS 123-35 PRT KERR	Relevant, as per packing policy
RA may take appropriate action as per the decision of Norms Committee.				

72

Case No.:20/22/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved	
HQ File :01/82/050/00723/AM13/	RLA File :09/24/040/00225/AM13/	Lic.No/Date:0910053420 03.08.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/664/2012-PI(Norms) dated 12.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg)
Losartan Potassium	1 kg	1	Valeronitrile	0.738
		2	Glycine	0.50
		3	2-Cyano-4-metnyl biphenyl	0.68
		4	1,3-dibromo-5,5-dimethyl hydantoin	0.205
		5	Tetrabutyl ammonium bromide	0.100
		6	Sodium borohydride	0.048
		7	Sodium azide	0.50
		8	N-methyl pyrrolidone	0.769
RA may take appropriate action as per the decision of Norms Committee.				
It was also decided to call All Industry Production Consumption data from Pharmexcil for revision of SION A 2919 for Losartan Potassium.				

73	Case No.:35/21/82-ALC4/2012	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/00665/AM13/	RLA File :07/24/040/00177/AM13/	Lic.No/Date:0710090045 03.08.2012	Defer Date:18.04.2013
	Decision : It was decided to remind the firm to furnish production consumption data duly verified by Central Excise Authority Department of			

Decision: It was decided to remain the firm to furnish production consumption data duly verified by Central Excise Authority. Department of Chemicals and Petrochemicals also to give comments whether the export product is perfume or perfumery compound. The case was deferred for 18.4.2013.

74

Case No.:48/21/82-ALC4/2012	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved
HQ File :01/82/050/00678/AM13/	RLA File :34/24/040/00118/AM13/	Lic.No/Date:3410034784 03.08.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/17/2013-PI(Norms) dated 12.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Theophylline Extended Release Tablets 300 mg (Net content of active ingredients – 2160.66 kgs)	1 no. of tablet	1.	Theophylline Anhydrous Powder 200 M (Theophylline Anhydrous USP)	306.0 mg
		2	Methocel K 100 Premium LV CR LH (Hydroxypropyl Methylcellulose)	134.0 mg
		3	HPMC-Methocel K 100 LV-CR Premium	53.0 mg
		4	Lactose Monohydrate (Impalpable)	120.40 mg
		5	Povidone K-30 (Plasdone K-29/32)	16.60 mg
		6	Ethyl Alcohol Anhydrous USP	318.6 ml
		7	Magnesium Stearate	6.00 mg
Theophylline Extended Release Tablets 450 mg (Net Content of active ingredients – 67.50 kgs)	1 no. of tablet	1.	Theophylline Anhydrous Anhydrous Powder 200 M (Theophylline Anhydrous USP)	459.0 mg
		2	Methocel K 100 Premium LV CR LH (Hydroxypropyl Methylcellulose)	201.0 mg
		3	HPMC-Methocel K	79.50 mg

		3	HPMC-Methocel K	79.50 mg
			100 LV-CR Premium	
		4	Lactose Monohydrate (Impalpable)	180.60 mg
		5	Povidone K-30 (Plasdone K-29/32)	24.90 mg
		6	Ethyl Alcohol Anhydrous USP	574.4 ml
		7	Magnesium Stearate	9.00 mg
RA may take appropriate action as per the decision of Norms Committee.				

75

Case No.:63/21/82-ALC4/2012	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved
HQ File :01/82/050/00693/AM13/	RLA File :09/24/040/00227/AM13/	Lic.No/Date:0910053422 03.08.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/676/2012-PI(Norms) dated 12.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Efavirenz (ESA)	1 kg	1.	4-Chloro-2-trifluoroacetyl aniline hydrochloride hydrate (E-2)	1.45
			Cyclo Propyl Acetylene	0.51
			Zinc Acetate anhydrous	1.20
			Citric Acid Mono hydrate	0.788
			Tetra hydrofuran	3.73
			Toluene	9.075
			Methanol	4.395
			Triphosgene	0.448
			n-Butyl Chloride	0.537
			1,2-Di Bromo Ethane	0.01

		(EDB)	
		(1R,2S)-N-Pyrrolidinyl Norephedrine solution (30%-40% solution in Toluene) (As 100%) (NPN)	0.08
		Tri Fluoro Ethanol (TCE)	0.447
RA may take appropriate action as per the decision of Norms Committee.			

76

Case No.:19/21/82-ALC4/2012	Party Name:LUPIN LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved
HQ File :01/82/050/00649/AM13/	RLA File :03/95/040/00305/AM13/	Lic.No/Date:0310704227 06.08.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/664/2012-PI(Norms) dated 12.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (mg)
Pravastatin Sodium 10 mg Tablets (Net weight-129.84 kgs, weight of drug 132.44 kgs)	1 no. of Pravastatin Tablet	1.	Pravastatin Sodium	10.2 mg
		2.	Lactose Monohydrate (DMV INT DCL 11)	81.6 mg
		3,	Crospovidone (Kollidon CL)	5.0 mg
		4.	Sodium Bicarbonate/Cryst Pow/PAU L LOH	0.90 mg
		5.	Collodial Silicon Dioxide (Aerosil 200)	0.50 mg
		6.	Magnesium Stearate (Veg. Grade)	2.0 mg
		7.	33 MM CR Closure with its 123-35 PRT KERR	Relevant, as per packing policy
Pravastatin Sodium 20 mg Tablets (Net weight 1064.80 kgs, weight of drug 1086.10 kgs)	1 no. of Pravastatin Tablet	1.	Pravastatin Sodium	20.4 mg
		2.	Lactose Monohydrate (DMV INT DCL 11)	163.0 mg
		3,	Crospovidone (Kollidon CL)	10.0 mg

		4.	Sodium Bicarbonate/Cryst Pow/PAU L LOH	1.80 mg
		5.	Collodial Silicon Dioxide (Aerosil 200)	1.0 mg
		6.	Magnesium Stearate (Veg. Grade)	4.0 mg
		7.	33 MM CR Closure with its 123-35 PRT KERR	Relevant, as per packing policy
Pravastatin Sodium 40 mg Tablets (Net Weight 3682.08 kgs, weight of drug 3755.72 kgs)	1 no. of Pravastatin Tablet	1.	Pravastatin Sodium	40.8 mg
		2.	Lactose Monohydrate (DMV INT DCL 11)	326.0 mg
		3,	Crospovidone (Kollidon CL)	20.0 mg
		4.	Sodium Bicarbonate/Cryst Pow/PAU L LOH	3.60 mg
		5.	Collodial Silicon Dioxide (Aerosil 200)	2.0 mg
		6.	Magnesium Stearate (Veg. Grade)	8.0 mg
		7.	33 MM CR Closure with its 123-35 PRT KERR	Relevant, as per packing policy
Pravastatin sodium 80 mg Tablets (Net weight 2917.14 kgs, weight of drug 2975.48 652.0kgs)	1 no. of Pravastatin Tablet	1.	Pravastatin Sodium	81.6 mg
		2.	Lactose Monohydrate (DMV INT DCL 11)	652.0 mg
		3,	Crospovidone (Kollidon CL)	40.0 mg
		4.	Sodium Bicarbonate/Cryst Pow/PAU L LOH	7.0 mg
		5.	Collodial Silicon Dioxide (Aerosil 200)	4.0 mg
		6.	Magnesium Stearate (Veg. Grade)	16.0 mg

		7.	33 MM CR Closure with its 123-35 PRT KERR	Relevant, as per packing policy
RA may take appropriate action as per the decision of Norms Committee.				

77	Case No.:22/22/82-ALC4/2012	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/00725/AM13/	RLA File :09/24/040/00206/AM13/	Lic.No/Date:0910053463 09.08.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.4.2013 for comments of Department of Pharmaceuticals.			

78	Case No.:44/22/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/00747/AM13/	RLA File :03/94/040/00347/AM13/	Lic.No/Date:0310704825 10.08.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.4.2013 for comments of Department of Pharmaceuticals.			

79

Case No.:3/18/82-ALC4/2012	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved	
HQ File :01/82/050/00498/AM13/	RLA File :05/24/040/00185/AM13/	Lic.No/Date:0510331907 14.08.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/635/2012-PI(Norms) dated 12.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (mg)
Ticarcillin and Clavulanic Acid for injection USP 1.6 gm (Ticamic 1.6 gm)	1 no. of vial	1.	Ticarcillin Disodium and Potassium Clavulante (15:1) Raw material	1.68 gm
Ticarcillin and Clavulanic Acid for injection USP 3.2 gm (Ticamic 3.2 gm)	1 no. of vial		Ticarcillin Disodium and Potassium Clavulanate (15:1) Raw material	3.36 gm
RA may take appropriate action as per the decision of Norms Committee.				

80	Case No.:65/21/82-ALC4/2012	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/00695/AM13/	RLA File :09/24/040/00239/AM13/	Lic.No/Date:0910053490 14.08.2012	Defer Date:18.04.2013

Decision : It was decided to defer the case for 18.4.2013 for comments of Department of Pharmaceuticals.			
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81	Case No.: 24/22/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Case Deferred
	HQ File :01/82/050/00727/AM13/	RLA File :09/24/040/00174/AM13/	Lic.No/Date:0910053519 16.08.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

82	Case No.: 65/22/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Case Deferred
	HQ File :01/82/050/00768/AM13/	RLA File :03/94/040/00380/AM13/	Lic.No/Date:0310705390 16.08.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

83	Case No.: 25/22/82-ALC4/2012	Party Name:GRANULES INDIA LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Case Deferred
	HQ File :01/82/050/00728/AM13/	RLA File :09/24/040/00250/AM13/	Lic.No/Date:0910053546 17.08.2012	Defer Date:18.04.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/669/2012-PI(Norms) dated 12.3.2013, it was decided to call from the firm the technical details as per Appendix 33. The case was deferred for 18.4.2013.			

84	Case No.: 27/22/82-ALC4/2012	Party Name:GRANULES INDIA LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Case Deferred
	HQ File :01/82/050/00730/AM13/	RLA File :09/24/040/00249/AM13/	Lic.No/Date:0910053547 17.08.2012	Defer Date:18.04.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/669/2012-PI(Norms) dated 12.3.2013, it was decided to call from the firm the technical details as per Appendix 33. The case was deferred for 18.4.2013.			

85	Case No.: 40/21/82-ALC4/2012	Party Name:VITAL LABORATORIES PVT. LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Case Deferred
	HQ File :01/82/050/00670/AM13/	RLA File :03/95/040/00254/AM13/	Lic.No/Date:0310705409 17.08.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

86	Case No.: 41/21/82-ALC4/2012	Party Name:MEDLEY PHARMACEUTICALS LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Case Deferred
	HQ File :01/82/050/00671/AM13/	RLA File :03/95/040/00273/AM13/	Lic.No/Date:0310705411 17.08.2012	Defer Date:18.04.2013

Decision :It was decided to call from the firm a copy of Drug Manufacturing License. The case was deferred for 18.4.2013.

87	Case No.: 62/21/82-ALC4/2012	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Deffered
	HQ File :01/82/050/00692/AM13/	RLA File :09/24/040/00204/AM13/	Lic.No/Date:0910053534 17.08.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.4.2013 for comments of Department of Pharmaceuticals.			

88	Case No.: 64/21/82-ALC4/2012	Party Name:ECOLOGIC CHEMICALS LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Case Deferred
	HQ File :01/82/050/00694/AM13/	RLA File :09/24/040/00199/AM13/	Lic.No/Date:0910053533 17.08.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

89	Case No.: 36/21/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Case Deferred
	HQ File :01/82/050/00666/AM13/	RLA File :08/24/040/00147/AM13/	Lic.No/Date:0810114381 21.08.2012	Defer Date:18.04.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/663/2012-PI(Norms), it was decided to call from the firm the following technical details: • Complete description and quantitative requirement applied for import for the manufacture of 1 kg Omeprazole API. • To furnish applied norms for all the three export products separately. The case was deferred for 18.4.2013.			

90	Case No.: 69/21/82-ALC4/2012	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Case Deferred
	HQ File :01/82/050/00699/AM13/	RLA File :08/24/040/00160/AM13/	Lic.No/Date:0810114398 21.08.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Chemicals and Petrochemicals.			

91	Case No.: 24/21/82-ALC4/2012	Party Name:R L FINE CHEM	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Case Approved
	HQ File :01/82/050/00654/AM13/	RLA File :07/24/040/00218/AM13/	Lic.No/Date:0710090322 22.08.2012	Defer Date:
	Decision : : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/677/2012-PI(Norms) dated 12.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg)
Nortriptyline HCL BP/USP	1 kg	1	1,Bromo 3 Chloro Propane	0.96
		2	Tetra Hydro Furan	0.71
		3	Ethyl Chloro Formate	0.46

RA may take appropriate action as per the decision of Norms Committee.

92	Case No.: 52/21/82-ALC4/2012	Party Name: BAL PHARMA LTD	Meet No/Date: 33/82-ALC4/2012 21.03.2013	Status: Case Deferred
	HQ File :01/82/050/00682/AM13/	RLA File :07/24/040/00221/AM13/	Lic.No/Date:0710090348 23.08.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

93	Case No.: 5/22/82-ALC4/2012	Party Name: SANOFI INDIA LIMITED	Meet No/Date: 33/82-ALC4/2012 21.03.2013	Status: Case Deferred
	HQ File :01/82/050/00708/AM13/	RLA File :03/95/040/00318/AM13/	Lic.No/Date:0310706473 27.08.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

94	Case No.:3/20/82-ALC4/2012		Party Name:PROMED EXPORTS PVT.LTD.		Meet No/Date:33/82-ALC4/2012 21.03.2013		Status:Case Approved	
	HQ File :01/82/050/00614/AM13/		RLA File :05/24/040/00201/AM13/		Lic.No/Date:0510332840 28.08.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/634/2012-PI(Norms) dated 12.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	Cyclomed Eye Drops 1% 5 ml (Net content of bulk drug=92.593 kgs)		1 no. of vial	1.	Cyclopentolate HCL		51.0 mg per 5 ml vial.	
RA may take appropriate action as per the decision of Norms Committee.								

95	Case No.: 6/21/82-ALC4/2012	Party Name: UNITED BIOTECH PVT.LTD.	Meet No/Date: 33/82-ALC4/2012 21.03.2013	Status: Case Deferred
	HQ File :01/82/050/00634/AM13/	RLA File :05/24/040/00202/AM13/	Lic.No/Date:0510332772	Defer

95	HQ File :01/82/050/00650/AM13/	RLA File :03/24/040/00202/AM13/	Lic.No/Date:0310552 / 12 28.08.2012	Defer Date:18.04.2013
Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.				

96	Case No.:35/24/82-ALC4/2012	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/00839/AM13/	RLA File :09/24/040/00245/AM13/	Lic.No/Date:0910053622 29.08.2012	Defer Date:18.04.2013
Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.				

97	Case No.:31/22/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved															
	HQ File :01/82/050/00734/AM13/	RLA File :07/24/040/00230/AM13/	Lic.No/Date:0710090488 30.08.2012	Defer Date:															
Decision : In the light of earlier decision taken in meeting no. 24/82 dated 15.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																			
<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed kg/kg</th></tr> </thead> <tbody> <tr> <td>Calcium Carbonate 1250 mg+Glycine 535.7 mg tablets (no. of Tabs -4000000) (Glycine-2142.800 kgs+Calcium - 5000.000 kgs)</td><td>1000 tablets</td><td>1</td><td>Glycine USP/BP</td><td>Not shown in DML</td></tr> <tr> <td></td><td></td><td>2.</td><td>Calcium Carbonate Dense BP/USP</td><td>1.25 kg</td></tr> </tbody> </table>					Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg	Calcium Carbonate 1250 mg+Glycine 535.7 mg tablets (no. of Tabs -4000000) (Glycine-2142.800 kgs+Calcium - 5000.000 kgs)	1000 tablets	1	Glycine USP/BP	Not shown in DML			2.	Calcium Carbonate Dense BP/USP	1.25 kg
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg															
Calcium Carbonate 1250 mg+Glycine 535.7 mg tablets (no. of Tabs -4000000) (Glycine-2142.800 kgs+Calcium - 5000.000 kgs)	1000 tablets	1	Glycine USP/BP	Not shown in DML															
		2.	Calcium Carbonate Dense BP/USP	1.25 kg															
RA may take appropriate action as per the decision of Norms Committee.																			

98	Case No.:69/24/82-ALC4/2012	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved																				
	HQ File :01/82/050/00873/AM13/	RLA File :03/95/040/00323/AM13/	Lic.No/Date:0310707470 03.09.2012	Defer Date:																				
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/92/2011/Ch. II dated 7.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																								
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>3,4,5 Tri Fluoro Bromo Benzene</td><td>1 kg</td><td>1.</td><td>2,3,4 Tri Fluoro Nitro Benzene</td><td>1.45 kg</td></tr> <tr> <td></td><td></td><td>2.</td><td>Bromine</td><td>1.11 kg</td></tr> <tr> <td></td><td></td><td>3.</td><td>Sodium Nitrite</td><td>0.385 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	3,4,5 Tri Fluoro Bromo Benzene	1 kg	1.	2,3,4 Tri Fluoro Nitro Benzene	1.45 kg			2.	Bromine	1.11 kg			3.	Sodium Nitrite	0.385 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																				
3,4,5 Tri Fluoro Bromo Benzene	1 kg	1.	2,3,4 Tri Fluoro Nitro Benzene	1.45 kg																				
		2.	Bromine	1.11 kg																				
		3.	Sodium Nitrite	0.385 kg																				
RA may take appropriate action as per the decision of Norms Committee.																								

99

Case No.:45/22/82-ALC4/2012		Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.		Meet No/Date:33/82-ALC4/2012 21.03.2013		Status:Case Approved	
HQ File :01/82/050/00748/AM13/		RLA File :03/94/040/00115/AM13/		Lic.No/Date:0310707571 04.09.2012		Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/686/2012-PI(Norms) dated 12.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
Silyl Ester (2,4-O-Bis (trimethylsilyl)-erythromycin –A-9[O-(methoxy-1-methyl ethyl) oxime		1 kg	1	Erythromycin thiocyanate (on 100% Activity Basis)	0.86		
			2.	Hydroxylamine HCL	0.377		
			3.	2-Methoxy propene	0.233		
RA may take appropriate action as per the decision of Norms Committee.							

100

Case No.:53/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved	
HQ File :01/82/050/00756/AM13/	RLA File :03/94/040/00137/AM13/	Lic.No/Date:0310707577 04.09.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/684/2012-PI(Norms) dated 12.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lumefantrine	1 kg	1.	2,7-dichlorofluorene	0.76 kg
		2.	Chloro acetyl Chloride	0.40 kg
		3.	Sodium Borohydride	0.06 kg
		4.	Di-N-Butyl Amine	0.50 kg
		5.	4-Chloro Benzaldehyde	0.37 kg
		6.	N-Butanol	6.28 kg
RA may take appropriate action as per the decision of Norms Committee.				

Case No.:55/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved
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101

HQ File :01/82/050/00758/AM13/	RLA File :03/94/040/00117/AM13/	Lic.No/Date:0310707585 04.09.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/686/2012-PI(Norms) dated 12.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Silylester (2,4-O-Bis(trimethylsilyl)-erthromycin-A-9[O-(1-methoxy-1-methyl ethyl) oxime	1 kg	1.	Erythromycin Thiocyanate (on 100% Activity Basis)	0.86 kg
		2.	Hydroxylamine Hydrochloride	0.377 kg
		3.	2-Methoxy Propene	0.233 kg
RA may take appropriate action as per the decision of Norms Committee.				

102

Case No.:56/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved	
HQ File :01/82/050/00759/AM13/	RLA File :03/94/040/00034/AM13/	Lic.No/Date:0310707587 04.09.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/684/2012-PI(Norms) dated 12.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lumefantrine	1 kg	1.	2,7-dichlorofluorene	0.76 kg
		2.	Chloro acetyl Chloride	0.40 kg
		3.	Sodium Borohydride	0.06 kg
		4.	Di-N-Butyl Amine	0.50 kg
		5.	4-Chloro Benzaldehyde	0.37 kg
		6.	N-Butanol	6.28 kg
RA may take appropriate action as per the decision of Norms Committee.				

	Case No.:60/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved
	HQ File :01/82/050/00763/AM13/	RLA File :03/94/040/00105/AM13/	Lic.No/Date:0310707569 04.09.2012	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/684/2012-PI(Norms) dated 12.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
	Export product	Exp. Qty.	Sl.No.	Import items Qty. allowed

103	Lumefantrine	1 kg	1.	2,7-dichlorofluorene	0.76 kg
			2.	Chloro acetyl Chloride	0.40 kg
			3.	Sodium Borohydride	0.06 kg
			4.	Di-N-Butyl Amine	0.50 kg
			5.	4-Chloro Benzaldehyde	0.37 kg
			6.	N-Butanol	6.28 kg
			RA may take appropriate action as per the decision of Norms Committee.		

104	Case No.: 40/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Case Deferred
	HQ File :01/82/050/00743/AM13/	RLA File :03/94/040/00109/AM13/	Lic.No/Date:0310707803 05.09.2012	Defer Date:18.04.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/686/2012-PI(Norms) dated 12.3.2013, it was decided call from the firm the following technical details: The firm has applied for the import of 2-cyano-4-methyl biphenyl (OTBN) whereas the chemistry and other details show the starting stage of 2-cyano-4-bromomethyl biphenyl. The firm is requested to furnish the actual import and the relevant chemistry. The case was deferred for 18.4.2013.			

105	Case No.: 62/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Case Deferred
	HQ File :01/82/050/00765/AM13/	RLA File :03/94/040/00429/AM13/	Lic.No/Date:0310707808 05.09.2012	Defer Date:18.04.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/684/2012-PI(Norms) dated 12.3.2013, it was decided to call from the firm complete technical details as per Appendix 33. The case was deferred for 18.4.2013.			

106	Case No.: 78/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Case Deferred
	HQ File :01/82/050/00781/AM13/	RLA File :03/94/040/00430/AM13/	Lic.No/Date:0310707806 05.09.2012	Defer Date:18.04.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/684/2012-PI(Norms) dated 12.3.2013, it was decided to call from the firm complete technical details as per Appendix 33. The case was deferred for 18.4.2013			

	Case No.: 79/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Case Approved
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107

HQ File :01/82/050/00782/AM13/		RLA File :03/94/040/00104/AM13/		Lic.No/Date:0310707802 05.09.2012		Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/684/2012-PI(Norms) dated 12.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
Lumefantrine		1 kg	1.	2,7-dichlorofluorene	0.76 kg		
			2.	Chloro acetyl Chloride	0.40 kg		
			3.	Sodium Borohydride	0.06 kg		
			4.	Di-N-Butyl Amine	0.50 kg		
			5.	4-Chloro Benzaldehyde	0.37 kg		
			6.	N-Butanol	6.28 kg		
RA may take appropriate action as per the decision of Norms Committee.							

108	Case No.:80/22/82-ALC4/2012		Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.		Meet No/Date:33/82-ALC4/2012 21.03.2013		Status:Case Approved	
	HQ File :01/82/050/00783/AM13/		RLA File :03/94/040/00118/AM13/		Lic.No/Date:0310707813 05.09.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/691/2012-PI(Norms) dated 12.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	Azithromycin Dihydrate		1 kg	1.	Azithromycin Amine		1.00 kg	
	RA may take appropriate action as per the decision of Norms Committee.							

109	Case No.:39/26/82-ALC4/2012	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/00947/AM13/	RLA File :09/24/040/00276/AM13/	Lic.No/Date:0910053682 06.09.2012	Defer Date:18.04.2013
	Decision :It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

110	Case No.:58/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/00761/AM13/	RLA File :03/94/040/00113/AM13/	Lic.No/Date:0310707983 06.09.2012	Defer Date: 18.04.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/686/2012-PI(Norms) dated 12.3.2013, it was decided call from the firm the following technical details:			

110	12.3.2013, it was decided call from the firm the following technical details. The firm has applied for the import of 2-cyano-4-methyl biphenyl (OTBN) whereas the chemistry and other details show the starting stage of 2-cyano-4-bromomethyl biphenyl. The firm is requested to furnish the actual import and the relevant chemistry. The case was deferred for 18.4.2013.
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111

Case No.: 59/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.			Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Approved
HQ File :01/82/050/00762/AM13/	RLA File :03/94/040/00119/AM13/			Lic.No/Date:0310707975 06.09.2012	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/691/2012-PI(Norms) dated 12.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	
Azithromycin Dihydrate	1 kg	1.	Azithromycin Amine	1.00 kg	
RA may take appropriate action as per the decision of Norms Committee.					

112

Case No.:61/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved	
HQ File :01/82/050/00764/AM13/	RLA File :03/94/040/00106/AM13/	Lic.No/Date:0310707970 06.09.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/684/2012-PI(Norms) dated 12.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lumefantrine	1 kg	1.	2,7-dichlorofluorene	0.76 kg
		2.	Chloro acetyl Chloride	0.40 kg
		3.	Sodium Borohydride	0.06 kg
		4.	Di-N-Butyl Amine	0.50 kg
		5.	4-Chloro Benzaldehyde	0.37 kg
		6.	N-Butanol	6.28 kg
RA may take appropriate action as per the decision of Norms Committee.				

	Case No.:83/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved
	HQ File :01/82/050/00786/AM13/	RLA File :03/94/040/00498/AM11/	Lic.No/Date:0310707992 06.09.2012	Defer Date:

113

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/684/2012-PI(Norms) dated 12.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lumefantrine	1 kg	1.	2,7-dichlorofluorene	0.76 kg
		2.	Chloro acetyl Chloride	0.40 kg
		3.	Sodium Borohydride	0.06 kg
		4.	Di-N-Butyl Amine	0.50 kg
		5.	4-Chloro Benzaldehyde	0.37 kg
		6.	N-Butanol	6.28 kg

RA may take appropriate action as per the decision of Norms Committee.

114	Case No.: 76/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Case Deferred
	HQ File :01/82/050/00779/AM13/	RLA File :03/94/040/00437/AM13/	Lic.No/Date:0310708094 07.09.2012	Defer Date:18.04.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/684/2012-PI(Norms) dated 12.3.2013, it was decided to call from the firm complete technical details as per Appendix 33. The case was deferred for 18.4.2013			

115

Case No.:82/22/82-ALC4/2012		Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.		Meet No/Date:33/82-ALC4/2012 21.03.2013		Status:Case Approved	
HQ File :01/82/050/00785/AM13/		RLA File :03/94/040/00017/AM11/		Lic.No/Date:0310708089 07.09.2012		Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/684/2012-PI(Norms) dated 12.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
Artesunate		1 kg	1.	Artemisinin	0.9259 kg		
			2.	Sodium Borohydride	0.150 kg		
			3.	Succinic Anhydride	0.350 kg		
RA may take appropriate action as per the decision of Norms Committee.							

	Case No.: 85/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Approved
	HQ File :01/82/050/00788/AM13/	RLA File :03/94/040/00136/AM13/	Lic.No/Date:0310708279 10.09.2012	Defer Date:

116

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/684/2012-PI(Norms) dated 12.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lumefantrine	1 kg	1.	2,7-dichlorofluorene	0.76 kg
		2.	Chloro acetyl Chloride	0.40 kg
		3.	Sodium Borohydride	0.06 kg
		4.	Di-N-Butyl Amine	0.50 kg
		5.	4-Chloro Benzaldehyde	0.37 kg
		6.	N-Butanol	6.28 kg

RA may take appropriate action as per the decision of Norms Committee

117	Case No.:99/24/82-ALC4/2012		Party Name:AMI LIFESCIENCES P LTD		Meet No/Date:33/82-ALC4/2012 21.03.2013		Status:Case Approved	
	HQ File :01/82/050/00903/AM13/		RLA File :34/24/040/00153/AM13/		Lic.No/Date:3410035105 10.09.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/705/2012-PI(Norms) dated 12.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	Quercetin Dihydrate		1 kg	1	Crude Quercetin (Assay NMT 80%)		1.16 kg	
RA may take appropriate action as per the decision of Norms Committee								

118	Case No.:2/21/82-ALC4/2012	Party Name:ZEE LABORATORIES	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/00632/AM13/	RLA File :05/24/040/00220/AM13/	Lic.No/Date:0510334505 12.09.2012	Defer Date:18.04.2013
	Decision :It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

119	Case No.:3/21/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/00633/AM13/	RLA File :08/24/040/00144/AM13/	Lic.No/Date:0810115056 12.09.2012	Defer Date:18.04.2013
	Decision :It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

120

Case No.:30/26/82-ALC4/2012		Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,		Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved
HQ File :01/82/050/00938/AM13/		RLA File :07/24/040/00253/AM13/		Lic.No/Date:0710090701 12.09.2012	Defer Date:
Decision : In line with the earlier decision taken in meeting no. 23/82 dated 1.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export product	Export Quantity	S.No	Import items	Quantity Allowed	
Amikacin Sulphate Injection USP 500 MG/ML, 2 ml vial	1000 nos.	1.	Amikacin Sulphate USP/BP	733.96 gm	
RA may take appropriate action as per the decision of Norms Committee.					

121

Case No.: 75/22/82-ALC4/2012	Party Name:CIPLA LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Case Approved
HQ File :01/82/050/00778/AM13/	RLA File :03/94/040/00499/AM13/	Lic.No/Date:0310708794 12.09.2012	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/14/2013-PI(Norms dated 12.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
Export Item No. 1	Quantity allowed		
Ritonavir Tablets 100 mg	Ritonavir.....102.0 mg/tablet		
Export Item No. 2	Quantity allowed		
Lopinavir and Ritonavir Oral Solution each ml contains Ritonavir 20 mg: 160 ml pack	Ritonavir.....3360 mg per pack		
(B) Norms allowed for Ritonavir			
S.No	Import Item	Quantity Allowed kg/kg	
1.	1,3-Thiazol-5-ylmethyl-N-[(1S,2S,4S)-4-amino-1-benzyl-2-OH-5-pylopentyl]carbamic acid tert butyl ester (R8)	1.072	
2	(2S)-2-([[(2-Isopropyl-1,3-thiazol-4-yl)methyl]methylamino]carbonyl]amino)-3-methyl butyric acid [R9]	0.74	
3.	Tetrahydrofuran	4.127	
RA may take appropriate action as per the decision of Norms Committee.			

122	Case No.: 62/24/82-ALC4/2012	Party Name:AMBUJA INTERMEDIATES LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Case Deferred
	HQ File :01/82/050/00866/AM13/	RLA File :03/94/040/00383/AM13/	Lic.No/Date:0310709139 14.09.2012	Defer Date:18.04.2013
	Decision : It was decided to remind the firm to furnish the following information sought by Department of Chemicals and Petrochemicals vide their letter dated 1.3.2013: Details of manufacturing process with chemical equations, molecular formula, molecular weight. Yield obtained in each step. Authentic technical literature in support of yield obtained. CA certificate certifying the production of export item achieved by the firm for the last three years and corresponding consumption of each input. The case was deferred for 18.4.2013.			

123	Case No.: 66/24/82-ALC4/2012	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Case Deferred
	HQ File :01/82/050/00870/AM13/	RLA File :03/94/040/00423/AM13/	Lic.No/Date:0310709103 14.09.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

124	Case No.: 77/24/82-ALC4/2012	Party Name:ASHISH LIFE SCIENCE PVT.LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Case Deferred
	HQ File :01/82/050/00881/AM13/	RLA File :03/94/040/00378/AM13/	Lic.No/Date:0310709108 14.09.2012	Defer Date:18.04.2013
	Decision : It was decided to give a final reminder to the firm to furnish the complete details of their export product and also a copy of valid Drug Manufacturing License, within 15 days else their case would be closed. The case was deferred for 18.4.2013.			

Case No.:7/33/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved	
HQ File :01/82/050/01154/AM13/	RLA File :07/24/040/00263/AM13/	Lic.No/Date:0710090784 17.09.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 20/82 dated 20.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Syndol Tabs – Paracetamol 450 mg + Caffeine 30 mg + Doxylamine Succinate 5 mg +Codeine Phosphate 10 mg Tablets	1 million tablets	1.	Doxylamine Succinate USP/Ph. EUR Grade	5.10 kg
		2.	Codiene Phosphate BP/EP/USP/PH.EUR	10.2 kg
		3.	Colour Yellow 14037 1H	1.632 kg
Adco Dol Tab – Paracetamol 450 mg+ Codeine Phosphate	1 million tablets	1.	Doxylamine Succinate USP/Ph. Eur Grade	5.10 kg

125	450 mg+ Codeine Phosphate 10 mg+Caffeine 45 mg+Doxylamine Succinate 5 mg	tablets		Grade	
			2.	Codiene Phosphate BP/EP/USP/PH.EUR	10.2 kg
			3.	Colour Yellow 14037 1H	2.43 kg
			4.	Colour Quinoline Yellow WS (spectracol)	4.56 kg
	Betapyn Tabs – Tablets containing Paracetamol 450 mg +Caffeine 50 mg +Doxylamine Succinate 5 mg+ Codeine Phosphate 10 mg	1 million tablets	1.	Doxylamine Succinate USP/Ph. EUR Grade	5.10 kg
			2.	Codiene Phosphate BP/EP/USP/PH.EUR	10.2 kg
			3.	Colour Yellow 14037 IH	Do not match with MBF
	Pynstop Tabs – tablets containing Paracetamol 450 mg+Caffeine 45 mg+Doxylamine Succinate 5 mg+Codeine Phosphate 10 mg	1 million tablets	1.	Doxylamine Succinate USP/Ph. EUR Grade	5.10 kg
		2.	Codiene Phosphate BP/EP/USP/PH.EUR	10.2 kg	
RA may take appropriate action as per the decision of Norms Committee.					

126	Case No.:63/24/82-ALC4/2012	Party Name:GOPALDAS VISRAM & CO.LTD.		Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved
	HQ File :01/82/050/00867/AM13/	RLA File :03/94/040/00409/AM13/		Lic.No/Date:0310709515 18.09.2012	Defer Date:
	Decision : In the light of earlier decision taken in meeting no. 31/82 dated 21.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
	Funbact-A Cream 30 gms/Funbact-A Lotion 30 gms	30 gm Tube	1.	Clotrimazole USP	0.306 gm/30 gm Tube
			2.	Neomycin Sulphate USP	0.153 gm/30 gm Tube
	RA may take appropriate action as per the decision of Norms Committee.				

127	Case No.:74/24/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/00878/AM13/	RLA File :03/94/040/00460/AM13/	Lic.No/Date:0310709540 18.09.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

	Case No.:72/21/82-ALC4/2012	Party Name:BELCO PHARMA	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved
	HQ File :01/82/050/00702/AM13/	RLA File :05/23/040/00176/AM13/	Lic.No/Date:0510335291 20.09.2012	Defer Date:
	Decision : In the light of earlier decision taken in meeting no. 9/82 dated 31.5.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm whichever is less:			

128	details given below or as applied by the firm, whichever is less.				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Hydrocortisone Cream/Ointment 5 gm Tube	1 No.	1.	Hydrocortisone Base	0.0510 gm/5 gm Tube
	Hydrocortisone Cream/Ointment 15 gm Tube	1 No.	1.	Hydrocortisone Base	0.153 gm/15 gm Tube
	RA may take appropriate action as per the decision of Norms Committee.				

	Case No.:88/24/82-ALC4/2012	Party Name:CHEMSPEC CHEMICALS PVT LTD	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/00892/AM13/	RLA File :03/94/040/00230/AM13/	Lic.No/Date:0310709870 21.09.2012	Defer Date:18.04.2013
129	Decision : In the light of written comments received from Department of Pharmaceuticlas vide their OM No. 35011/347/2012-PI(Norms) dated September, 2012, it was decided to call from the firm the following technical details: - Complete description of export product. - Complete technical detaisl from the applicant firm as per Appendix 33 of the application proforma. The case was deferred for 18.4.2013.			

130	Case No.:97/24/82-ALC4/2012	Party Name:KUTCH CHEMICAL INDUSTRIES LTD.,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved													
	HQ File :01/82/050/00901/AM13/	RLA File :34/24/040/00164/AM13/	Lic.No/Date:3410035217 21.09.2012	Defer Date:													
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/17/2012-Ch. II dated 13.3.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> <tr> <td rowspan="2">Acetanilide</td><td rowspan="2">1 kg</td><td>1.</td><td>Aniline Oil</td><td>0.778 kg</td></tr> <tr> <td>2.</td><td>Acetic Acid</td><td>0.634 kg</td></tr> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Acetanilide	1 kg	1.	Aniline Oil	0.778 kg	2.	Acetic Acid	0.634 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed													
Acetanilide	1 kg	1.	Aniline Oil	0.778 kg													
		2.	Acetic Acid	0.634 kg													

	Case No.:87/24/82-ALC4/2012	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
131	HQ File :01/82/050/00891/AM13/	RLA File :03/95/040/00466/AM13/	Lic.No/Date:0310710207 24.09.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Chemicals and Petrochemicals.			

	Case No.:85/24/82-ALC4/2012	Party Name:MAKSON INDUSTRIES PVT. LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/00889/AM13/	RLA File :03/95/040/00394/AM13/	Lic.No/Date:0310710561 21.09.2012	Defer Date:18.04.2013

		26.09.2012	Date: 18.04.2013
132	Decision : It was decided to remind the firm to furnish the following information sought by DC(MSME) vide their letter dated 12.2.2013: - Consumption data of imported and indigenous inputs used for the manufacture of export product quantity-wise duly certified by excise department for the last three years. - Detailed justification of wastage claimed at each stage. - Copy of the formulation of export product duly approved by concerned authority under drug and cosmetic act. - Earlier authorization of the above product, if any. The case was deferred for 18.4.2013		

133	Case No.:86/24/82-ALC4/2012	Party Name:RUPA ORGANICS PVT. LTD.		Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved
	HQ File :01/82/050/00890/AM13/	RLA File :03/95/040/00478/AM13/		Lic.No/Date:0310710764 27.09.2012	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/104/2012-Ch. II dated 7.3.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Para Nitro Benzamide (4 Nitro Benzamide)	1 kg	1	Para Nitro Benzoic Acid	1.06 kg
RA may take appropriate action as per the decision of Norms Committee.					

134

Case No.:12/33/82-ALC4/2012	Party Name:GODREJ INDUSTRIES LTD.,			Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved
HQ File :01/82/050/01159/AM13/	RLA File :03/94/040/00516/AM13/			Lic.No/Date:0310711009 28.09.2012	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/62/2008-Ch. II dated 21.1.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	
Fatty Alcohol (Cetyl Stearyl)	1 kg	1.	Palm Fatty Acid Distillate	1.16 kg	
		2.	Copper Chromite Catalyst	0.005 kg	
RA may take appropriate action as per the decision of Norms Committee.					

135	Case No.:76/24/82-ALC4/2012	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/00880/AM13/	RLA File :03/94/040/00500/AM13/	Lic.No/Date:0310711014 28.09.2012	Defer Date:18.04.2013
	Decision : A copy of reply received from the firm was sent to Department of Pharmaceuticals for their comments. The case was deferred for 18.4.2013			

136	Case No.:96/24/82-ALC4/2012	Party Name:TIDE INDUSTRIES	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/00900/AM13/	RLA File :34/24/040/00158/AM13/	Lic.No/Date:3410035264 01.10.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Chemicals and Petrochemicals.			

137	Case No.:11/26/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/00919/AM13/	RLA File :03/94/040/00481/AM13/	Lic.No/Date:0310711379 03.10.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

138	Case No.:12/26/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/00920/AM13/	RLA File :03/94/040/00522/AM13/	Lic.No/Date:0310711393 03.10.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

139	Case No.:13/26/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/00921/AM13/	RLA File :03/94/040/00482/AM13/	Lic.No/Date:0310711389 03.10.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

140	Case No.:10/26/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/00918/AM13/	RLA File :03/94/040/00024/AM13/	Lic.No/Date:0310711638 04.10.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

141	Case No.:52/24/82-ALC4/2012	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/00856/AM13/	RLA File :05/23/040/00253/AM13/	Lic.No/Date:0510336431 04.10.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

	Case No.:9/26/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
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142	HQ File :01/82/050/00917/AM13/	RLA File :03/94/040/00099/AM13/	Lic.No/Date:0310711648 04.10.2012	Defer Date:18.04.2013
Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.				

143	Case No.:17/31/82-ALC4/2012		Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved
	HQ File :01/82/050/01057/AM13/	RLA File :03/94/040/00229/AM13/		Lic.No/Date:0310712416 11.10.2012	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/115/2011-Ch. II dated 17.3.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	5-Nitro Isophthalic Acid	1 kg	1.	Isophthalic Acid	0.857 kg
	Dimethyl Ester or Dimethyl 5-Nitroisophthalate		2.	Methanol or Methyl Alcohol	0.890 kg
RA may take appropriate action as per the decision of Norms Committee.					

144	Case No.:91/24/82-ALC4/2012		Party Name:SMB MEDICAL DEVICES PVT. LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/00895/AM13/	RLA File :03/95/040/00446/AM13/		Lic.No/Date:0310712446 11.10.2012	Defer Date:18.04.2013
Decision : It was decided to defer the case for 18.04.2013 for comments of Petrochemical Division of Department of Chemicals and Petrochemicals.					

145	Case No.:21/31/82-ALC4/2012		Party Name:ADESHWAR MEDITEX PVT. LTD	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01061/AM13/	RLA File :03/94/040/00597/AM13/		Lic.No/Date:0310712671 12.10.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Industrial Policy and Promotions.				

	Case No.:174/33/82-ALC4/2012		Party Name:ADCOCK INGRAM LTD,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved
	HQ File :01/82/050/01321/AM13/	RLA File :07/24/040/00284/AM13/		Lic.No/Date:0710091372 15.10.2012	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their O.M No. 35011/600/2012-PI(Norms) dated 6.2.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Neuline 125 mg tablets-Theophylline 125 mg +Guar gum 4.375 mg	1 no. of Neulin Tablet	1.	Theophylline BP/EP/USP/PH.EUR Anhydrous powder	127.5 mg

146			2.	Guar Gum IH (BP/EP/USP/PH. EUR)	4.375 mg
	Neuline 200 mg tablets – Theophylline 200 MG+guar gum 7.00 mg	1 no. of Neulin Tablet	1.	Theophylline BP/EP/USP/PH.EUR Anhydrous powder	204.0 mg
			2.	Guar Gum IH (BP/EP/USP/PH. EUR)	7.00 mg
	Neulin 250 mg tablets- Theophylline 250 mg+Guar gum 8.750 mg	1 no. of Neulin Tablet	1.	Theophylline BP/EP/USP/PH.EUR Anhydrous powder	255.0 mg
			2.	Guar Gum IH (BP/EP/USP/PH. EUR)	8.75 mg
	Neulin 300 mg tablets+ Theophylline 300 mg +Guar gum 10.5 mg	1 no. of Neulin Tablet	1.	Theophylline BP/EP/USP/PH.EUR Anhydrous powder	306.0 mg
			2.	Guar Gum IH (BP/EP/USP/PH. EUR)	10.5 mg
RA may take appropriate action as per the decision of Norms Committee.					

147

Case No.: 92/24/82-ALC4/2012	Party Name:UNITED MUD-CHEM PVT. LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Case Approved	
HQ File :01/82/050/00896/AM13/	RLA File :03/95/040/00527/AM13/	Lic.No/Date:0310712861 16.10.2012	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/77/2012-Ch. I dated 15.3.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
UMC-Medium Cloud Point Glycol 101 Slightly yellowish clear liquid, Flash point: 140 C(230F),PH 5% in W/W:6-8, Density: 1.01-1.05, Moisture: 6% max.	1 kg	1.	Crude Propylene Glycol Slightly Yellowish clear liquid, Flash point 140C(230F), PH5% in W/W 6-8,Density:1.01- 1.05, Moisture:0-6%	0.965 kg
UMC Medium Cloud Point Glycol Slightly Yellowish Clear Liquid, Flash Point 140 C (230F), PH 5% in W/W: 6-8, Density 1.01- 1.05, Moisture: 35% max.	1 kg	1.	Crude Propylene Glycol Slightly yellowish clear liquid, flash point: 140C(230F), PH5% in W/W 6-8, Density: 1.01- 1.05, Moisture: 0.6%	0.675 kg
RA may take appropriate action as per the decision of Norms Committee.				

148	Case No.:9/24/82-ALC4/2012	Party Name:WEST BENGAL CHEMICAL INDUSTRIES LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/00813/AM13/	RLA File :02/24/040/00119/AM13/	Lic.No/Date:0210183299 17.10.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Chemicals and Petrochemicals.			

149	Case No.:11/33/82-ALC4/2012		Party Name:FINE ORGANIC INDUSTRIES PVT. LTD.		Meet No/Date:33/82-ALC4/2012 21.03.2013		Status:Case Approved	
	HQ File :01/82/050/01158/AM13/		RLA File :03/94/040/00615/AM13/		Lic.No/Date:0310713399 22.10.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/129/2011-Ch. II dated 4.6.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	Stearyl Erucamide		1 kg	1.	Erucic Acid		0.592 kg	
			2.	Stearyl Amine		0.471 kg		
RA may take appropriate action as per the decision of Norms Committee.								

150	Case No.:3/23/82-ALC4/2012	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/00803/AM13/	RLA File :03/95/040/00544/AM13/	Lic.No/Date:0310713360 22.10.2012	Defer Date:18.04.2013
	Decision :It was decided to defer the case for 18.04.2013 for comments of Department of Chemicals and Petrochemicals.			

151	Case No.:42/31/82-ALC4/2012	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01082/AM13/	RLA File :03/94/040/00574/AM13/	Lic.No/Date:0310713516 23.10.2012	Defer Date:18.04.2013
	Decision :It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

152	Case No.:44/31/82-ALC4/2012	Party Name:CIPLA LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Rejected
	HQ File :01/82/050/01084/AM13/	RLA File :03/94/040/00629/AM13/	Lic.No/Date:0310713535 23.10.2012	Defer Date:
	Decision :The case was already withdrawn in meeting no. 31 dated 21.2.2013.			

153	Case No.:51/28/82-ALC4/2012	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01018/AM13/	RLA File :03/95/040/00495/AM13/	Lic.No/Date:0310713489 23.10.2012	Defer Date:18.04.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/576/2012-PI(Norms) dated 27.12.2012, it was decided to call from the firm the technical details as per Appendix 33. The case was deferred for 18.4.2013.			

154	Case No.:35/31/82-ALC4/2012		Party Name:ARCH PHARMALABS LTD		Meet No/Date:33/82-ALC4/2012 21.03.2013		Status:Case Rejected
	HQ File :01/82/050/01075/AM13/		RLA File :03/94/040/00408/AM13/		Lic.No/Date:0310713680		Defer Date:

154	HQ File :01/82/050/01075/AM13/	RLA File :03/94/040/00700/AM13/	Lic.No/Date:0310713679 29.10.2012	Defer Date:
Decision : The case was already withdrawn in meeting no. 31 dated 21.2.2013.				

155	Case No.:36/31/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01076/AM13/	RLA File :03/94/040/00642/AM13/	Lic.No/Date:0310713679 29.10.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

156	Case No.:9/28/82-ALC4/2012	Party Name:MEDCHL CHEMICALS AND PHARMACEUTICALS PVT LTD	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/00976/AM13/	RLA File :09/24/040/00374/AM13/	Lic.No/Date:0910054204 30.10.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

157	Case No.:105/33/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01252/AM13/	RLA File :09/24/040/00361/AM13/	Lic.No/Date:0910054229 01.11.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

158	Case No.:37/31/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01077/AM13/	RLA File :03/94/040/00641/AM13/	Lic.No/Date:0310714114 01.11.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

159	Case No.:50/31/82-ALC4/2012	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01090/AM13/	RLA File :03/94/040/00495/AM13/	Lic.No/Date:0310714105 01.11.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Chemicals and Petrochemicals.			

160	Case No.:95/24/82-ALC4/2012	Party Name:SOLARIS CHEMTECH INDUSTRIES LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/00899/AM13/	RLA File :34/24/040/00188/AM13/	Lic.No/Date:3410035412 01.11.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.

161	Case No.: 7/31/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01047/AM13/	RLA File :05/24/040/00277/AM13/	Lic.No/Date:0510338116 02.11.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

162	Case No.: 121/33/82-ALC4/2012	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved
	HQ File :01/82/050/01268/AM13/	RLA File :09/24/040/00384/AM13/	Lic.No/Date:0910054251 05.11.2012	Defer Date:
	Decision : In the light of earlier decision taken in meeting no. 1/82 dated 3.4.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Homosalate (3,3,5-Trimethyl Cyclohexyl Salicylate)	1 kg	1.	3,3,5-Trimethyl cyclohexanol	0.571 kg
		2.	Methyl Salicylate	0.610 kg

RA may take appropriate action as per the decision of Norms Committee.

163	Case No.: 89/33/82-ALC4/2012	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01236/AM13/	RLA File :09/24/040/00376/AM13/	Lic.No/Date:0910054253 05.11.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

164	Case No.: 19/33/82-ALC4/2012	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved
	HQ File :01/82/050/01166/AM13/	RLA File :22/24/040/00043/AM13/	Lic.No/Date:2210013385 08.11.2012	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/716/2012-PI(Norms) dated 27.12.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cyanoacetic Acid	1 kg	1.	Cyanoacetic Acid-70% Liquid (Contains 30% water)	1.587 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.: 8/33/82-ALC4/2012	Party Name:SOMU ORGANO CHEM PVT.LTD.,	Meet No/Date:33/82-ALC4/2012	Status:Case
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165

			21.03.2013	Approved
HQ File :01/82/050/01155/AM13/		RLA File :07/24/040/00328/AM13/	Lic.No/Date:0710091832 08.11.2012	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/151/2011-Ch. II dated 21.3.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cyclohexane-1,3-Dione (1,3-Cyclohexanedione) Dihydro Resorcinol	1 kg	1.	Resorcinol Resorcin/m-dihydroxybenzene/1,3-dihydrobenzene/3-hydroxyphenol/m-hydroquinone	1.24 kg
RA may take appropriate action as per the decision of Norms Committee.				

166	Case No.:95/33/82-ALC4/2012		Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01242/AM13/		RLA File :09/24/040/00342/AM13/	Lic.No/Date:0910054286 08.11.2012	Defer Date: 18.04.2013
	Decision: It was decided to defer the case for 18.4.2013 for comments of Department of Pharmaceuticals.				

167	Case No.:1/25/82-ALC4/2012		Party Name:SWISS PARENTERALS PVT.LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/00905/AM13/		RLA File :08/24/040/00271/AM13/	Lic.No/Date:0810116219 09.11.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Chemicals and Petrochemicals.				

168	Case No.:15/33/82-ALC4/2012		Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01162/AM13/		RLA File :22/24/040/00039/AM13/	Lic.No/Date:2210013390 09.11.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.				

169	Case No.:170/33/82-ALC4/2012		Party Name:RANTUS PHARMA PVT LTD	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01317/AM13/		RLA File :09/24/040/00367/AM13/	Lic.No/Date:0910054294 09.11.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.				

	Case No.:23/31/82-ALC4/2012		Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
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170	HQ File :01/82/050/01063/AM13/	RLA File :03/95/040/00555/AM13/	Lic.No/Date:0310714767 09.11.2012	Defer Date:18.04.2013
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/576/2012-PI(Norms) dated 27.12.2012, it was decided to call from the firm the technical details as per Appendix 33. The case was deferred for 18.4.2013				

171	Case No.:25/31/82-ALC4/2012	Party Name:THINQ PHARMA-CRO LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01065/AM13/	RLA File :03/95/040/00602/AM13/	Lic.No/Date:0310714790 09.11.2012	Defer Date:18.04.2013
Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.				

172	Case No.:8/31/82-ALC4/2012	Party Name:ADVANCE PETROCHEMICALS LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01048/AM13/	RLA File :08/24/040/00283/AM13/	Lic.No/Date:0810116295 12.11.2012	Defer Date:18.04.2013
Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Chemicals and Petrochemicals.				

173	Case No.:107/33/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved																																	
	HQ File :01/82/050/01254/AM13/	RLA File :09/24/040/00386/AM13/	Lic.No/Date:0910054334 15.11.2012	Defer Date:																																	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/441/2012-PI(Norms) , it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																																					
<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="7">Cefixime Trihydrate</td><td rowspan="7">1 Kg.</td><td>1.</td><td>Acetone</td><td>1.355 kg</td></tr> <tr> <td>2.</td><td>Activated Carbon (Carbon Enoanticromos)</td><td>0.100 kg</td></tr> <tr> <td>3.</td><td>G.C.L.E.</td><td>1.50 kg</td></tr> <tr> <td>4.</td><td>Methanol</td><td>7.913 kg</td></tr> <tr> <td>5.</td><td>Methylene Chloride</td><td>4.153 kg</td></tr> <tr> <td>6.</td><td>Triphenyl Phosphine</td><td>0.82 kg</td></tr> <tr> <td>7.</td><td>2-Mercaptobenzothiazoyl-(Z)-2-(2-Aminothiazoyl-4yl)-2- (Mica Ester)</td><td>0.82 kg</td></tr> <tr> <td></td><td></td><td>8.</td><td>Dimethyl Formamide</td><td>1.584 kg</td></tr> </tbody> </table>					Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Cefixime Trihydrate	1 Kg.	1.	Acetone	1.355 kg	2.	Activated Carbon (Carbon Enoanticromos)	0.100 kg	3.	G.C.L.E.	1.50 kg	4.	Methanol	7.913 kg	5.	Methylene Chloride	4.153 kg	6.	Triphenyl Phosphine	0.82 kg	7.	2-Mercaptobenzothiazoyl-(Z)-2-(2-Aminothiazoyl-4yl)-2- (Mica Ester)	0.82 kg			8.	Dimethyl Formamide	1.584 kg
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed																																	
Cefixime Trihydrate	1 Kg.	1.	Acetone	1.355 kg																																	
		2.	Activated Carbon (Carbon Enoanticromos)	0.100 kg																																	
		3.	G.C.L.E.	1.50 kg																																	
		4.	Methanol	7.913 kg																																	
		5.	Methylene Chloride	4.153 kg																																	
		6.	Triphenyl Phosphine	0.82 kg																																	
		7.	2-Mercaptobenzothiazoyl-(Z)-2-(2-Aminothiazoyl-4yl)-2- (Mica Ester)	0.82 kg																																	
		8.	Dimethyl Formamide	1.584 kg																																	
RA may take appropriate action as per the decision of Norms Committee.																																					

174	Case No.:148/33/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01295/AM13/	RLA File :09/24/040/00359/AM13/	Lic.No/Date:0910054335 15.11.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

175	Case No.:39/31/82-ALC4/2012	Party Name:CIPLA LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01079/AM13/	RLA File :03/94/040/00696/AM13/	Lic.No/Date:0310715048 16.11.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

176

Case No.:94/33/82-ALC4/2012	Party Name:GRANULES INDIA LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved	
HQ File :01/82/050/01241/AM13/	RLA File :09/24/040/00388/AM13/	Lic.No/Date:0910054338 16.11.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 8/82 dated 24.5.201, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Compresso GEM 70 (Gemfibrozil Granules DC 70%)	1 Kg.	1.	Gemfibrozil	0.707 kg
		2.	Maize Starch	0.1485 kg
		3.	Povidone K-30	0.0270 kg
		4.	Sodium Starch Glycollate	0.030 kg
		5.	Sodium Lauryl Sulphate	0.00150 kg
		6.	Starch Pregelatinised	0.083 kg
		7.	Stearic Acid	0.0100 kg
RA may take appropriate action as per the decision of Norms Committee.				

177	Case No.:90/33/82-ALC4/2012	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01237/AM13/	RLA File :09/24/040/00394/AM13/	Lic.No/Date:0910054339 19.11.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

178	Case No.:122/33/82-ALC4/2012		Party Name:VIVIMED LABS LIMITED		Meet No/Date:33/82-ALC4/2012 21.03.2013		Status:Case Approved	
	HQ File :01/82/050/01269/AM13/		RLA File :09/24/040/00402/AM13/		Lic.No/Date:0910054350 20.11.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O no. 14010/102/2012-Ch. II dated 7.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Export Qty	Sl No	Import items		Qty. allowed	

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Sodium Ascorbyl Phosphate or C-Vite	1 kg	1.	(2R-2-[(1S)-1,2-Dihydroxyethyl]-4,5-Dihydroxyfuran-3-One	1.110 kg
		2.	Methanol	2.664 kg
		3.	Potassium Carbonate Powder	4.610 kg

RA may take appropriate action as per the decision of Norms Committee.

179	Case No.:16/33/82-ALC4/2012	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01163/AM13/	RLA File :05/24/040/00308/AM13/	Lic.No/Date:0510339206 20.11.2012	Defer Date:18.04.2013
Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.				

180	Case No.:179/33/82-ALC4/2012	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01326/AM13/	RLA File :09/24/040/00393/AM13/	Lic.No/Date:0910054348 20.11.2012	Defer Date:18.04.2013
Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.				

181

Case No.:180/33/82-ALC4/2012	Party Name:DIVIS PHARMACEUTICALS PRIVATE LIMITED		Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved
HQ File :01/82/050/01327/AM13/	RLA File :09/24/040/00395/AM13/		Lic.No/Date:0910054351 20.11.2012	Defer Date:
Decision : In the light of earlier decision taken in meeting no. 16/82- dated 19.7.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2,3 Dibromo-5-Benzoyl Pyrrole	1 Kg.	1.	Pyrrole	0.43 kg
		2.	Dichloro Methane	5.25kg
		3.	Morpholine	1.29 kg
RA may take appropriate action as per the decision of Norms Committee.				

182	Case No.:181/33/82-ALC4/2012	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01328/AM13/	RLA File :09/24/040/00401/AM13/	Lic.No/Date:0910054361 22.11.2012	Defer Date:18.04.2013
Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.				

183	Case No.:190/33/82-ALC4/2012	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01337/AM13/	RLA File :09/24/040/00406/AM13/	Lic.No/Date:0910054373 23.11.2012	Defer Date:18.04.2013

Decision :It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.

184	Case No.: 22/31/82-ALC4/2012	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Case Deferred
	HQ File :01/82/050/01062/AM13/	RLA File :03/95/040/00643/AM13/	Lic.No/Date:0310715596 23.11.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Chemicals and Petrochemicals.			

185	Case No.: 48/31/82-ALC4/2012	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Case Deferred
	HQ File :01/82/050/01088/AM13/	RLA File :03/94/040/00711/AM13/	Lic.No/Date:0310715606 23.11.2012	Defer Date:18.04.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/632/2012-PI(Norms) dated 12.3.2013, it was decided to call from the firm the technical details as per Appendix 33 mainly molecular weight of imported inputs and % yield on molar basis alongwith copy of relevant technical literature. The case was deferred for 18.4.2013.			

186

Case No.: 106/33/82-ALC4/2012	Party Name:THERMAX LTD.,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Case Approved	
HQ File :01/82/050/01253/AM13/	RLA File :31/83/040/00103/AM13/	Lic.No/Date:3110056320 26.11.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 19/82 dated 6.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed Kg/kg
Water Corrosion Inhibitor (Brand Name: Corromin 3159)	1 kg	1.	Tetraethylene Pentamine (TEPA)	0.050 kg
		2.	Thioglycolic Acid	0.051 kg
		3.	Mixed Xylene	0.005 kg
		4.	Cocoamine acetate	0.050 kg
		5.	Cocoamine 15 EO	0.030 kg
Scale Inhibitor (Brand Name: Scalemin 3640)	1 kg	1.	Acrylic Acid	0.190 kg
		2.	2 Acrylamido Methyl Propane Sulfonic Acid (AMPS)	0.130 kg
RA may take appropriate action as per the decision of Norms Committee.				

187	Case No.: 13/33/82-ALC4/2012	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Case Deferred
	HQ File :01/82/050/01160/AM13/	RLA File :34/24/040/00181/AM13/	Lic.No/Date:3410035545 26.11.2012	Defer Date:18.04.2013

Decision :It was decided to defer the case for 18.04.2013 for comments of Department of Chemicals and Petrochemicals.

188	Case No.:191/33/82-ALC4/2012	Party Name:VANI PHARMA LABS LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01338/AM13/	RLA File :09/24/040/00357/AM13/	Lic.No/Date:0910054379 26.11.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

189	Case No.:120/33/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01267/AM13/	RLA File :09/24/040/00396/AM13/	Lic.No/Date:0910054387 27.11.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

190	Case No.:166/33/82-ALC4/2012	Party Name:PERKIN LABORATORIES	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01313/AM13/	RLA File :09/24/040/00382/AM13/	Lic.No/Date:0910054386 27.11.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

191	Case No.:167/33/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01314/AM13/	RLA File :09/24/040/00391/AM13/	Lic.No/Date:0910054388 27.11.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

192	Case No.:73/31/82-ALC4/2012	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01113/AM13/	RLA File :03/94/040/00689/AM13/	Lic.No/Date:0310715835 27.11.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Chemicals and Petrochemicals.			

193	Case No.:17/33/82-ALC4/2012	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved
	HQ File :01/82/050/01164/AM13/	RLA File :05/24/040/00323/AM13/	Lic.No/Date:0510339719 29.11.2012	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/58/2010-Ch. II dated 19.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Thymol Crystals (3-Hydroxy-P-Cymene)	1 kg	1.	Meta Cresol (M-Cresol)	0.785 kg
RA may take appropriate action as per the decision of Norms Committee.				

194

Case No.:4/33/82-ALC4/2012	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved	
HQ File :01/82/050/01151/AM13/	RLA File :03/94/040/00589/AM13/	Lic.No/Date:0310715883 29.11.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 45/82 dated 8.2.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Para Tertiary Butyl Cyclohexyl Acetate	1 Kg.	1.	Para Tertiary Butyl Phenol	0.820 kg
		2.	5% Ruthenium on Carbon Catalyst	0.000003 kg
		3.	Acetic Acid	0.300 kg
		4.	Methanol	0.330 kg
RA may take appropriate action as per the decision of Norms Committee.				

195	Case No.:62/31/82-ALC4/2012		Party Name:IPCA LABORATORIES LIMITED		Meet No/Date:33/82-ALC4/2012 21.03.2013		Status:Case Approved	
	HQ File :01/82/050/01102/AM13/		RLA File :03/94/040/00732/AM13/		Lic.No/Date:0310715921 29.11.2012		Defer Date:	
	Decision : In the light of earlier decision taken in meeting no. 22/85 dated 3.08.2010, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Export Qty.	Sl.No.	Import items	Qty. allowed		
	Testosterone Propionate		1 Kg.	1.	4-Androstene 3,17 dione	1.19 kg		
RA may take appropriate action as per the decision of Norms Committee.								

	Case No.:72/31/82-ALC4/2012	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
196	HQ File :01/82/050/01112/AM13/	RLA File :03/94/040/00398/AM13/	Lic.No/Date:0310715907 29.11.2012	Defer Date:18.04.2013
Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Chemicals and Petrochemicals.				

	Case No.:9/31/82-ALC4/2012	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
197	HQ File :01/82/050/01049/AM13/	RLA File :04/24/040/00182/AM13/	Lic.No/Date:0410141372 29.11.2012	Defer Date:18.04.2013
Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.				

Decision :It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.

198	Case No.:108/33/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01255/AM13/	RLA File :09/24/040/00424/AM13/	Lic.No/Date:0910054414 30.11.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Chemicals and Petrochemicals.			

199	Case No.:109/33/82-ALC4/2012	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01256/AM13/	RLA File :09/24/040/00409/AM13/	Lic.No/Date:0910054415 30.11.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

200	Case No.:51/31/82-ALC4/2012	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01091/AM13/	RLA File :03/95/040/00632/AM13/	Lic.No/Date:0310716072 30.11.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Chemicals and Petrochemicals.			

201	Case No.:71/31/82-ALC4/2012		Party Name:GALAXY SURFACTANTS LTD.,		Meet No/Date:33/82-ALC4/2012 21.03.2013		Status:Case Approved	
	HQ File :01/82/050/01111/AM13/		RLA File :03/94/040/00324/AM13/		Lic.No/Date:0310715959 30.11.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/148/2008-Ch. II dated 7.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	Galguard NK 1 (Preservative Blend)		1 kg	1.	Phenol		0.504 kg	
2.				Ethylene Oxide		0.237 kg		
3.				Methyl Paraben		0.160 kg		
4.				Ethyl Paraben		0.040 kg		
5.				Propyl Paraben		0.020 kg		
			6.	Butyl Paraben		0.050 kg		
			7	HDPE Granules		Relevant, as per packing policy		
RA may take appropriate action as per the decision of Norms Committee.								

Case No.:1/27/82-ALC4/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
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202	HQ File :01/82/050/00956/AM13/	RLA File :09/24/040/00426/AM13/	Lic.No/Date:0910054427 03.12.2012	Defer Date:18.04.2013
Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Chemicals and Petrochemicals.				

203	Case No.:123/33/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01270/AM13/	RLA File :09/24/040/00405/AM13/	Lic.No/Date:0910054430 03.12.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

204	Case No.:128/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01275/AM13/	RLA File :08/24/040/00304/AM13/	Lic.No/Date:0810116598 03.12.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

205	Case No.:112/33/82-ALC4/2012	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01259/AM13/	RLA File :05/24/040/00304/AM13/	Lic.No/Date:0510340033 04.12.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Industrial Policy and Promotion.			

206	Case No.:14/33/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01161/AM13/	RLA File :05/24/040/00324/AM13/	Lic.No/Date:0510340056 04.12.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

207	Case No.:18/33/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01165/AM13/	RLA File :05/24/040/00325/AM13/	Lic.No/Date:0510340057 04.12.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

208	Case No.:192/33/82-ALC4/2012	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved
	HQ File :01/82/050/01339/AM13/	RLA File :05/24/040/00326/AM13/	Lic.No/Date:0510340034 04.12.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/698/2012-PI(Norms) dated 12.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ticarcillin & Clavulanic Acid for Injection USP Ticarnic 1.6 gm	1 vial	1.	Ticarcillin Disodium & Potassium Clavulanate (15:1) Raw Pharmaceuticals Ingredient	1.68 gm/vial
Ticarcillin & Clavulanic Acid for Injection USP Ticarnic 3.2 gm	1 vial	1.	Ticarcillin Disodium & Potassium Clavulanate (15:1) Raw Pharmaceuticals Ingredients	3.36 gm/vial

RA may take appropriate action as per the decision of Norms Committee.

209	Case No.:2/27/82-ALC4/2012	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/00957/AM13/	RLA File :08/24/040/00295/AM13/	Lic.No/Date:0810116627 04.12.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Chemicals and Petrochemicals.			

210	Case No.:24/31/82-ALC4/2012	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01064/AM13/	RLA File :03/95/040/00661/AM13/	Lic.No/Date:0310716278 04.12.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Chemicals and Petrochemicals.			

211	Case No.:118/33/82-ALC4/2012	Party Name:SHREE BANKEY BEHARILAL BOARD MILLS		Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved
	HQ File :01/82/050/01265/AM13/	RLA File :05/24/040/00317/AM13/		Lic.No/Date:0510340120 05.12.2012	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/28/2012-Ch. II dated 10.12.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
	Racemic Menthone	1 kg	1	Meta Cresol Above 98.5%	1.43 kg

				pure	
RA may take appropriate action as per the decision of Norms Committee.					

212

Case No.: 173/33/82-ALC4/2012	Party Name:BELCO PHARMA	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Case Approved	
HQ File :01/82/050/01320/AM13/	RLA File :05/23/040/00344/AM13/	Lic.No/Date:0510340079 05.12.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 9/82 dated 31.5.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Hydrocortisone Cream/Ointment 5 gm Tube	1 No.	1.	Hydrocortisone Base	0.0510 gm/5 gm Tube
Hydrocortisone Cream/Ointment 15 gm Tube	1 No.	1.	Hydrocortisone Base	0.153 gm/15 gm Tube
RA may take appropriate action as per the decision of Norms Committee.				

213	Case No.:185/33/82-ALC4/2012	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01332/AM13/	RLA File :05/24/040/00331/AM13/	Lic.No/Date:0510340123 05.12.2012	Defer Date:18.04.2013
	Decision :It was decided to defer the case for 18.04.2013 for comments of Department of Chemicals and Petrochemicals.			

214	Case No.:187/33/82-ALC4/2012	Party Name:MICRO LABS LTD	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01334/AM13/	RLA File :07/24/040/00344/AM13/	Lic.No/Date:0710092287 05.12.2012	Defer Date:18.04.2013
	Decision :It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

215	Case No.:30/31/82-ALC4/2012	Party Name:S.KANT HEALTHCARE LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01070/AM13/	RLA File :03/95/040/00670/AM13/	Lic.No/Date:0310716370 05.12.2012	Defer Date: 18.04.2013
	Decision :It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

216	Case No.:42/33/82-ALC4/2012	Party Name:AMIJAL CHEMICALS	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved
	HQ File :01/82/050/01189/AM13/	RLA File :03/94/040/00752/AM13/	Lic.No/Date:0310716314 05.12.2012	Defer Date:
	Decision : In the light of earlier decision taken in meeting no. 11/82 dated 14.6.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as			

per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Disodium Hydrogen Citrate B.P.	1 KG.	1.	Citric Acid Mono Hydrate	0.840 kg

RA may take appropriate action as per the decision of Norms Committee.

217	Case No.:93/33/82-ALC4/2012	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01240/AM13/	RLA File :09/24/040/00237/AM13/	Lic.No/Date:0910054437 05.12.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

218	Case No.:57/31/82-ALC4/2012	Party Name:ACTGEN PHARMA PVT. LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01097/AM13/	RLA File :03/94/040/00728/AM13/	Lic.No/Date:0310716371 05.12.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

219	Case No.:73/33/82-ALC4/2012	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01220/AM13/	RLA File :09/24/040/00429/AM13/	Lic.No/Date:0910054448 05.12.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

220

Case No.:39/33/82-ALC4/2012	Party Name:DSM SINOCHAM PHARMACEUTICALS INDIA PVT.LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved	
HQ File :01/82/050/01186/AM13/	RLA File :03/94/040/00719/AM13/	Lic.No/Date:0310716546 06.12.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 25/82 dated 29.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin Trihydrate Through 6-APA Through Enzymatic Route	1 kg.	1.	6-Amino Penicillanic Acid (6-APA)	0.568 kg
		2.	Formidase (Enzyme	5 gm
		4.	D(-)P-Hydroxy Phenyl Glycine Methylester (P.P. H)	0.608 kg

RA may take appropriate action as per the decision of Norms Committee.

221	Case No.:127/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01274/AM13/	RLA File :08/24/040/00155/AM13/	Lic.No/Date:0810116730 07.12.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

222	Case No.:168/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01315/AM13/	RLA File :08/24/040/00253/AM13/	Lic.No/Date:0810116731 07.12.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

223	Case No.:172/33/82-ALC4/2012	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01319/AM13/	RLA File :08/24/040/00303/AM13/	Lic.No/Date:0810116727 07.12.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

224	Case No.:176/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01323/AM13/	RLA File :08/24/040/00301/AM13/	Lic.No/Date:0810116729 07.12.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

225	Case No.:188/33/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01335/AM13/	RLA File :05/23/040/00345/AM13/	Lic.No/Date:0510340432 07.12.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

226	Case No.:37/33/82-ALC4/2012	Party Name:CAMPOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved
	HQ File :01/82/050/01184/AM13/	RLA File :03/94/040/00760/AM13/	Lic.No/Date:0310716663 07.12.2012	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/20/2012-Ch. II dated 25.6.2012, it was decided to ratify norms under Para 4.7 of HRP v.1 as per details given below or as applied by the firm, whichever is less:			

dated 20.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less.

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Astrolide (DEP/IPM/BB/DPG) (Pure) (Astrolide content 100%)	1 kg	1.	Isoamylene	0.584 kg
		2.	Propylene Oxide	0.430 kg
		3.	Alpha Methyl Styrene	0.769 kg
		4.	Paraformaldehyde	0.117 kg

RA may take appropriate action as per the decision of Norms Committee.

227	Case No.: 4/27/82-ALC4/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Case Deferred
	HQ File :01/82/050/00959/AM13/	RLA File :09/24/040/00408/AM13/	Lic.No/Date:0910054464 07.12.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

228	Case No.: 41/33/82-ALC4/2012	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Case Deferred
	HQ File :01/82/050/01188/AM13/	RLA File :03/94/040/00747/AM13/	Lic.No/Date:0310716657 07.12.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Chemicals and Petrochemicals.			

229	Case No.: 43/33/82-ALC4/2012	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Case Deferred
	HQ File :01/82/050/01190/AM13/	RLA File :03/94/040/00727/AM13/	Lic.No/Date:0310716674 07.12.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Chemicals and Petrochemicals.			

230	Case No.: 101/33/82-ALC4/2012	Party Name:SOHAN HEALTHCARE PVT. LTD	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Case Approved
	HQ File :01/82/050/01248/AM13/	RLA File :31/83/040/00129/AM13/	Lic.No/Date:3110056439 10.12.2012	Defer Date:
	Decision : In the light of earlier decision taken in meeting no. 20/82 dated 20.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Item of Export	Quantity	S.No	Item of Import	Quantity allowed
Metformin Hydrochloride BP/EP/USP White Crystalline Powder	1 kg	1.	Dicyandiamide (DCDA)	0.567 kg
		2.	Di Methyl Amine Hydrochloride	0.60 kg
		3.	Mix Xylene	0.027 kg
		4.	Methanol	0.027 kg

		4.	Vietnamol	0.237 kg	
RA may take appropriate action as per the decision of Norms Committee.					

231	Case No.:175/33/82-ALC4/2012	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01322/AM13/	RLA File :05/23/040/00356/AM13/	Lic.No/Date:0510340518 10.12.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

232

Case No.:7/27/82-ALC4/2012	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved	
HQ File :01/82/050/00962/AM13/	RLA File :08/24/040/00293/AM13/	Lic.No/Date:0810116756 10.12.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 18/82 dated 30.8.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Bisoprolol Fumarate and Hydrochlorothiazide Tablet Comp. Heumann 5/12.5 mg	1 No.	1.	Bisoprolol Fumarate	5.1 mg
Bisoprolol Fumarate and Hydrochlorothiazide Tablet Comp. Heumann 10/25 mg	1 No.	1.	Bisoprolol Fumarate	10.2 mg
RA may take appropriate action as per the decision of Norms Committee.				

233

Case No.:70/31/82-ALC4/2012	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.			Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved
HQ File :01/82/050/01110/AM13/	RLA File :03/94/040/00624/AM13/			Lic.No/Date:0310716861 10.12.2012	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/176/2011-Ch. II dated 25.2.2013, it was decided to ratify norms under para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cold Flow process improver/Pour point Depressant (Trade name SR 1637)		1 kg	1.	Alpha Olefin C-20-24	0.102 kg
			2.	Mix Xylene	0.680 kg
RA may take appropriate action as per the decision of Norms Committee.					

234	Case No.:76/33/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01223/AM13/	RLA File :09/24/040/00411/AM13/	Lic.No/Date:0910054467 10.12.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

235	Case No.:177/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01324/AM13/	RLA File :08/24/040/00251/AM13/	Lic.No/Date:0810116810 11.12.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

236	Case No.:10/27/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/00965/AM13/	RLA File :09/24/040/00416/AM13/	Lic.No/Date:0910054496 12.12.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

237	Case No.:13/31/82-ALC4/2012	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01053/AM13/	RLA File :34/24/040/00218/AM13/	Lic.No/Date:3410035633 12.12.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Chemicals and Petrochemicals.			

238	Case No.:66/33/82-ALC4/2012	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01213/AM13/	RLA File :09/24/040/00443/AM13/	Lic.No/Date:0910054499 12.12.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

239

Case No.:9/27/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved	
HQ File :01/82/050/00964/AM13/	RLA File :09/24/040/00418/AM13/	Lic.No/Date:0910054495 12.12.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 49/82 dated 6.3.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed Kg/kg
Cefuroxime Axetil Crystalline	1 kg	1.	7-Aminocephalosporanic Acid (7ACA)	0.769
		2	Chlorosulphonyl Isocynate	0.4754
		3	(Z)-2-Methoxy Imino (Furyl-2-YL) Acetic Acid Ammonium Salt (SMIA)	0.6152
		4	Acetone	1.83

		5	Methylene Chloride	6.36
		6	Carbon Enoanticromos (Activated Carbon)	0.093
		7	N,N,-dimethyl Acetamide	4.02
		8	Potassium Carbonate	0.0602
		9	Cyclohexane	2.14
		10	Methanol	2.78
RA may take appropriate action as per the decision of Norms Committee.				

240	Case No.:126/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01273/AM13/	RLA File :08/24/040/00315/AM13/	Lic.No/Date:0810116862 13.12.2012	Defer Date:18.04.2013
Decision : It was decided to call from the firm the full description of export items. The case was deferred for 18.4.2013.				

241

Case No.:141/33/82-ALC4/2012	Party Name:SUVEN LIFE SCIENCES LIMITED		Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved
HQ File :01/82/050/01288/AM13/	RLA File :09/24/040/00440/AM13/		Lic.No/Date:0910054506 13.12.2012	Defer Date:
Decision : In the light of earlier decision taken in meeting no. 16/82 dated 16.8.2012, it was decided to ratify norms under para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
5-Bromo-2-Iodopyrimidine	1 kg	1.	1,1,3,3-Tetra Methoxy Propane	1.43
		2.	Bromine Liquid	1.25
		3.	Phosphorous Oxy Chloride	1.27
		4.	Hydroiodic Acid 55%	1.34
RA may take appropriate action as per the decision of Norms Committee.				

242	Case No.:65/31/82-ALC4/2012		Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,		Meet No/Date:33/82-ALC4/2012 21.03.2013		Status:Case Approved	
	HQ File :01/82/050/01105/AM13/		RLA File :03/94/040/00745/AM13/		Lic.No/Date:0310717141 13.12.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/20/2012-Ch. II dated 13.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed Kg/kg			
Camphor Technical		1 kg	1.	Alpha Pinene	1.146 kg			
RA may take appropriate action as per the decision of Norms Committee.								

	Case No.:77/33/82-ALC4/2012	Party Name:GRANULES INDIA LIMITED	Meet No/Date:33/82-ALC4/2012	Status:Case
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243			21.03.2013	Deferred
	HQ File :01/82/050/01224/AM13/	RLA File :09/24/040/00404/AM13/	Lic.No/Date:0910054501 13.12.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

244	Case No.:82/31/82-ALC4/2012	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01122/AM13/	RLA File :03/95/040/00691/AM13/	Lic.No/Date:0310717131 13.12.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Chemicals and Petrochemicals.			

245	Case No.:10/33/82-ALC4/2012	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01157/AM13/	RLA File :03/95/040/00569/AM13/	Lic.No/Date:0310717225 14.12.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Chemicals and Petrochemicals.			

246	Case No.:115/33/82-ALC4/2012	Party Name:SOMU ORGANO CHEM PVT.LTD.,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved
	HQ File :01/82/050/01262/AM13/	RLA File :07/24/040/00374/AM13/	Lic.No/Date:0710092501 14.12.2012	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/151/2011-Ch. II dated 21.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
	Export product	Exp. Qty.	Sl.No.	Import items
	Cyclohexanedione-1,3 DIONE (1,3- cyclohexanedione) Dihydro Resorcinol	1 kg	1	RESORCINOL
Qty. allowed Kg/kg 1.24 kg				
RA may take appropriate action as per the decision of Norms Committee.				

247	Case No.:140/33/82-ALC4/2012	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01287/AM13/	RLA File :09/24/040/00448/AM13/	Lic.No/Date:0910054511 14.12.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

	Case No.:34/33/82-ALC4/2012	Party Name:EM BIO LTD	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved
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248

HQ File :01/82/050/01181/AM13/	RLA File :03/94/040/00778/AM13/	Lic.No/Date:0310717243 14.12.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no.15/82 dated 9.8.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed Kg/kg
L-Norephedrine HCL	1 kg	1.	Benzaldehyde	4.165
		2.	Hydroxylamine Hcl/Hydroxylamine Sulphate	2.208
		3.	Caustic Soda Lye	12.104
		4.	Oxalic Acid	2.528
		5.	EDTA	0.155
		6.	Methanol	4.50
		7.	Potassium Hydroxide Flakes	1.60
		8.	Toluene	5.94
		9.	Activated Carbon	0.030
		10.	Acetone	0.80
RA may take appropriate action as per the decision of Norms Committee.				

249	Case No.:48/33/82-ALC4/2012	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved
	HQ File :01/82/050/01195/AM13/	RLA File :03/94/040/00777/AM13/	Lic.No/Date:0310717291 14.12.2012	Defer Date:
	Decision : In line with SION A 412 and in the light of earlier decision taken in meeting no. 25/82 dated 29.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
	Export Item No. 1	Quantity allowed		
	Allopurinol tablet 200 mg	Allupurinol....204 mg/tablet		
	Export Product	Export Quantity	S.No	Import Product
	Allopurinol 200 mg Tablets [Each Tablet contains: 1)3-Amino Pyrazole Carboxamide Hemisulphate-307.64 mg 2) Formamide -300.32 mg]	1 kg net content of Allopurinol	1.	3-Amino Pyrazole Carboxamide Hemisulphate
			2.	Formamide
				Quantity Allowed
				1.5384 kg
				1.50 kg
RA may take appropriate action as per the decision of Norms Committee.				

250	Case No.:64/31/82-ALC4/2012	Party Name:CONCEPT PHARMACEUTICALS LTD.,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01104/AM13/	RLA File :03/94/040/00700/AM13/	Lic.No/Date:0310717229	Defer

		14.12.2012	Date:18.04.2013
Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

251

Case No.:72/33/82-ALC4/2012	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved	
HQ File :01/82/050/01219/AM13/	RLA File :09/24/040/00417/AM13/	Lic.No/Date:0910054512 14.12.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 5/82 dated 4.5.2010, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Nebivolol Hcl	1 Kg.	1.	Para Fluorophenol	9.01 kg
		2.	Methanol	23.6 kg
		3.	n-Hexane	24.02 kg
		4.	Acetone	13.031 kg
		5.	Dimethyl Sulphoxide	11.74 kg
		6.	Toluene	15.98 kg
		7.	DIBAL-H (Diisobutylaluminium Hydride) 25% in Toluene	27.03 kg
		8.	Diisopropyl Ether	12.17 kg
		9.	Methylene Chloride	4.83 kg
RA may take appropriate action as per the decision of Norms Committee.				

252	Case No.:84/31/82-ALC4/2012	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01124/AM13/	RLA File :03/95/040/00696/AM13/	Lic.No/Date:0310717237 14.12.2012	Defer Date:18.04.2013
	Decision :It was decided to defer the case for 18.04.2013 for comments of Department of Chemicals and Petrochemicals.			

253	Case No.:85/31/82-ALC4/2012	Party Name:SANOFI INDIA LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01125/AM13/	RLA File :03/95/040/00465/AM13/	Lic.No/Date:0310717240 14.12.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

254	Case No.:11/27/82-ALC4/2012	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/00966/AM13/	RLA File :22/24/040/00051/AM13/	Lic.No/Date:2210013450 17.12.2012	Defer Date:18.04.2013
	Decision :It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

	Case No.:35/33/82-ALC4/2012		Party Name:GUJARAT ORGANICS LTD..		Meet No/Date:33/82-ALC4/2012		Status:Case
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255

			21.03.2013	Approved
HQ File :01/82/050/01182/AM13/	RLA File :03/94/040/00786/AM13/		Lic.No/Date:0310717412 17.12.2012	Defer Date:
Decision : In the light of earlier decision taken in meeting no. 21/82 dated 4.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Para Anisic Acid/Para Methoxy Benzoic Acid	1 kg	1.	Phenol (Purity Maximum 92%)	0.986 kg
		2.	Potassium Hydroxide	0.900 kg
RA may take appropriate action as per the decision of Norms Committee.				

256	Case No.:83/31/82-ALC4/2012	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01123/AM13/	RLA File :03/95/040/00709/AM13/	Lic.No/Date:0310717365 17.12.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Chemicals and Petrochemicals.			

257	Case No.:9/33/82-ALC4/2012	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01156/AM13/	RLA File :03/95/040/00683/AM13/	Lic.No/Date:0310717358 17.12.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Chemicals and Petrochemicals.			

258	Case No.:103/33/82-ALC4/2012	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved	
	HQ File :01/82/050/01250/AM13/	RLA File :31/83/040/00144/AM13/	Lic.No/Date:3110056519 18.12.2012	Defer Date:	
	Decision : In the light of earlier decision taken in meeting no. 10/82 dated 5.6.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	2,6 Xylidine	1 kg.	1.	2,6 Xylenol	1.946 kg
	RA may take appropriate action as per the decision of Norms Committee.				

259	Case No.:104/33/82-ALC4/2012	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01251/AM13/	RLA File :05/23/040/00239/AM13/	Lic.No/Date:0510341177 18.12.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

260	Case No.: 110/33/82-ALC4/2012	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01257/AM13/	RLA File :08/24/040/00324/AM13/	Lic.No/Date:0810116928 18.12.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

261	Case No.: 116/33/82-ALC4/2012	Party Name:BAL PHARMA LTD	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01263/AM13/	RLA File :07/24/040/00376/AM13/	Lic.No/Date:0710092545 18.12.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

262

Case No.:12/27/82-ALC4/2012	Party Name:POLYGON CHEMICALS		Meet No/Date:33/82-ALC4/2012 21.03.2013		Status:Case Approved
HQ File :01/82/050/00967/AM13/	RLA File :08/24/040/00327/AM13/		Lic.No/Date:0810116927 18.12.2012		Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/9/2010/Ch. II dated 7.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed	
3 Methyl 5-Pyrazolone	1 kg	1.	Acetic Acid Methyl Ester	1.287 kg	
		2.	Hydrazine Hydrate (Purity 80%)	0.692 kg	
RA may take appropriate action as per the decision of Norms Committee.					

263	Case No.: 125/33/82-ALC4/2012	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01272/AM13/	RLA File :56/24/040/00032/AM13/	Lic.No/Date:5610001382 18.12.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Chemicals and Petrochemicals.			

264	Case No.: 131/33/82-ALC4/2012	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01278/AM13/	RLA File :07/24/040/00377/AM13/	Lic.No/Date:0710092564 18.12.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

265

Case No.: 133/33/82-ALC4/2012	Party Name:SOMU ORGANO CHEM PVT.LTD.,			Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Case Approved
HQ File :01/82/050/01280/AM13/	RLA File :07/24/040/00373/AM13/			Lic.No/Date:0710092543 18.12.2012	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/151/2011-Ch. II dated 21.3.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:					
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cyclohexane-1,3-Dione (1,3-Cyclohexanedione) Dihydro Resorcinol		1 kg	1.	Resorcinol	1.24 kg
RA may take appropriate action as per the decision of Norms Committee.					

266

Case No.: 142/33/82-ALC4/2012	Party Name:SOMU ORGANO CHEM PVT.LTD.,			Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved
HQ File :01/82/050/01289/AM13/	RLA File :07/24/040/00372/AM13/			Lic.No/Date:0710092537 18.12.2012	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/151/2011-Ch. II dated 21.3.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:					
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cyclohexane-1,3-Dione (1,3-Cyclohexanedione) Dihydro Resorcinol		1 kg	1.	Resorcinol	1.24 kg
RA may take appropriate action as per the decision of Norms Committee.					

267	Case No.:169/33/82-ALC4/2012	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01316/AM13/	RLA File :05/23/040/00238/AM13/	Lic.No/Date:0510341172 18.12.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

268	Case No.:82/33/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01229/AM13/	RLA File :09/24/040/00421/AM13/	Lic.No/Date:0910054540 18.12.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

	Case No.:92/33/82-ALC4/2012	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved
	HQ File :01/82/050/01239/AM13/	RLA File :09/24/040/00430/AM13/	Lic.No/Date:0910054539 18.12.2012	Defer Date:

269	Decision : In the light of earlier decision taken in meeting no. 1/82 dated 3.4.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
	Homosalate (3,3,5-Trimethyl Cyclohexyl Salicylate)	1 kg	1.	3,3,5-Trimethyl cyclohexanol	0.571 kg
			2.	Methyl Salicylate	0.610 kg
RA may take appropriate action as per the decision of Norms Committee.					

270	Case No.:184/33/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01331/AM13/	RLA File :05/24/040/00347/AM13/	Lic.No/Date:0510341261 19.12.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

271	Case No.:44/33/82-ALC4/2012	Party Name:CIPLA LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01191/AM13/	RLA File :03/94/040/00796/AM13/	Lic.No/Date:0310717688 19.12.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

272	Case No.:53/31/82-ALC4/2012	Party Name:S.KANT HEALTHCARE LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01093/AM13/	RLA File :03/95/040/00702/AM13/	Lic.No/Date:0310717633 19.12.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

273	Case No.:55/31/82-ALC4/2012	Party Name:S.KANT HEALTHCARE LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01095/AM13/	RLA File :03/95/040/00701/AM13/	Lic.No/Date:0310717631 19.12.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

	Case No.:119/33/82-ALC4/2012	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved
	HQ File :01/82/050/01266/AM13/	RLA File :52/24/040/00039/AM13/	Lic.No/Date:5210039292 20.12.2012	Defer Date:
	Decision : In line with earlier decision taken in meeting no. 1/13 dated 3.4.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as			

274	applied by the firm, as per details given below:				
	Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed/kg
	3,4-Dihydroxy-5-Nitro-Benzaldehyde	1 Kg	1.	Vanillin	1.6
RA may take appropriate action as per the decision of Norms Committee.					

275

Case No.:137/33/82-ALC4/2012		Party Name:GRANULES INDIA LIMITED		Meet No/Date:33/82-ALC4/2012 21.03.2013		Status:Case Added	
HQ File :01/82/050/01284/AM13/		RLA File :09/24/040/00446/AM13/		Lic.No/Date:0910054592 20.12.2012		Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 18/82 dated 30.8.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Export Qty.	Sl.No.	Import items	Qty. allowed		
Paracetamol Granules DC Grade 77% (Compresso PAP 77 P)		1 kg	1.	Paracetamol	0.769 kg		
			2.	Maize Starch	0.064 kg		
			3.	Cellulose Micro Crystalline	0.092 kg		
			4.	Silica Colloidal Anhydrous	0.007 kg		
			5.	Povidone	0.032 kg		
			6.	Croscamellose Sodium	0.018 kg		
			7.	Magnesium Stearate	0.004 kg		
			8.	Purified Talc	0.012 kg		
RA may take appropriate action as per the decision of Norms Committee.							

276	Case No.:182/33/82-ALC4/2012	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01329/AM13/	RLA File :22/24/040/00055/AM13/	Lic.No/Date:2210013463 20.12.2012	Defer Date:18.04.2013
	Decision :It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

277	Case No.:186/33/82-ALC4/2012	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01333/AM13/	RLA File :07/24/040/00387/AM13/	Lic.No/Date:0710092620 20.12.2012	Defer Date:18.04.2013
	Decision :It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

	Case No.:32/33/82-ALC4/2012		Party Name:EMBIO LTD		Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved
	HQ File :01/82/050/01179/AM13/		RLA File :03/94/040/00807/AM13/		Lic.No/Date:0310717792 20.12.2012	Defer Date:

278

Decision : In the light of earlier decision taken in meeting no. 14/82 dated 31.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed Kg/kg
PyrrolidinyL-Norrephedrine Base or (1R,2S)-PyrrolidinyL Norrephedrine	1 kg	1.	Benzaldehyde	3.24
		2.	Hydroxylamine HCL/Hydroxylamine Sulphate	1.71
		3.	Caustic Soda Lye	9.38
		4.	Oxalic Acid	2.00
		5.	EDTA	0.120
		6.	Methanol	3.15
		7.	Toluene	4.94
		8.	Potassium Hydroxide Flakes	2.78
		9.	Acetone	0.80
		10.	Activated Carbon	0.036
		11.	1,4 Dibromobutane	2.36

RA may take appropriate action as per the decision of Norms Committee.

279

Case No.:33/33/82-ALC4/2012	Party Name:EMBIO LTD	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved	
HQ File :01/82/050/01180/AM13/	RLA File :03/94/040/00798/AM13/	Lic.No/Date:0310717782 20.12.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 22/82 dated 18.10.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed Kg/kg
d-Norpseudoephedrine HCL	1 kg	1.	Benzaldehyde	5.22
		2.	Hydroxylamine HCL/Hydroxylamine Sulphate	2.76
		3.	Caustic Soda Lye	15.13
		4.	Oxalic Acid	3.16
		5.	EDTA	0.193
		6.	Methanol	5.08
		7.	Potassium Hydroxide Flakes	2.00
		8.	Toluene	7.97
		9.	Activated Carbon	0.021
		10.	Acetone	0.333
		11.	Di Isopropyl Ether	1.237
		12.	Acetic Anhydride	1.70
RA may take appropriate action as per the decision of Norms Committee.				

	Case No.:36/33/82-ALC4/2012	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved
	HQ File :01/82/050/01183/AM13/	RLA File :03/94/040/00795/AM13/	Lic.No/Date:0310717770 20.12.2012	Defer Date:

280	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/90/2011-Ch. II dated 24.8.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export product	Export Qty.	Sl.No.	Import items	Qty. allowed Kg/kg
	Methyl-3-Oxo-2-Pentyl-1-Cyclopentane acetate	1 kg	1	Pentyl Endo (2 Pentyl-2-Cyclopentene-1-one) (85%)	0.960
			2.	Dimethyl Malonate	0.775
RA may take appropriate action as per the decision of Norms Committee.					

281	Case No.: 45/33/82-ALC4/2012	Party Name:CONCEPT PHARMACEUTICALS LTD.,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Case Deferred
	HQ File :01/82/050/01192/AM13/	RLA File :03/94/040/00421/AM13/	Lic.No/Date:0310717803 20.12.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

282	Case No.: 46/33/82-ALC4/2012	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Case Deferred
	HQ File :01/82/050/01193/AM13/	RLA File :03/94/040/00769/AM13/	Lic.No/Date:0310717816 20.12.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

283

Case No.:47/33/82-ALC4/2012	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Added	
HQ File :01/82/050/01194/AM13/	RLA File :03/94/040/00785/AM13/	Lic.No/Date:0310717818 20.12.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 25/82 dated 29.11.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Allopurinol	1 kg	1.	3-Amino Pyrazole Carboxamide Hemisulphate	1.5384 kg
		2.	Formamide	1.50 kg
RA may take further appropriate action as per the decision of Norms Committee.				

284	Case No.: 164/33/82-ALC4/2012	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Case Deferred
	HQ File :01/82/050/01311/AM13/	RLA File :05/24/040/00360/AM13/	Lic.No/Date:0510341511 21.12.2012	Defer Date:18.04.2013

Decision :It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.

285

Case No.:189/33/82-ALC4/2012		Party Name:DSM SINOCEM PHARMACEUTICALS INDIA PVT.LTD.		Meet No/Date:33/82-ALC4/2012 21.03.2013		Status:Case Approved	
HQ File :01/82/050/01336/AM13/		RLA File :22/24/040/00054/AM13/		Lic.No/Date:2210013468 21.12.2012		Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 25/82 dated 29.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
Amoxycillin Trihydrate Through 6-APA Through Enzymatic Route		1 kg.	1.	6-Amino Penicillinic Acid (6-APA)	0.568 kg		
			2.	Elcolase (Enzyme)	5 gm		
			3.	D(-)P-Hydroxy Phenyl Glycine Methylester	0.608 kg		
RA may take further appropriate action as per the decision of Norms Committee.							

286	Case No.:40/33/82-ALC4/2012		Party Name:FDC LTD		Meet No/Date:33/82-ALC4/2012 21.03.2013		Status:Case Approved	
	HQ File :01/82/050/01187/AM13/		RLA File :03/94/040/00730/AM13/		Lic.No/Date:0310717901 21.12.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/643/2012-PI(Norms) dated 12.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
	Brimonidine Eye Drops 5 ml	1 vial	1	Brimonidine Tartrate	0.0102 gm/vial			
RA may take further appropriate action as per the decision of Norms Committee.								

287	Case No.:135/33/82-ALC4/2012	Party Name:VIRAT EXPORTS PLTD.,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01282/AM13/	RLA File :05/24/040/00365/AM13/	Lic.No/Date:0510341550 24.12.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Chemicals and Petrochemicals.			

288	Case No.: 80/31/82-ALC4/2012	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Case Deferred
	HQ File :01/82/050/01120/AM13/	RLA File :03/95/040/00753/AM13/	Lic.No/Date:0310718342 27.12.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Chemicals and Petrochemicals.			

289	Case No.: 113/33/82-ALC4/2012	Party Name:RIDDHI PHARMA	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Case Deferred
	HQ File :01/82/050/01260/AM13/	RLA File :34/24/040/00225/AM13/	Lic.No/Date:3410035749 28.12.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Chemicals and Petrochemicals.			

290	Case No.: 114/33/82-ALC4/2012	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Case Deferred
	HQ File :01/82/050/01261/AM13/	RLA File :34/24/040/00221/AM13/	Lic.No/Date:3410035747 28.12.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Chemicals and Petrochemicals.			

291	Case No.: 31/33/82-ALC4/2012	Party Name:HALCYON LABS PVT. LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Case Approved									
	HQ File :01/82/050/01178/AM13/	RLA File :03/94/040/00809/AM13/	Lic.No/Date:0310718510 28.12.2012	Defer Date:									
	Decision : In the light of earlier decision taken in meeting no. 25/82 dated 29.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Quantity</th><th>S.No</th><th>Import Product</th><th>Quantity allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td>Clobetasol Propionate</td><td>1 kg</td><td>1.</td><td>Betamethasone BP</td><td>1.04 kg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee. It was discussed in the meeting and it was observed that there is a need to revise SION No. A 84. It was decided to call all industry data from pharmexcil.				Export Product	Export Quantity	S.No	Import Product	Quantity allowed per unit of export product	Clobetasol Propionate	1 kg	1.	Betamethasone BP
Export Product	Export Quantity	S.No	Import Product	Quantity allowed per unit of export product									
Clobetasol Propionate	1 kg	1.	Betamethasone BP	1.04 kg									

292	Case No.: 53/33/82-ALC4/2012	Party Name:AVIGNON EXIM PVT.LTD.,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Case Deferred
	HQ File :01/82/050/01200/AM13/	RLA File :03/94/040/00820/AM13/	Lic.No/Date:0310718503 28.12.2012	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Chemicals and Petrochemicals.			

293

Case No.:86/33/82-ALC4/2012	Party Name:SAINOR LABORATORIES PVT LTD		Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved
HQ File :01/82/050/01233/AM13/	RLA File :09/24/040/00434/AM13/		Lic.No/Date:0910054618 28.12.2012	Defer Date:
Decision : In the light of earlier decision taken in meeting no. 10/82 dated 7.6.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
n-Butyl Magnesium Chloride 24%	1 KG.	1.	n-Butyl Chloride	0.200 kg
		2.	Tetrahydrofuran	1.00 kg
RA may take appropriate action as per the decision of Norms Committee.				

294	Case No.:136/33/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01283/AM13/	RLA File :09/24/040/00457/AM13/	Lic.No/Date:0910054624 31.12.2012	Defer Date:18.04.2013
	Decision :It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

295	Case No.:49/33/82-ALC4/2012		Party Name:ANUH PHARMA LTD.		Meet No/Date:33/82-ALC4/2012 21.03.2013		Status:Case Approved	
	HQ File :01/82/050/01196/AM13/		RLA File :03/94/040/00791/AM13/		Lic.No/Date:0310718708 31.12.2012		Defer Date:	
	Decision : In the light of earlier decision taken in meeting no. 21/82 dated 23.8.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export Product		Export Qty.	Sl.No.	Import items		Qty. allowed	
	Mometasone Furoate		1 Kg.	1.	16-Alpha Methyl Epoxide/8 DM		1.04 kg	
RA may take further appropriate action as per the decision of Norms Committee.								

296

Case No.: 111/33/82-ALC4/2012	Party Name:ENVEE DRUGS PVT LTD		Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Case Approved
HQ File :01/82/050/01258/AM13/	RLA File :34/24/040/00229/AM13/		Lic.No/Date:3410035774 01.01.2013	Defer Date:
Decision: The case was considered in the meeting and in consultation with the technical members present in the meeting, the Committee decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Clobetasole Propionate BP/USP	1 kg	1	Betamethasone BP/USP/IP	1.04 kg
RA may take appropriate action as per the decision of Norms Committee.				

	Case No.: 138/33/82-ALC4/2012	Party Name:SARACA LABORATORIES LTD		Meet No/Date:33/82-ALC4/2012	Status: Case
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297

			21.03.2013	Approved
HQ File :01/82/050/01285/AM13/		RLA File :09/24/040/00455/AM13/	Lic.No/Date:0910054643 01.01.2013	Defer Date:
Decision : In the light of earlier decision taken in meeting no. 11/82 dated 19.6.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Gabapentin HCL Powder	1 kg	1.	1,1 Cyclohexane Di Acetic Acid Monoamide (CAM)	0.988 kg/kg
		2.	Bromine	0.923 kg/kg
RA may take further appropriate action as per the decision of Norms Committee.				

298	Case No.:183/33/82-ALC4/2012	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01330/AM13/	RLA File :05/24/040/00366/AM13/	Lic.No/Date:0510342102 01.01.2013	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Pharmaceuticals.			

299	Case No.:70/33/82-ALC4/2012	Party Name:RAY CHEMICALS PRIVATE LIMITED,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01217/AM13/	RLA File :07/24/040/00398/AM13/	Lic.No/Date:0710092831 01.01.2013	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.04.2013 for comments of Department of Chemicals and Petrochemicals.			

300	Case No.:100/31/82-ALC4/2012	Party Name:SUN PHARMA MEDICATION PVT. LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01140/AM13/	RLA File :03/95/040/00721/AM13/	Lic.No/Date:0310719057 02.01.2013	Defer Date:18.04.2013
	Decision : It was decided to examine the application on file and also call the firm for Personal Hearing on 26.4.2013. The case was deferred for 26.4.2013.			

301	Case No.:129/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01276/AM13/	RLA File :08/24/040/00336/AM13/	Lic.No/Date:0810117326 02.01.2013	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.4.2013 for comments of Department of Pharmaceuticals.			

	Case No.:130/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
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302	HQ File :01/82/050/01277/AM13/	RLA File :08/24/040/00161/AM13/	21.03.2013 Lic.No/Date:0810117325 02.01.2013	Deferred Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.4.2013 for comments of Department of Pharmaceuticals.			

303	Case No.:165/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01312/AM13/	RLA File :08/24/040/00257/AM13/	Lic.No/Date:0810117317 02.01.2013	Defer Date:18.04.2013
Decision : It was decided to defer the case for 18.4.2013 for comments of Department of Pharmaceuticals.				

304	Case No.:171/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01318/AM13/	RLA File :08/24/040/00256/AM13/	Lic.No/Date:0810117315 02.01.2013	Defer Date:18.04.2013
Decision : It was decided to defer the case for 18.4.2013 for comments of Department of Pharmaceuticals.				

305	Case No.:52/33/82-ALC4/2012	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01199/AM13/	RLA File :03/94/040/00846/AM13/	Lic.No/Date:0310719099 02.01.2013	Defer Date:18.04.2013
Decision : It was decided to ask from the firm the chemical name and composition of the export product. the case was deferred for 18.4.2013.				

306	Case No.:74/33/82-ALC4/2012	Party Name:MELZER CHEMICALS PVT. LTD	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01221/AM13/	RLA File :31/83/040/00168/AM13/	Lic.No/Date:3110056651 02.01.2013	Defer Date:18.04.2013
Decision : It was decided to defer the case for 18.4.2013 for comments of Department of Chemicals and Petrochemicals.				

	Case No.:71/33/82-ALC4/2012	Party Name:THERMAX LTD.,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved													
	HQ File :01/82/050/01218/AM13/	RLA File :31/83/040/00244/AM12/	Lic.No/Date:3110056652 03.01.2013	Defer Date:													
Decision : In the light of earlier decision taken in meeting no. 19/82 dated 6.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																	
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed Kg/kg</th></tr> </thead> <tbody> <tr> <td rowspan="2">Water Corrosion Inhibitor (Brand Name: Corrosion</td><td rowspan="2">1 kg</td><td>1.</td><td>Tetraethylene Pentamine (TEPA)</td><td>0.050 kg</td></tr> <tr> <td>2.</td><td>Thioalcolic Acid</td><td>0.051 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed Kg/kg	Water Corrosion Inhibitor (Brand Name: Corrosion	1 kg	1.	Tetraethylene Pentamine (TEPA)	0.050 kg	2.	Thioalcolic Acid	0.051 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed Kg/kg													
Water Corrosion Inhibitor (Brand Name: Corrosion	1 kg	1.	Tetraethylene Pentamine (TEPA)	0.050 kg													
		2.	Thioalcolic Acid	0.051 kg													

307	3159)		3.	Mix Xylene	0.005 kg
			4.	Cocoamine acetate	0.050 kg
			5.	Cocoamine 15 EO	0.030 kg
	Scale Inhibitor (Brand Name: Scalemin 3640)	1 kg	1.	Acrylic Acid	0.190 kg
			2.	2 Acrylamido Methyl Propane Sulfonic Acid (AMPS)	0.130 kg
	Biocide 1 (Brand Name Biomin 2750)	1 kg	1.	Tertrakis Hydroxymethyl Phosphonium Sulphate-THPS 75%	0.484 kg
	Biocide 2 (Brand Name Biomin 4020)	1 kg	1.	Myristyl Dimethyl Amine/Tertiary Amine	0.065 kg
			2.	Gluteraldehyde	0.415 kg
RA may take appropriate action as per the decision of Norms Committee.					

308

Case No.:75/33/82-ALC4/2012	Party Name: BALAJI AMINES LIMITED	Meet No/Date: 33/82-ALC4/2012 21.03.2013	Status: Case Approved	
HQ File :01/82/050/01222/AM13/	RLA File :31/83/040/00151/AM13/	Lic.No/Date: 3110056653 03.01.2013	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 25/82 dated 29.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
N-Methyl-2-Pyrrolidone	1 kg	1.	Methanol	0.377 kg
		2.	Ammonia Anhydrous	0.164 kg
		3.	1,4 Butanediol	1.01 kg
		4.	Methylamine Catalyst	0.00080 kg
		5.	GBL Catalyst	0.00075 kg
RA may take further appropriate action as per the decision of Norms Committee.				

309	Case No.:124/33/82-ALC4/2012	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01271/AM13/	RLA File :08/24/040/00341/AM13/	Lic.No/Date:0810117376 04.01.2013	Defer Date: 18.4.2013
	Decision :It was decided to defer the case for 18.4.2013 for comments of Department of Pharmaceuticals.			

310	Case No.:78/31/82-ALC4/2012		Party Name:STERLING AUXILIARIES PVT LTD		Meet No/Date:33/82-ALC4/2012 21.03.2013		Status:Case Approved	
	HQ File :01/82/050/01118/AM13/		RLA File :03/95/040/00769/AM13/		Lic.No/Date:0310719360 04.01.2013		Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/74/2011-Ch. II dated 18.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product	Export Quantity	S.No	Import items	Quantity Allowed kg/kg			

Stero MDEA (N-Methyl Di Ethanol Amine)	1 kg	1.	Monomethyl Ethanol Amine	0.643
		2.	Ethylene Oxide	0.377
Stero MDEA (PIP) (Blends of Piperazine & Methyl Di Ethanol Amine)	1 kg	1	Monomethyl Ethanol Amine	0.309 kg
		2.	Ethylene Oxide	0.181
		3.	Piperazine 68%	0.354
STERO Tea 99(Triethanol Amine)	1 kg	1.	Triethanol Amine 99%	0.980 kg
STERO MEDA (PIP)-EX (Blends of Piperazine & Methyl Di-Ethanol Amine)	1 kg	1	Monomethyl Ethanol Amine	0.405
		2.	Ethylene Oxide	0.238
		3.	Piperazine Chips	0.370
STEROCARE PEG 7 GLC (Polyoxyethylene Glycerol Mono Laurate)	1 kg	1.	Lauric Acid	0.423
		2.	Ethylene Oxide	0.452
STEROCARE TN 20 (Polyoxyethylene Sorbitan Mono Laurate)	1 kg	1	Lauric Acid	0.171
		2.	Sorbitol 70%	0.216
		3.	Ethylene Oxide	0.732
STANOX DSTDP (Distearyl Thiodipropionate)	1 kg	1	Di Methyl Thio Di Propionate	0.355
		2.	Stearyl Alcohol	0.830
STEROL 1306 (Tri Decyl Alcohol six mole Ethoxylate/Tri Decyl Alcohol 6 moles Ethoxylated)	1 kg	1	Tri Decyl Alcohol	0.431 kg
		2.	Ethylene Oxide	0.568 kg
STERO MPEA (B) (Poly Ethoxylated	1 kg	1.	Monomethyl Ethanol Amine	0.469

Methyl Amine)				
		2.	Ethylene Oxide	0.550
RA may take appropriate action as per the decision of Norms Committee.				

311

Case No.:178/33/82-ALC4/2012	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved
HQ File :01/82/050/01325/AM13/	RLA File :34/24/040/00234/AM13/	Lic.No/Date:3410035809 07.01.2013	Defer Date:

Decision :In the light of earlier decision taken in meeting no. 23/AM 13 dated 1.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No	Import items	Quantity Allowed kg/kg
Azithromycin Step 4	1 kg	1.	Erythromycin Base USP	1.75
		2.	Hydroxylamine Hydrochloride	0.91
		3.	Methanol	2.72
		4.	Methane Sulfonyl Chloride	0.72
		5.	Acetone	6.45
		6.	Ethyl Alcohol	2.81
		7.	Platinum Catalyst with base of Activated Carbon	1.00

RA may take appropriate action as per the decision of Norms Committee.

312	Case No.:40/31/82-ALC4/2012	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01080/AM13/	RLA File :03/95/040/00777/AM13/	Lic.No/Date:0310719514 07.01.2013	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.4.2013 for comments of Department of Chemicals and Petrochemicals.			

313

Case No.: 50/33/82-ALC4/2012	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED		Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Case Approved
HQ File :01/82/050/01197/AM13/	RLA File :03/94/040/00844/AM13/		Lic.No/Date:0310719615 07.01.2013	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/90/2011-Ch. II dated 21.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Strawberry Pure (Ethyl 3-methyl-3-phenyl glycidate)	1 kg	1.	Acetophenone	0.759 kg
		2.	Ethyl Mono Chloro Acetate (EMCA)	0.688 kg
		3.	Na-Ethylate Crystals or Sodium Ethylate Crystals	0.440 kg
RA may take appropriate action as per the decision of Norms Committee.				

314

Case No.:51/33/82-ALC4/2012	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved	
HQ File :01/82/050/01198/AM13/	RLA File :03/94/040/00780/AM13/	Lic.No/Date:0310719594 07.01.2013	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 31/82 dated 21.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import item	Qty. allowed
Sodium Salicylate	1 Kg.	1.	Salicylic Acid	0.80 kg
RA may take appropriate action as per the decision of Norms Committee.				

315	Case No.:132/33/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01279/AM13/	RLA File :05/23/040/00410/AM13/	Lic.No/Date:0510342696 08.01.2013	Defer Date:18.04.2013
	Decision :It was decided to defer the case for 18.4.2013 for comments of Department of Pharmaceuticals.			

316	Case No.:134/33/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01281/AM13/	RLA File :05/23/040/00408/AM13/	Lic.No/Date:0510342701 08.01.2013	Defer Date:18.04.2013
	Decision :It was decided to defer the case for 18.4.2013 for comments of Department of Pharmaceuticals.			

317	Case No.:52/31/82-ALC4/2012	Party Name:MELOG SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01092/AM13/	RLA File :03/95/040/00708/AM13/	Lic.No/Date:0310719783 08.01.2013	Defer Date:18.04.2013
	Decision :It was decided to defer the case for 18.4.2013 for comments of Department of Chemicals and Petrochemicals.			

318	Case No.:74/31/82-ALC4/2012	Party Name:MELOG SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01114/AM13/	RLA File :03/95/040/00724/AM13/	Lic.No/Date:0310719791 08.01.2013	Defer Date: 18.04.2013
	Decision :It was decided to defer the case for 18.4.2013 for comments of Department of Chemicals and Petrochemicals.			

319	Case No.: 96/33/82-ALC4/2012	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,		Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01243/AM13/	RLA File :07/24/040/00419/AM13/		Lic.No/Date:0710092979 08.01.2013	Defer Date:18.04.2013

Decision : It was decided to defer the case for 18.4.2013 for comments of Department of Pharmaceuticals.				
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320	Case No.: 23/33/82-ALC4/2012	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Case Deferred
	HQ File :01/82/050/01170/AM13/	RLA File :03/95/040/00656/AM13/	Lic.No/Date:0310719988 09.01.2013	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.4.2013 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals.			

321	Case No.: 101/31/82-ALC4/2012	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Case Deferred
	HQ File :01/82/050/01141/AM13/	RLA File :13/24/040/00045/AM13/	Lic.No/Date:1310041867 10.01.2013	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.4.2013 for comments of Department of Chemicals and Petrochemicals.			

322	Case No.: 117/33/82-ALC4/2012	Party Name:MAHESHRAJ CHEMICALS PVT.LTD	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Case Deferred
	HQ File :01/82/050/01264/AM13/	RLA File :08/24/040/00339/AM13/	Lic.No/Date:0810117495 10.01.2013	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.4.2013 for comments of Department of Chemicals and Petrochemicals.			

323	Case No.: 29/33/82-ALC4/2012	Party Name:O C SPECIALITIES PVT.LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Case Approved
	HQ File :01/82/050/01176/AM13/	RLA File :03/95/040/00490/AM13/	Lic.No/Date:0310720309 10.01.2013	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemcials vide their U.O No. 14010/108/2012-Ch. II dated 19.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
	Export Product	Export Qty.	Sl.No.	Import item
	N N DIISOPROPYL ETHYL AMINE	1 KG	1.	Di Isopropyl Amine
			2.	Di Ethyl Sulphate
			3.	Caustic Soda Lye 48%
				Qty. allowed
				1.18 kg
				1.40 kg
				0.200 kg
	RA may take appropriate action as per the decision of Norms Committee.			

324	Case No.: 147/33/82-ALC4/2012	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Case Deferred
	HQ File :01/82/050/01294/AM13/	RLA File :07/24/040/00429/AM13/	Lic.No/Date:0710093054 11.01.2013	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.4.2013 for comments of Department of Chemicals and Petrochemicals.			

325	Case No.:203/33/82-ALC4/2012	Party Name:SUBHASH CHEMICAL INDUSTRIES PVT LTD	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01350/AM13/	RLA File :31/83/040/00137/AM13/	Lic.No/Date:3110056802 11.01.2013	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.4.2013 for comments of Department of Chemicals and Petrochemicals.			

326	Case No.:4/29/82-ALC4/2012	Party Name:GLAND PHARMA LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01036/AM13/	RLA File :09/24/040/00497/AM13/	Lic.No/Date:0910054771 11.01.2013	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.4.2013 for comments of Department of Pharmaceuticals.			

327	Case No.:54/33/82-ALC4/2012	Party Name:CIPLA LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved
	HQ File :01/82/050/01201/AM13/	RLA File :03/94/040/00872/AM13/	Lic.No/Date:0310720418 11.01.2013	Defer Date:
	Decision : In the light of earlier decision taken in meeting no. 22/82 dated 18.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
62/0- Potassium Chloride Extended Release Capsules 600mg / Potassium Chlor ER Caps USP 600mg (Pack Size 100 Capsules Each) Each extended Release Capsule contains: Potassium Chloride USP 600mg	1 no. of Capsules	1	POTASSIUM CHLORIDE USP	612.0 mg
		2	CITRIC ACID (MONOHYDRATE USP)	8.0 mg
		3	DIBUTYL SEBACATE NF	9.6 mg
		4	ETHANOL USP 99.9%	2.62 ml
		5	100CC WHITE HDPE BOTTLE WITH 38MM NECK DB-02 TRIVENI PLASTIC	Relevant, as per packing policy
62/0- Potassium Chloride Extended Release Capsules 750mg / Potassium Chlor ER Caps USP 750mg (Pack Size 90 Capsules Each) Each extended Release Capsule contains: Potassium Chloride USP 750mg	1 no. of Capsules	1	POTASSIUM CHLORIDE USP	765.0 mg
		2	CITRIC ACID (MONOHYDRATE USP)	10.0 mg
		3	DIBUTYL SEBACATE NF	12.0 mg
		4	ETHANOL USP 99.9%	2.62 ml
		5	38/400 FG, CRC HAVING UNIPAC SG-75M LINER PTD. WITH SFYP IN BLACK (REXAM CLOSURES)	Relevant, as per packing policy
62/0- Potassium Chloride Extended Release Capsules 750mg / Potassium Chlor ER Caps USP 750mg (Pack Size 100 Capsules Each)	1 no. of Capsules	1	POTASSIUM CHLORIDE USP	765.0 mg
		2	CITRIC ACID (MONOHYDRATE USP)	10.0 mg
		3	DIBUTYL SEBACATE NF	12.0 mg
		4	ETHANOL USP 99.9%	2.62 ml

Each extended Release Capsule contains: Potassium Chloride USP 750mg		5	53/400 LSC, SCREW CAP HAVING UNIPAC SG-75M LINER PTD. WITH SFYP IN BLACK (REXAM CLOSURES)	Relevant, as per packing policy	200CC WHITE HDPE BOTTLE WITH 38MM NECK DB-02 TRIVENI PLASTIC
		6	38/400 FG, CRC HAVING UNIPAC SG-75M LINER PTD. WITH SFYP IN BLACK (REXAM CLOSURES)	Relevant, as per packing policy	
Potassium Chloride Extended Release Capsules 750mg / Potassium Chlor ER Caps USP 750mg (Pack Size 500 Capsules Each) Each extended Release Capsule contains: Potassium Chloride USP 750mg	1 no. of capsules	1	POTASSIUM CHLORIDE USP	765.0 mg	
		2	CITRIC ACID (MONOHYDRATE USP)	10.0 mg	
		3	DIBUTYL SEBACATE NF	12.0 mg	
		4	ETHANOL USP 99.9%	2.62 ml	
		5	950CC WHITE HDPE BOTTLE WITH 53MM NECK DB-22 TRIVENI PLASTIC	Relevant, as per packing policy	
		6	53/400 LSC, SCREW CAP HAVING UNIPAC SG-75M LINER PTD. WITH SFYP IN BLACK (REXAM CLOSURES)	Relevant, as per packing policy	
RA may take appropriate action as per the decision of Norms Committee.					

328	Case No.: 55/33/82-ALC4/2012	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Case Deferred
	HQ File :01/82/050/01202/AM13/	RLA File :03/95/040/00800/AM13/	Lic.No/Date:0310720410 11.01.2013	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.4.2013 for comments of Department of Chemicals and Petrochemicals.			

329	Case No.: 56/33/82-ALC4/2012	Party Name:MIDAS CARE PHARMACEUTICALS PVT LTD	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Case Deferred
	HQ File :01/82/050/01203/AM13/	RLA File :03/95/040/00801/AM13/	Lic.No/Date:0310720417 11.01.2013	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.4.2013 for comments of Department of Chemicals and Petrochemicals.			

330	Case No.: 194/33/82-ALC4/2012	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Case Approved
	HQ File :01/82/050/01341/AM13/	RLA File :03/94/040/00831/AM13/	Lic.No/Date:0310720550 14.01.2013	Defer Date:
	Decision : In the light of earlier decision taken in meeting no. 26/82 dated 13.12.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
EDTA Tetrasodium	1 kg	1.	Ethylene Diamine Tetra Acetic Acid (EDTA)	0.750 kg
RA may take appropriate action as per the decision of Norms Committee.				

331	Case No.:195/33/82-ALC4/2012	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved	
	HQ File :01/82/050/01342/AM13/	RLA File :03/94/040/00830/AM13/	Lic.No/Date:0310720548 14.01.2013	Defer Date:	
	Decision : In the light of earlier decision taken in meeting no. 21/82 dated 4.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
	EDTA Ferric Sodium (Fe content 13%±0.5%)	1 kg	1.	Ethylene Diamine Tetra Acetic Acid (EDTA)	0.730 kg
RA may take appropriate action as per the decision of Norms Committee.					

332	Case No.:58/33/82-ALC4/2012	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01205/AM13/	RLA File :03/95/040/00788/AM13/	Lic.No/Date:0310720530 14.01.2013	Defer Date:18.04.2013
Decision : It was decided to defer the case for 18.4.2013 for comments of Department of Chemicals and Petrochemicals.				

333

Case No.:59/33/82-ALC4/2012	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved	
HQ File :01/82/050/01206/AM13/	RLA File :03/95/040/00740/AM13/	Lic.No/Date:0310720600 14.01.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their OM No. 46011/06/2013-PC II dated 8.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import item	Qty. allowed
Benzene	1 MT	1.	Reformat	0.866 MT
RA may take appropriate action as per the decision of Norms Committee.				

334	Case No.:199/33/82-ALC4/2012	Party Name:INDO AMINES LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01346/AM13/	RLA File :03/94/040/00630/AM13/	Lic.No/Date:0310720784 15.01.2013	Defer Date:18.04.2013
Decision : It was decided to defer the case for 18.4.2013 for comments of Department of Chemicals and Petrochemicals.				

335	Case No.: 24/33/82-ALC4/2012	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Case Deferred
	HQ File :01/82/050/01171/AM13/	RLA File :03/95/040/00806/AM13/	Lic.No/Date:0310720729 15.01.2013	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.4.2013 for comments of Department of Chemicals and Petrochemicals.			

336	Case No.: 57/33/82-ALC4/2012	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Case Approved									
	HQ File :01/82/050/01204/AM13/	RLA File :03/95/040/00731/AM13/	Lic.No/Date:0310720724 15.01.2013	Defer Date:									
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/92/2011/Ch. II dated 23.12.201, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Quantity</th><th>S.No</th><th>Import Product</th><th>Quantity Allowed</th></tr> </thead> <tbody> <tr> <td>Meta Chloro Benzo Tri Fluoride (MCBTF)</td><td>1 kg</td><td>1.</td><td>Benzo Tri Fluoride (BTF)</td><td>0.899 kg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export Product	Export Quantity	S.No	Import Product	Quantity Allowed	Meta Chloro Benzo Tri Fluoride (MCBTF)	1 kg	1.	Benzo Tri Fluoride (BTF)
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed									
Meta Chloro Benzo Tri Fluoride (MCBTF)	1 kg	1.	Benzo Tri Fluoride (BTF)	0.899 kg									

337	Case No.: 30/33/82-ALC4/2012	Party Name:LUPIN LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Case Approved									
	HQ File :01/82/050/01177/AM13/	RLA File :03/95/040/00809/AM13/	Lic.No/Date:0310721010 16.01.2013	Defer Date:									
	Decision : In the light of earlier decision taken in meeting no. 30/82 dated 25.10.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Rifapentine 150 mg tablets (Rifapex 150 mg) (weight of Bylk drug 74.41 kgs)</td><td>1 No.</td><td>1.</td><td>Rifapentine</td><td>153 mg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Rifapentine 150 mg tablets (Rifapex 150 mg) (weight of Bylk drug 74.41 kgs)	1 No.	1.	Rifapentine
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Rifapentine 150 mg tablets (Rifapex 150 mg) (weight of Bylk drug 74.41 kgs)	1 No.	1.	Rifapentine	153 mg									

338	Case No.: 160/33/82-ALC4/2012	Party Name:HALCYON LABS PVT. LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Case Approved									
	HQ File :01/82/050/01307/AM13/	RLA File :03/94/040/00859/AM13/	Lic.No/Date:0310721247 17.01.2013	Defer Date:									
	Decision : In the light of earlier decision taken in meeting no. 25/82 dated 29.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Quantity</th><th>S.No</th><th>Import Product</th><th>Quantity allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td>Clobetasol Propionate</td><td>1 kg</td><td>1.</td><td>Betamethasone BP</td><td>1.04 kg</td></tr> </tbody> </table>				Export Product	Export Quantity	S.No	Import Product	Quantity allowed per unit of export product	Clobetasol Propionate	1 kg	1.	Betamethasone BP
Export Product	Export Quantity	S.No	Import Product	Quantity allowed per unit of export product									
Clobetasol Propionate	1 kg	1.	Betamethasone BP	1.04 kg									

RA may take appropriate action as per the decision of Norms Committee.

339	Case No.:11/31/82-ALC4/2012	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01051/AM13/	RLA File :04/24/040/00217/AM13/	Lic.No/Date:0410142687 18.01.2013	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.4.2013 for comments of Department of Pharmaceuticals.			

340	Case No.:202/33/82-ALC4/2012	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved									
	HQ File :01/82/050/01349/AM13/	RLA File :03/94/040/00877/AM13/	Lic.No/Date:0310721402 18.01.2013	Defer Date:									
	Decision : In the light of earlier decision taken in meeting no. 21/82 dated 4.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Quantity</th><th>S.No</th><th>Import Product</th><th>Quantity Allowed</th></tr> </thead> <tbody> <tr> <td>EDTA Ferric Sodium (Fe content 13%±0.5%)</td><td>1 kg</td><td>1.</td><td>Ethylene Diamine Tetra Acetic Acid (EDTA)</td><td>0.730 kg</td></tr> </tbody> </table>				Export Product	Export Quantity	S.No	Import Product	Quantity Allowed	EDTA Ferric Sodium (Fe content 13%±0.5%)	1 kg	1.	Ethylene Diamine Tetra Acetic Acid (EDTA)
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed									
EDTA Ferric Sodium (Fe content 13%±0.5%)	1 kg	1.	Ethylene Diamine Tetra Acetic Acid (EDTA)	0.730 kg									
RA may take appropriate action as per the decision of Norms Committee.													

341

Case No.:21/33/82-ALC4/2012	Party Name:MICRO INKS LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved	
HQ File :01/82/050/01168/AM13/	RLA File :03/95/040/00812/AM13/	Lic.No/Date:0310721354 18.01.2013	Defer Date:	
Decision : In the light of earlier decision taken inmeeting no. 46/82 dated 14.2.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Adhesion Promoter containing 62 ± 1% Tetra Isopropyl Titanate and 27 ± 1% Butanol	1 MT.	1.	Butanol	0.2786 MT
		2.	Tetra Isopropyl Titanate	0.6302 MT
		3.	Isopropanol	0.1100 MT
RA may take appropriate action as per the decision of Norms Committee.				

342	Case No.:22/33/82-ALC4/2012	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01169/AM13/	RLA File :03/95/040/00815/AM13/	Lic.No/Date:0310721364 18.01.2013	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.4.2013 for comments of Department of Chemicals and Petrochemicals.			

343

Case No.:25/33/82-ALC4/2012	Party Name:PIRAMAL ENTERPRISES LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved
HQ File :01/82/050/01172/AM13/	RLA File :03/95/040/00383/AM13/	Lic.No/Date:0310721422 18.01.2013	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 28/82 dated 10.1.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Item: Diltiazem HCL Tablets 30 mg, 60 mg, 90 mg and 120 mg					
S.No	Import item	For Export of 1 no. of Tablets			
		30 mg	60 mg	90 mg	120 mg
1.	Dilitazem HCL USP	30.6 mg	61.2 mg	91.8 mg	122.4 mg
2.	Lactose Monohydrate NF/BP (200 Mesh)	139.0 mg	278.0 mg	417.0 mg	556.0 mg
3.	Bottle HDPE 60 CC white 33/400 Neck (DPG)	Relevant, as per packing policy.			
4.	Plastic CR Closur PP 33-400/FS M1(Green)				
5.	Bottle HDPE 250 CC White 53/400 Neck (DPG)				
6.	Plastic RS Closur PP 53-400/FS ML Liner				
7.	Bottle HDPE 100 CC White 38/400 NECK(DPG)				
8	Plastic CR Closur PP 38-400/FS MI(Green)				
9	Bottle HDPE 500 CC White 53/400 Neck (DPG)				
10.	Plastic RS Closur PP 53-400/FS MI Liner				
11.	Bottle HDPE 150 CC white 38/400 Neck (DPG)				
12.	Plastic CR Closur PP 38-400/FS MI(Green)				

RA may take appropriate action as per the decision of Norms Committee.

344	Case No.:26/33/82-ALC4/2012	Party Name:PIRAMAL ENTERPRISES LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved
	HQ File :01/82/050/01172/AM13/	RLA File :03/95/040/00374/AM13/	Lic.No/Date:0310721416	Defer Date:

18.01.2013

Decision : In the light of earlier decision taken in meeting no. 31/82 dated 21.2.2013, it was decided to ratify norms under para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

per details given below as applied by the firm, whichever is less.					
S. No	Import Item	For export of 1 no. tablet			
		3.125 mg	6.25 mg	12.5 mg	25.0 mg
1.	Carvedilol USP	3.125 mg	6.25 mg	12.5 mg	25.0 mg
2.	Lactose Monohydrate NF/BP (200 Mesh) Teva	10.0 mg	20.0 mg	40.0 mg	80.0 mg
3.	Povidone USP (PVP K 30)	1.50	3.0	6.0	12.0
4.	Crospovidone NF	1.50	3.0	6.0	12.0
5.	Lactose Monohydrate (pray dried)	32.75	65.5	131.0	262.0
6.	Bottle HDPL 60 CC White 33/400 NECK	Relevant, as per packing policy			
7.	Plastic CR Closur PP 33-400/FS MI (Green) 100s				
8.	BOTTLE HDPE 100CC WHITE 38/400 NECK				
9.	PLASTIC CR CLOSUR PP 38-400/FS MI (GREEN) 500s				
10.	BOTTLE HDPE 150CC WHITE 38/400 NECK				
11.	PLASTIC CR CLOSUR PP 38-400/FS MI (GREEN)				
12.	BOTTLE HDPE 200CC WHITE 38/400 NECK				
13.	PLASTIC CR CLOSUR PP 38-400/FS MI (GREEN)				
14.	BOTTLE HDPE 300CC WHITE 53/400 NECK				
15.	PLASTIC RS CLOSUR PP 53-400/FS MI LINER				
RA may take appropriate action as per the decision of Norms Committee.					

345	Case No.:27/33/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved
	HQ File :01/82/050/01174/AM13/	RLA File :03/95/040/00384/AM13/	Lic.No/Date:0310721426	Defer Date:

18.01.2013

Decision : In the light of earlier decision taken in meeting no. 28/82 dated 10.1.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Sl.No.	Import items	Qty. allowed for export of 1 no. of Tablets	
Cilostazol Tablets			50 mg	100 mg
	1.	Cilostazol	51.0	102.0
	2.	Microcrystalline cellulose NF Avicel PH 102	20.0	40.0
	3.	Povidone USP (PVP K 30)	3.0	6.0
	4.	Com Starch NF	16.75	33.50
	5.	Crospovidone NF	5.0	10.0
	6.	Magnesium Stearate NF/BP	0.75	1.50
	7.	Bottle HDPE 60 CC White 33/400 Neck (DPG)	Relevant, as per packing policy	
	8.	Plastic CR Closur PP 33/400/FS MI(Green)	Relevant, as per packing policy	

RA may take further appropriate action as per the decision of Norms Committee.

346	Case No.:28/33/82-ALC4/2012	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01175/AM13/	RLA File :03/95/040/00814/AM13/	Lic.No/Date:0310721359 18.01.2013	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.4.2013 for comments of Department of Chemicals and Petrochemicals.			

347

Case No.:97/33/82-ALC4/2012	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved	
HQ File :01/82/050/01244/AM13/	RLA File :07/24/040/00437/AM13/	Lic.No/Date:0710093153 18.01.2013	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 28/82 dated 10.1.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Cefuroxime 750 mg Inj. USP Vial size 10 ml each vial contains cefuroxime sodium USP equivalent to Cefuroxime 750 mg	1 vial	1.	Cefuroxime Sodium Sterile USP	822.50 mg/vial
RA may take further appropriate action as per the decision of Norms Committee.				

348	Case No.:98/33/82-ALC4/2012	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01245/AM13/	RLA File :07/24/040/00414/AM13/	Lic.No/Date:0710093152 18.01.2013	Defer Date: 18.04.2013

				18.01.2013	18.04.2013															
Decision : It was decided to defer the case for 18.4.2013 for comments of Department of Pharmaceuticals.																				
349	Case No.:99/33/82-ALC4/2012	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,		Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred															
	HQ File :01/82/050/01246/AM13/	RLA File :05/24/040/00381/AM13/		Lic.No/Date:0510343720 18.01.2013	Defer Date:18.04.2013															
	Decision : It was decided to defer the case for 18.4.2013 for comments of Department of Chemicals and Petrochemicals.																			
350	Case No.:100/33/82-ALC4/2012	Party Name:INDO PHYTOCHEM PHARMACEUTICALS		Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved															
	HQ File :01/82/050/01247/AM13/	RLA File :05/23/040/00429/AM13/		Lic.No/Date:0510343801 21.01.2013	Defer Date:															
	Decision : In the light of earlier decision taken in meeting no. 16/82 dated 16.8.2012, it was decided to ratify norms under para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																			
	<table><tr><td>Export product</td><td>Export Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Yohimbine Hydrochloride USP used as a Aphrodisiac USP</td><td>1 Kg.</td><td>1.</td><td>Yohimbine Bark Bark having brown colour(containing Yohimbine content maximum 1-1.2%)</td><td>133.44 kg</td></tr></table>	Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Yohimbine Hydrochloride USP used as a Aphrodisiac USP	1 Kg.	1.	Yohimbine Bark Bark having brown colour(containing Yohimbine content maximum 1-1.2%)	133.44 kg									
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed																
Yohimbine Hydrochloride USP used as a Aphrodisiac USP	1 Kg.	1.	Yohimbine Bark Bark having brown colour(containing Yohimbine content maximum 1-1.2%)	133.44 kg																
RA may take appropriate action as per the decision of Norms Committee.																				
351	Case No.:149/33/82-ALC4/2012	Party Name:R L FINE CHEM		Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved															
	HQ File :01/82/050/01296/AM13/	RLA File :07/24/040/00426/AM13/		Lic.No/Date:0710093198 21.01.2013	Defer Date:															
	Decision : In the light of earlier decision taken in meeting no. 24/82 dated 13.9.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																			
	<table><tr><td>Export product</td><td>Export Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Lorazepam BP</td><td>1 kg</td><td>1.</td><td>2 Amino 2,5-Dichloro Benzo Phenone</td><td>1.60 kg</td></tr></table>	Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Lorazepam BP	1 kg	1.	2 Amino 2,5-Dichloro Benzo Phenone	1.60 kg									
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed																
Lorazepam BP	1 kg	1.	2 Amino 2,5-Dichloro Benzo Phenone	1.60 kg																
RA may take appropriate action as per the decision of Norms Committee.																				
352	Case No.:150/33/82-ALC4/2012	Party Name:R L FINE CHEM		Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved															
	HQ File :01/82/050/01297/AM13/	RLA File :07/24/040/00427/AM13/		Lic.No/Date:0710093200 21.01.2013	Defer Date:															
	Decision : In the light of earlier decision taken in meeting no. 41/AM 12 dated 10.1.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																			
	<table><tr><td>Export product</td><td>Export Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Carbinoxamine Maleate</td><td>1 kg</td><td>1.</td><td>Pyridine 2 Aldehyde</td><td>0.833 kg</td></tr><tr><td></td><td></td><td>2</td><td>Tetra Hydro Furan</td><td>0.468 kg</td></tr></table>	Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Carbinoxamine Maleate	1 kg	1.	Pyridine 2 Aldehyde	0.833 kg			2	Tetra Hydro Furan	0.468 kg				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed																
Carbinoxamine Maleate	1 kg	1.	Pyridine 2 Aldehyde	0.833 kg																
		2	Tetra Hydro Furan	0.468 kg																

		3.	Acetone	1.500 kg
RA may take appropriate action as per the decision of Norms Committee.				

353

Case No.:156/33/82-ALC4/2012	Party Name:METROPOLITAN EXIMCHEM LTD.		Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved
HQ File :01/82/050/01303/AM13/	RLA File :03/95/040/00698/AM13/		Lic.No/Date:0310721594 21.01.2013	Defer Date:
Decision : In the light of earlier decision taken in meeting no. 23/82 dated 6.89.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
5-Amino 6 methyl Benzimidazolone	1 kg.	1.	3,4-Diamino Toluene (Melene)	1.200 kg
		2.	Hydrazine Hydrate (as 80% basis)	1.022 kg
RA may take appropriate action as per the decision of Norms Committee.				

354	Case No.:87/33/82-ALC4/2012	Party Name:R L FINE CHEM	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01234/AM13/	RLA File :07/24/040/00428/AM13/	Lic.No/Date:0710093201 21.01.2013	Defer Date:18.04.2013
	Decision :It was decided to defer the case for 18.4.2013 for comments of Department of Pharmaceuticals.			

355	Case No.:88/33/82-ALC4/2012	Party Name:R L FINE CHEM	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01235/AM13/	RLA File :07/24/040/00425/AM13/	Lic.No/Date:0710093199 21.01.2013	Defer Date:18.04.2013
	Decision :It was decided to defer the case for 18.4.2013 for comments of Department of Pharmaceuticals.			

356	Case No.:91/33/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01238/AM13/	RLA File :05/23/040/00415/AM13/	Lic.No/Date:0510343812 21.01.2013	Defer Date: 18.04.2013
	Decision : It was decided to defer the case for 18.4.2013 for comments of Department of Chemicals and Petrochemicals.			

357	Case No.:102/33/82-ALC4/2012	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01249/AM13/	RLA File :34/24/040/00239/AM13/	Lic.No/Date:3410035900 22.01.2013	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.4.2013 for comments of Department of Chemicals and Petrochemicals.			

358	Case No.:159/33/82-ALC4/2012	Party Name:ANUH PHARMA LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved	
	HQ File :01/82/050/01306/AM13/	RLA File :03/94/040/00890/AM13/	Lic.No/Date:0310721686 22.01.2013	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 25/82 dated 29.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed
Prednisolone Sodium Phosphate Ip/BP/USP/EP		1 Kg.	1.	Prednisolone (Prednisolone Base) IP/BP/USP/EP	0.90 kg
RA may take appropriate action as per the decision of Norms Committee.					

359	Case No.:80/33/82-ALC4/2012	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01227/AM13/	RLA File :52/24/040/00041/AM13/	Lic.No/Date:5210039377 22.01.2013	Defer Date:18.04.2013
Decision : It was decided to defer the case for 18.4.2013 for comments of Department of Chemicals and Petrochemicals.				

360	Case No.:145/33/82-ALC4/2012	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01292/AM13/	RLA File :07/24/040/00454/AM13/	Lic.No/Date:0710093290 23.01.2013	Defer Date:18.04.2013
Decision : It was decided to defer the case for 18.4.2013 for comments of Department of Pharmaceuticals.				

361	Case No.:146/33/82-ALC4/2012	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01293/AM13/	RLA File :07/24/040/00453/AM13/	Lic.No/Date:0710093292 23.01.2013	Defer Date:18.04.2013
Decision : It was decided to defer the case for 18.4.2013 for comments of Department of Pharmaceuticals.				

362	Case No.:193/33/82-ALC4/2012	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01340/AM13/	RLA File :03/94/040/00800/AM13/	Lic.No/Date:0310721794 23.01.2013	Defer Date:18.04.2013
Decision : It was decided to defer the case for 18.4.2013 for comments of Department of Pharmaceuticals.				

363	Case No.:208/33/82-ALC4/2012	Party Name:ARIHANTANAM LIFECARE PVT. LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved
	HQ File :01/82/050/01355/AM13/	RLA File :03/94/040/00817/AM13/	Lic.No/Date:0310721780 23.01.2013	Defer Date:
Decision : In the light of earlier decision taken in meeting no. 16/82 dated 16.8.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				

Decision : In the light of earlier decision taken in meeting no. 16/82 dated 16.8.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Dihydro Artemisinin	1 kg	1.	Artemisinin	1.12 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:155/33/82-ALC4/2012

Party Name:SALVI CHEMICAL INDUSTRIES LIMITED

Meet No/Date:33/82-ALC4/2012
21.03.2013

Status:Case
Approved

HQ File :01/82/050/01302/AM13/

RLA File :03/95/040/00810/AM13/

Lic.No/Date:0310722018
24.01.2013

Defer Date:

Decision : In the light of earlier decision taken in meeting no. 18/82 dated 10.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Ferrous Fumarate USP	1 kg	1.	Fumaric Acid (Technical Grade)	0.856
		2.	Ferrous Sulphate	1.98
		3.	Soda Ash	0.944

RA may take appropriate action as per the decision of Norms Committee.

Case No.:158/33/82-ALC4/2012

Party Name:FERMENTA BIOTECH LTD.,

Meet No/Date:33/82-ALC4/2012
21.03.2013

Status:Case
Deferred

HQ File :01/82/050/01305/AM13/

RLA File :03/94/040/00683/AM13/

Lic.No/Date:0310721893
24.01.2013

Defer Date:18.04.2013

Decision : It was decided to defer the case for 18.4.2013 for comments of Department of Pharmaceuticals.

Case No.:85/33/82-ALC4/2012

Party Name:ESTEEM INDUSTRIES PVT. LTD.,

Meet No/Date:33/82-ALC4/2012
21.03.2013

Status:Case
Approved

HQ File :01/82/050/01232/AM13/

RLA File :17/24/040/00065/AM13/

Lic.No/Date:1710005204
24.01.2013

Defer Date:

Decision : In the light of earlier decision taken in meeting no. 42/82 dated 17.1.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
PRODUCT LAP-2 (Phosphated Ester of Lauryl Alcohol 2 mole ethoxylate)	1 kg	1	Lauryl Alcohol	0.585 kg
		2	Ethylene Oxide	0.268 kg
		3	Phosphorous Pentoxide	0.148 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:142/33/82-ALC4/2012

Party Name:ADCOCK INCORPORATED

Meet No/Date:33/82-ALC4/2012

Status:Case

367

Case No.:143/33/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved	
HQ File :01/82/050/01290/AM13/	RLA File :07/24/040/00438/AM13/	Lic.No/Date:0710093327 28.01.2013	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 20/82 dated 20.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Syndol Tabs – Paracetamol 450 mg + Caffeine 30 mg + Doxylamine Succinate 5 mg +Codeine Phosphate 10 mg Tablets	1 million tablets	1.	Doxylamine Succinate USP/Ph. Eur Grade	5.10 kg
		2.	Codiene Phosphate BP/EP/USP/PH.EUR	10.2 kg
		3.	Colour Yellow 14037 1H	1.632 kg
Adco Dol Tab – Paracetamol 450 mg+ Codeine Phosphate 10 mg+Caffeine 45 mg+Doxylamine Succinate 5 mg	1 million tablets	1.	Doxylamine Succinate USP/Ph. Eur Grade	5.10 kg
		2.	Codiene Phosphate BP/EP/USP/PH.EUR	10.2 kg
		3.	Colour Yellow 14037 1H	2.43 kg
		4.	Colour Quinoline Yellow WS (spectracol)	4.56 kg
Betapyn Tabs – Tablets containing Paracetamol 450 mg +Caffeine 50 mg +Doxylamine Succinate 5 mg+ Codeine Phosphate 10 mg	1 million tablets	1.	Doxylamine Succinate USP/Ph. Eur Grade	5.10 kg
		2.	Codiene Phosphate BP/EP/USP/PH.EUR	10.2 kg
		3.	Colour Yellow 14037 IH	Do not match with MBF
Pynstop Tabs – tablets containing Paracetamol 450 mg+Caffeine 45 mg+Doxylamine Succinate 5 mg+Codeine Phosphate 10 mg	1 million tablets	1.	Doxylamine Succinate USP/Ph. Eur Grade	5.10 kg
		2.	Codiene Phosphate BP/EP/USP/PH.EUR	10.2 kg
RA may take appropriate action as per the decision of Norms Committee.				

368	Case No.:157/33/82-ALC4/2012	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved
	HO File :01/82/050/01304/AM13/	RLA File :03/95/040/00845/AM13/	Lic.No/Date:0310722147	Defer Date:

			28.01.2013	
Decision : In the light of earlier decision taken in meeting no. 3/82 dated 17.4.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S.No	Import Product	Quantity allowed
Dipentamethylene Thiuram Tetra Sulfide (Qureacc DPTT)	1 kg	1	Piperidine	0.490 kg
RA may take appropriate action as per the decision of Norms Committee.				

369	Case No.:211/33/82-ALC4/2012		Party Name:O C SPECIALITIES PVT.LTD.		Meet No/Date:33/82-ALC4/2012 21.03.2013		Status:Case Approved	
	HQ File :01/82/050/01358/AM13/		RLA File :03/95/040/00841/AM13/		Lic.No/Date:0310722151 28.01.2013		Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/108/2012-Ch. II dated 19.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export Product		Export Quantity	S.No	Import Product		Quantity allowed	
	2,3-Dichloro Pyridine		1 kg	1.	3 Amino Pyridine		1.44 kg	
RA may take appropriate action as per the decision of Norms Committee.								

370	Case No.:38/33/82-ALC4/2012	Party Name:R L FINE CHEM	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01185/AM13/	RLA File :07/24/040/00449/AM13/	Lic.No/Date:0710093355 28.01.2013	Defer Date:18.04.2013
	Decision :It was decided to defer the case for 18.4.2013 for comments of Department of Pharmaceuticals.			

371	Case No.:64/33/82-ALC4/2012	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01211/AM13/	RLA File :08/24/040/00361/AM13/	Lic.No/Date:0810117886 28.01.2013	Defer Date:18.04.2013
	Decision :It was decided to defer the case for 18.4.2013 for comments of Department of Chemicals and Petrochemicals.			

372	Case No.:65/33/82-ALC4/2012	Party Name:DISHMAN PHARMACEUTICALS & CHEMICALS LTD	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved
	HQ File :01/82/050/01212/AM13/	RLA File :08/24/040/00228/AM13/	Lic.No/Date:0810117887 28.01.2013	Defer Date:
	Decision : In the light of earlier decision taken in meeting no. 24/82 ddated 15.11.20126.3.2012, it was decided to ratify norms under Para 4.7 of HBP v1 a0s0 per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Methyl Triphenyl Phosphonium Bromide	1 kg	1.	Triphenyl Phosphine	0.850 kg
		2	Methyl Ethyl Ketone	0.270 kg

RA may take appropriate action as per the decision of Norms Committee.

373

Case No.: 69/33/82-ALC4/2012	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Case Approved	
HQ File :01/82/050/01216/AM13/	RLA File :08/24/040/00370/AM13/	Lic.No/Date:0810117848 28.01.2013	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 27/82 dated 29.12.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Acemetacin Capsules Acemetacin 30 Heumann (Pack Size 20, 50 & 100 Capsules) Each capsule contains Acemetacin 30mg, excipient q.s. Net content of active ingredient Acemetacin should not be less than 70 kgs in export product	1 Number	1.	Acemetacin Condn.: -This licence issued under para 4.7 of H.B. 2009-14 for fixation of norms by ALC.,New Delhi. (2) This license is issued in terms of policy circular No.9 dtd.30.06.2003 and public notice No.31 dtd.14.02.2011	30.6 mg
Acemetacin Capsules Acemetacin 60 Heumann (Pack Size 20, 50 & 100 Capsules) Each capsule contains Acemetacin 60mg, excipient q.s. Net content of active ingredient Acemetacin should not be less than 70 kgs in export product		2.	Acemetacin Condn.: -This licence issued under para 4.7 of H.B. 2009-14 for fixation of norms by ALC.,New Delhi. (2) This license is issued in terms of policy circular No.9 dtd.30.06.2003 and public notice No.31 dtd.14.02.2011	61.2 mg
RA may take appropriate action as per the decision of Norms Committee.				

Case No.:83/33/82-ALC4/2012

Party Name:ADCOCK INGRAM LTD,

Meet No/Date:33/82-ALC4/2012
21.03.2013

Status:Case
Approved

374

HQ File :01/82/050/01230/AM13/		RLA File :07/24/040/00446/AM13/		Lic.No/Date:0710093332 28.01.2013		Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 20/82 dated 20.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
Syndol Tabs – Paracetamol 450 mg + Caffeine 30 mg + Doxylamine Succinate 5 mg +Codeine Phosphate 10 mg Tablets		1 million tablets	1.	Doxylamine Succinate USP/Ph. EUR Grade		5.10 kg	
			2.	Codiene Phosphate BP/EP/USP/PH.EUR		10.2 kg	
			3.	Colour Yellow 14037 1H		1.632 kg	
Adco Dol Tab – Paracetamol 450 mg+ Codeine Phosphate 10 mg+Caffeine 45 mg+Doxylamine Succinate 5 mg		1 million tablets	1.	Doxylamine Succinate USP/Ph. EUR Grade		5.10 kg	
			2.	Codiene Phosphate BP/EP/USP/PH.EUR		10.2 kg	
			3.	Colour Yellow 14037 1H		2.43 kg	
			4.	Colour Quinoline Yellow WS (spectracol)		4.56 kg	
Betapyn Tabs – Tablets containing Paracetamol 450 mg +Caffeine 50 mg +Doxylamine Succinate 5 mg+ Codeine Phosphate 10 mg		1 million tablets	1.	Doxylamine Succinate USP/Ph. EUR Grade		5.10 kg	
			2.	Codiene Phosphate BP/EP/USP/PH.EUR		10.2 kg	
			3.	Colour Yellow 14037 IH		Do not match with MBF	
Pynstop Tabs – tablets containing Paracetamol 450 mg+Caffeine 45 mg+Doxylamine Succinate 5 mg+Codeine Phosphate 10 mg		1million tablets	1.	Doxylamine Succinate USP/Ph. EUR Grade		5.10 kg	
			2.	Codiene Phosphate BP/EP/USP/PH.EUR		10.2 kg	
RA may take appropriate action as per the decision of Norms Committee.							

375	Case No.:153/33/82-ALC4/2012	Party Name:ZYTEX BIOTECH PVT. LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01300/AM13/	RLA File :03/95/040/00816/AM13/	Lic.No/Date:0310722230 29.01.2013	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.4.2013 for comments of Department of Pharmaceuticals.			

376	Case No.:197/33/82-ALC4/2012	Party Name:FERMENTA BIOTECH LTD.,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01344/AM13/	RLA File :03/94/040/00917/AM13/	Lic.No/Date:0310722266 29.01.2013	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.4.2013 for comments of Department of Pharmaceuticals.			

377	Case No.:201/33/82-ALC4/2012	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01348/AM13/	RLA File :03/94/040/00933/AM13/	Lic.No/Date:0310722303 29.01.2013	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.4.2013 for comments of Department of Pharmaceuticals.			

378

Case No.:78/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved
HQ File :01/82/050/01225/AM13/	RLA File :08/24/040/00366/AM13/	Lic.No/Date:0810117929 29.01.2013	Defer Date:

Decision :In the light of earlier decision taken in meeting no. 1/82 dated 6.4.2010, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl. No.	Import items	Qty. allowed for 10 mg Tablets	Qty. allowed for 20 mg Tablets	Qty. allowed for 30 mg Tablets	Qty. allowed for 40 mg Tablets
Paroxetine 10 mg Tablets	1 Million Nos.	1.	Paroxetine Hcl Hemihydrate	11.10 kg	22.20 kg	33.30 kg	44.40 kg
		2.	Lactose Anhydrous NF	65.93 kg	131.86 kg	197.79 kg	263.72 kg
Paroxetine 20 mg Tablets	1 Million Nos.	3.	Dibasic Calcium Phosphate Anhydrous	23.18 kg	46.36 kg	69.54 kg	92.22 kg
		4.	Povidone K 30	4.39 kg	8.78 kg	13.17 kg	17.56 kg
Paroxetine 40 mg Tablets	1 Million Nos.	5.	Magnesium Stearate	1.10 kg	2.20 kg	3.30 kg	4.40 kg
		6.	BOTTLES & CAPS (PACKING MATERIALS	As per packing policy	As per packing policy	As per packing policy	As per packing policy
Paroxetine 30 mg Tablets							

	IN FINISHED FORM) a) 500 CC WHITE HDPE BOTTLE (NET NOS. 7000)				
7	6. b) 400 CC WHITE HDPE BOTTLE (NET NOS. 161000)				
8.	6. c) 300 CC WHITE HDPE BOTTLE (NET NOS. 16800)	As per packing policy	As per packing policy	As per packing policy	As per packing policy
9.	6. d) 225 CC WHITE HDPE CRC BOTTLE (NET NOS. 16000)	As per packing policy	As per packing policy	As per packing policy	As per packing policy
10.	6. e) 150 CC WHITE HDPE BOTTLE (NT NOS. 21000)	As per packing policy	As per packing policy	As per packing policy	As per packing policy
11.	6. f) 100 CC WHITE HDPE CRC BOTTLE (NET NOS. 22400)	As per packing policy	As per packing policy	As per packing policy	As per packing policy
12.	6. g) BOTTLE 75 CC WHITE HDPE ROUND BOTTLE (NET NOS. 29445)	As per packing policy	As per packing policy	As per packing policy	As per packing policy
13.	6. h) 60 CC WHITE HDPE BOTTLE (NET NOS. 1703334)	As per packing policy	As per packing policy	As per packing policy	As per packing policy
14.	6. i) 40 CC WHITE HDPE BOTTLE (NET NOS. 105000)	As per packing policy	As per packing policy	As per packing policy	As per packing policy
15.	6. j) CRC WHT CAP 22 MM	As per packing	As per packing	As per packing	As per packing

			CAP 55 MM PULP LINER (NET NOS. 1732779)	packing policy	packing policy	packing policy	packing policy
		16.	6. k) 33 MM WHITE PP NCRC PULP LINER (NET NOS. 105000)	As per packing policy	As per packing policy	As per packing policy	As per packing policy
		17.	6. l) NCRC WHITE CAP 45 MM PULP LINER (NET NOS. 32800)	As per packing policy	As per packing policy	As per packing policy	As per packing policy
		18.	6. m) NCRC WHITE CAP 53 MM PULP LINER (NET NOS. 168000)	As per packing policy	As per packing policy	As per packing policy	As per packing policy
		19	6. n) WHITE CONTINUOUS THREAD 38 MM CAP (NET NOS. 43400) (This licence is issued as per para 4.7 H.B.P.2009-14, subject to fixation of norms by ALC.)	As per packing policy	As per packing policy	As per packing policy	As per packing policy
RA may take appropriate action as per the decision of Norms Committee.							

379	Case No.:79/33/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01226/AM13/	RLA File :05/23/040/00430/AM13/	Lic.No/Date:0510344338 29.01.2013	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.4.2013 for comments of Department of Pharmaceuticals.			

	Case No.:154/33/82-ALC4/2012	Party Name:SATYAM PHARMA CHEM PVT LTD	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
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380	HQ File :01/82/050/01301/AM13/	RLA File :03/95/040/00787/AM13/	Lic.No/Date:0310722449 30.01.2013	Defer Date:18.04.2013
Decision : It was decided to defer the case for 18.4.2013 for comments of Department of Chemicals and Petrochemicals.				

381

Case No.:196/33/82-ALC4/2012		Party Name:INDO AMINES LIMITED		Meet No/Date:33/82-ALC4/2012 21.03.2013		Status:Case Approved	
HQ File :01/82/050/01343/AM13/		RLA File :03/94/040/00907/AM13/		Lic.No/Date:0310722359 30.01.2013		Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 13/82 dated 17.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
INDOEMUL TO 15		1 kg	1.	Tallow Amine	0.283 kg/kg		
			2.	Ethylene Oxide	0.716 kg/kg		
RA may take appropriate action as per the decision of Norms Committee.							

382	Case No.:207/33/82-ALC4/2012		Party Name:ALKYL AMINES CHEMICALS LTD		Meet No/Date:33/82-ALC4/2012 21.03.2013		Status:Case Approved	
	HQ File :01/82/050/01354/AM13/		RLA File :03/94/040/01173/AM12/		Lic.No/Date:0310722427 30.01.2013		Defer Date:	
	Decision : In the light of earlier decision taken in meeting no. 31/82 dated 21.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export Product		Export Quantity	S.No	Import Product		Quantity Allowed	
	2 Ethyl Hexylamine		1 kg	1.	2 Ethyl Hexanol		1.06 kg	
	RA may take appropriate action as per the decision of Norms Committee.							

383	Case No.:60/33/82-ALC4/2012	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01207/AM13/	RLA File :07/24/040/00430/AM13/	Lic.No/Date:0710093432 30.01.2013	Defer Date:18.04.2013
	Decision :It was decided to defer the case for 18.4.2013 for comments of Department of Chemicals and Petrochemicals.			

384	Case No.:1/31/82-ALC4/2012		Party Name:CADILA HEALTHCARE LTD.,		Meet No/Date:33/82-ALC4/2012 21.03.2013		Status:Case Approved
	HQ File :01/82/050/01041/AM13/		RLA File :08/24/040/00357/AM13/		Lic.No/Date:0810117992		Defer Date:

31.01.2013

Decision : In the light of earlier decision taken in meeting no. 28/82 dated 11.10.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl. No.	Import items	Qty. allowed for 0.25 mg Tablets	Qty. allowed for 0.50 mg Tablets	Qty. allowed for 1.0mg Tablets	Qty. allowed for 2.0 mg Tablets	Qty. allowed for 3.0 mg Tablets	Qty. allowed for 4.0 mg Tablets
Risperidone Tablets	1 Million Nos. each	1.	Risperidone USP	0.255 kg	0.510 kg	1.020 kg	2.040 kg	3.060 kg	4.080 kg
		2.	Lactose Monohydrate NF	45.0 kg	44.75 kg	89.50 kg	179.0 kg	268.50 kg	358.0 kg
		3.	Microcrystalline Cellulose NF (Avicel PH)	2.50 kg	2.50 kg	5.0 kg	10.0 kg	15.0 kg	20.0 kg
		4.	Sodium Lauryl Sulfate NF	0.250 kg	0.250 kg	0.50 kg	1.0 kg	1.50 kg	2.0 kg
		5.	Magnesium Stearate	0.500 kg	0.500 kg	1.00 kg	2.00 kg	3.00 kg	4.00 kg
		6.	400 CC White HDPE Round Bottle	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy
		7.	225 CC WHITE HDPE ROUND BOTTLE	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy
		8.	100 CC WHITE HDPE ROUND BOTTLE	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy
		9.	75 CC WHITE HDPE ROUND BOTTLE	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy
		10.	60 CC WHITE HDPE ROUND BOTTLE	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy
		11.	33 MM WHITE PP CRC with Pulp Liner	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy
		12.	33 MM WHITE	As per	As per	As per	As per	As per	As per

		PP SCREW CAP	packing policy	packing policy	packing policy	packing policy	packing policy	packing policy
	13.	45 MM WHITE PP SCREW CAP	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy
	14.	38 MM WHITE PP SCREW CAP	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy
	15.	53 MM WHITE PP SCREW CAP	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy
RA may take appropriate action as per the decision of Norms Committee.								

385	Case No.:152/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01299/AM13/	RLA File :08/24/040/00363/AM13/	Lic.No/Date:0810117991 31.01.2013	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.4.2013 for comments of Department of Pharmaceuticals.			

386

Case No.: 198/33/82-ALC4/2012	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Case Approved	
HQ File :01/82/050/01345/AM13/	RLA File :03/94/040/00930/AM13/	Lic.No/Date:0310722611 01.02.2013	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 31/82 dated 21.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Piperonal Min. Purity 98%	1 kg	1.	Catechol (Min. Purity 99%)	0.862 kg
		2.	Dichloromethane (Min. Purity 99%)	0.703 kg
		3.	Dimethylsulfoxide (Min. Purity 99%)	0.875 kg
		4.	Hexamine (Min. Purity 96%)	1.000 kg
		5.	Toluene (Min. Purity 97%)	0.430 kg
		6.	Isopropyl Alcohol (Min. Purity 99%)	0.220 kg
RA may take appropriate action as per the decision of Norms Committee.				

387	Case No.:2/31/82-ALC4/2012	Party Name:GRANULES INDIA LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01042/AM13/	RLA File :09/24/040/00511/AM13/	Lic.No/Date:0910054886 01.02.2013	Defer Date:18.04.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/669/2012-PI(Norms) dated 12.3.2013, it was decided call from the firm a copy of Master Batch formula duly authenticated by Quality Control Incharge. The case was deferred for 18.4.2013.			

388

Case No.:200/33/82-ALC4/2012	Party Name:CROWN CHEMICALS PVT.LTD.,		Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved
HQ File :01/82/050/01347/AM13/	RLA File :03/94/040/00924/AM13/		Lic.No/Date:0310722609 01.02.2013	Defer Date:
Decision : In the light of earlier decision taken in meeting no. 31/82 dated 21.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Piperonal Min. Purity 98%	1 kg	1.	Catechol (Min. Purity 99%)	0.862 kg
		2.	Dichloromethane (Min. Purity 99%)	0.703 kg
		3.	Dimethylsulfoxide (Min. Purity 99%)	0.875 kg
		4.	Hexamine (Min. Purity 96%)	1.000 kg
		5.	Toluene (Min. Purity 97%)	0.430 kg
		6.	Isopropyl Alcohol (Min. Purity 99%)	0.220 kg
RA may take appropriate action as per the decision of Norms Committee.				

389

Case No.:206/33/82-ALC4/2012	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS			Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved
HQ File :01/82/050/01353/AM13/	RLA File :03/94/040/00944/AM13/			Lic.No/Date:0310722727 01.02.2013	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/38/2010-Ch. II dated 27.4.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given belwo or as applied by the firm, whichever is less:					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	
2-Amino-5-Chlorobenzophenone CAS#719-59-5	1 kg	1	Anthranil/5 Chloro-3-Phenylanthranil	1.16 kg	
RA may take appropriate action as per the decision of Norms Committee.					

390	Case No.:209/33/82-ALC4/2012	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01356/AM13/	RLA File :03/95/040/00804/AM13/	Lic.No/Date:0310722788 04.02.2013	Defer Date:18.04.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/576/2012-PI(Norms) dated 27.12.2012, it was decided to call from the firm the technical details as per Appendix 33. The case was deferred for 18.4.2013			

Case No.:144/33/82-ALC4/2012	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved	
HQ File :01/82/050/01291/AM13/	RLA File :08/24/040/00378/AM13/	Lic.No/Date:0810118081 05.02.2013	Defer Date:	
Decision : In line with SION 412 A , it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below (@2% wastage) or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Tenoxicam Tablet 5 mg	1 tablet	1	Tenoxicam	5 mg/tablet

391	Torsemide Tablet 5 mg Torsemide Heumann 5 mg Tabletten (pack size 30,50,100 Tablets) Each uncoated tablet contains Torsemide Anhydrous Ph Eur 5 mg. Excipient q.s Net Weight of Torsemide should not be less than 75 kgs in export products	1 tablet	1.	Torsemide	5.1mg/tablet
	Torsemide Tablet 10 mg Torsemide Heumann 10 mg Tabletten (pack size 30,50,100 Tablets) Each uncoated tablet contains Torsemide, Anhydrous Ph Eur 10 mg. Excipient q.s Net Weight of Torsemide should not be less than 75 kgs in export product.	1 tablet	1.	Torsemide	10.2 mg/tablet
RA may take appropriate action as per the decision of Norms Committee.					

392	Case No.: 61/33/82-ALC4/2012	Party Name:DISHMAN PHARMACEUTICALS & CHEMICALS LTD	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Case Deferred
	HQ File :01/82/050/01208/AM13/	RLA File :08/24/040/00184/AM13/	Lic.No/Date:0810118080 05.02.2013	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.4.2013 for comments of Department of Chemicals and Petrochemicals.			

393	Case No.: 67/33/82-ALC4/2012	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Case Deferred
	HQ File :01/82/050/01214/AM13/	RLA File :07/24/040/00461/AM13/	Lic.No/Date:0710093544 05.02.2013	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.4.2013 for comments of Department of Pharmaceuticals.			

394	Case No.: 20/33/82-ALC4/2012	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Case Deferred
	HQ File :01/82/050/01167/AM13/	RLA File :52/24/040/00042/AM13/	Lic.No/Date:5210039408 06.02.2013	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.4.2013 for comments of Department of Pharmaceuticals.			

	Case No.: 62/33/82-ALC4/2012	Party Name:MINAL INTERMEDIATES	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Case Deferred
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395	HQ File :01/82/050/01209/AM13/	RLA File :08/24/040/00385/AM13/	Lic.No/Date:0810118226 06.02.2013	Defer Date:18.04.2013
Decision : It was decided to defer the case for 18.4.2013 for comments of Department of Pharmaceuticals.				

396

Case No.:63/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved
HQ File :01/82/050/01210/AM13/	RLA File :08/24/040/00383/AM13/	Lic.No/Date:0810118232 06.02.2013	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 47/82 dated 22.2.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Calcitriol 0.25 MCG Caps.	1,12,87,860 Nos.	1.	Calcitriol	2.8784 gm
		2.	Med Chain Triglyceride NF	1749.119 kg
		3.	Gelatin NF	1608.887 kg
		4.	Glycerin USP	689.745 kg
		5.	Noncrystallizing Sorbitol Solution NF	229.708 kg
		6.	Bottles & caps (Packing Materials in finished form) a 40 CC white HDPE Bottle (net quantity 70000 Nos.)	As per packing policy
	7.	6) b. CRC WHITE CAP 33 MM (NET QTY. 70000 NOS.)		
	8	6) c. 60 CC WHITE HDPE BOTTLE (NET QTY. 30000 NOS.)		
	9	33 MM WHITE PP NCRC CAP (NET QTY. 30000 NOS.)		
Calcitriol 0.50 MCG Caps	45,74,300 Nos.	1.	Calcitriol	2.333 gm
		2.	Med Chain Triglyceride NF	708.971 kg
		3.	Gelatin NF	654.125 kg
		4.	Glycerin USP	279.513 kg
		5.	Noncrystallizing Sorbitol Solution NF	93.087 kg
		6.	Bottles & caps (Packing Materials in finished form) a 40 CC white HDPE Bottle (net quantity 70000 Nos.)	As per packing policy
	7	6) b. CRC WHITE CAP 33 MM (NET QTY. 70000 NOS.)		
	8	6) c. 60 CC WHITE HDPE BOTTLE (NET QTY. 30000 NOS.)		
	9	33 MM WHITE PP NCRC CAP (NET QTY. 30000 NOS.)		

RA may take appropriate action as per the decision of Norms Committee.

	Case No.: 81/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status: Case Approved
	HQ File :01/82/050/01228/AM13/	RLA File :08/24/040/00382/AM13/	Lic.No/Date:0810118231	Defer Date:

06.02.2013

Decision : In the light of earlier decision taken in meeting no. 24/82 dated 15.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Norms allowed for export of Lamotrigine (1 no. of Tablet)					
S.No	Import item	Qty. in mg			
		25 mg tabs	100 mg tabs	150 mg tabs	200 mg tabs
1.	Lamotrigine	25.5 mg	102 mg	153 mg	204 mg
2.	Microcrystalline Cellulose (Avicel PH 101)	30 mg	120 mg	180 mg	240 mg
3	Lactose Monohydrate	15 mg	60 mg	90 mg	120 mg
4.	Bottles & Caps	Relevant, as per packing policy			

Norms for 1 kg Lamotrigine

S.No	Import Item	Qty allowed (kg/kg)
1.	2,3 Dichloro Benzoyl Nitrile	1.222
2	Amino Guanidine Bicarbonate	1.222
3	Di Methyl Sulphoxide	0.70
4.	Methanol	2.80

RA may take appropriate action as per the decision of Norms Committee.

398	Case No.:139/33/82-ALC4/2012	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01286/AM13/	RLA File :05/23/040/00446/AM13/	Lic.No/Date:0510345185 07.02.2013	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.4.2013 for comments of Department of Chemicals and Petrochemicals.			

399	Case No.:151/33/82-ALC4/2012	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01298/AM13/	RLA File :05/23/040/00459/AM13/	Lic.No/Date:0510345208 07.02.2013	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.4.2013 for comments of Department of Chemicals and Petrochemicals and Department of Industrial Policy and Promotion.			

400	Case No.:204/33/82-ALC4/2012		Party Name:NEOGEN CHEMICALS LIMITED		Meet No/Date:33/82-ALC4/2012 21.03.2013		Status:Case Approved	
	HQ File :01/82/050/01351/AM13/		RLA File :03/95/040/00483/AM12/		Lic.No/Date:0310723312 07.02.2013		Defer Date:	
	Decision : In the light of earlier decision taken in meeting no. 8/82 dated 22.5.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		

1-Bromo-6-Chlorohexane	1 kg	1.	1,6 Hexandiol	0.878 kg
		2.	Hydrobromic Acid 48%	3.014 kg
RA may take appropriate action as per the decision of Norms Committee.				

401

Case No.:205/33/82-ALC4/2012	Party Name:MOHINI ORGANICS PVT. LTD.,		Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved
HQ File :01/82/050/01352/AM13/	RLA File :03/95/040/00849/AM13/		Lic.No/Date:0310723282 07.02.2013	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/141/2011-Ch. II dated 18.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Sorbitan Mono Oleate	1 kg	1.	Sorbitol 70%	0.501 kg
		2.	Oleic Acid (Max 80%)	0.768 kg
RA may take appropriate action as per the decision of Norms Committee.				

402	Case No.:210/33/82-ALC4/2012	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01357/AM13/	RLA File :03/95/040/00836/AM13/	Lic.No/Date:0310723378 07.02.2013	Defer Date:18.04.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/576/2012-PI(Norms) dated 27.12.2012, it was decided to call from the firm the technical details as per Appendix 33. The case was deferred for 18.4.2013			

403	Case No.:93/31/82-ALC4/2012	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01133/AM13/	RLA File :03/94/040/00926/AM13/	Lic.No/Date:0310723236 07.02.2013	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.4.2013 for comments of Department of Chemicals and Petrochemicals.			

404	Case No.:84/33/82-ALC4/2012	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01231/AM13/	RLA File :05/23/040/00449/AM13/	Lic.No/Date:0510345251 08.02.2013	Defer Date:18.04.2013
	Decision :It was decided to defer the case for 18.4.2013 for comments of Department of Pharmaceuticals.			

405	Case No.:161/33/82-ALC4/2012	Party Name:RONAK CHEMICALS	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01308/AM13/	RLA File :34/24/040/00257/AM13/	Lic.No/Date:3410036096 12.02.2013	Defer Date:18.04.2013
	Decision :It was decided to defer the case for 18.4.2013 for comments of Department of Chemicals and Petrochemicals.			

406	Case No.:163/33/82-ALC4/2012	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01310/AM13/	RLA File :03/94/040/00972/AM13/	Lic.No/Date:0310724040 13.02.2013	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.4.2013 for comments of Department of Pharmaceuticals.			

407	Case No.:68/33/82-ALC4/2012	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01215/AM13/	RLA File :05/23/040/00456/AM13/	Lic.No/Date:0510345898 13.02.2013	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.4.2013 for comments of Department of Pharmaceuticals.			

408	Case No.:162/33/82-ALC4/2012	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved
	HQ File :01/82/050/01309/AM13/	RLA File :03/94/040/00979/AM13/	Lic.No/Date:0310724427 18.02.2013	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/90/2011-Ch. II dated 21.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Strawberry Pure (Ethyl 3-methyl-3-phenyl glycidate)	1 kg	1.	Acetophenone	0.759 kg
		2.	Ethyl Mono Chloro Acetate (EMCA)	0.688 kg
		3.	Na-Ethylate Crystals or Sodium Ethylate Crystals	0.440 kg

RA may take appropriate action as per the decision of Norms Committee.

409	Case No.:1/33/82-ALC4/2012	Party Name:POLYGON CHEMICALS	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved
	HQ File :01/82/050/01148/AM13/	RLA File :08/24/040/00421/AM13/	Lic.No/Date:0810118807 25.02.2013	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/9/2010/Ch. II dated 7.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
3 Methyl 5-Pyrazolone	1 kg	1.	Acetic Acid Methyl Ester	1.287 kg
		2.	Hydrazine Hydrate (Purity 80%)	0.692 kg

RA may take appropriate action as per the decision of Norms Committee.

410	Case No.:2/33/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01149/AM13/	RLA File :05/23/040/00474/AM13/	Lic.No/Date:0510347744 28.02.2013	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.4.2013 for comments of Department of Pharmaceuticals.			

411	Case No.:3/33/82-ALC4/2012	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Deferred
	HQ File :01/82/050/01150/AM13/	RLA File :05/24/040/00448/AM13/	Lic.No/Date:0510347967 01.03.2013	Defer Date:18.04.2013
	Decision : It was decided to defer the case for 18.4.2013 for comments of Department of Pharmaceuticals.			

412	Case No.:5/33/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved
	HQ File :01/82/050/01152/AM13/	RLA File :05/24/040/00444/AM13/	Lic.No/Date:0510348168 05.03.2013	Defer Date:
	Decision : In the light of earlier decision taken in meeting no. 3/82 dated 17.4.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Acebutolol Tablet/Capsule 200 mg	1 No.	1.	Acebutolol Hcl	221.698 mg
Acebutolol Tablet/Capsule 400 mg	1 No.	1	Acebutolol HCL	443.396 mg

RA may take appropriate action as per the decision of Norms Committee.

413	Case No.:6/33/82-ALC4/2012	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:33/82-ALC4/2012 21.03.2013	Status:Case Approved
	HQ File :01/82/050/01153/AM13/	RLA File :03/95/040/00939/AM11/	Lic.No/Date:0310727035 06.03.2013	Defer Date:
	Decision : In the light of earlier decision taken in meeting no. 23/82 dated 1.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
2-Bromo Isobutyrate	1 kg	1.	Iso Butyric Acid	0.701 kg
Isopropyl/Iso propyl		2.	Liquid Bromine	1.276 kg
2-Bromo Isobutyrate		3.	Iso Propanol	1.078 kg

RA may take appropriate action as per the decision of Norms Committee.

Outside Agenda No. 1	M/s. IPCA Laboratories Limited
Meeting no. 33/AM 13 dated 21.3.2013	01/82/50/1769/AM 11/DES III
Advance Authorisation No.	0310620013 dated 8.3.2011
RLA's File No	03/94/40/1002/AM 11
Decision: It was decided to amend the export quantity from 50 kg to 1 kg. (Refer minutes of NC meeting no. 38/82 dated 20.12.2011). Rest of the minutes would remain same. RA may take appropriate action as per the decision of Norms Committee.	

Outside Agenda No. 2	M/s. Alkyl Amines Chemicals Limited, Mumbai
Meeting no. 33/AM 13 dated 21.3.2013	01/82/050/00003/AM 12/DES III
Advance Authorisation No.	0310624109 dated 12.7.2011
RLA's File No	03/94/040/00515/AM 11
Decision: It was decided to amend the description of the export product as 3(2-Ethyl Hexoxy)Propylamine. Rest of the minutes would remain same. RA may take appropriate action as per the decision of Norms Committee.	

Date:26.03.2013
Place:New Delhi

Lalita Maini
Foreign Trade Development Officer